

**BEFORE THE HON“BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE
ORIGINAL APPLICATION NO. 69/2025 (WZ)**

CA SAIPRASAD MANGESH KALYANKAR

... APPLICANT

V/S

THE SARPANCH GRAMPANCHAYAT

BANDA AND ORS.

...RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	Affidavit in reply on behalf of Respondent no. 2	135 - 155
2.	Annexure 'A' Colly Sale Deed dated 02/05/2024 and 7/12 Land Extracts for Survey Nos. 218/1, 218/2, 218/4.	156 - 202
3.	Annexure 'B' Colly Notice dated 25/10/2024 (Ref: 30/2024-25) from Tree Officer, Sawantwadi and Forest Department Receipts dated 04/11/2024.	203 - 217
4.	Annexure 'C' Colly No-Objection Certificate dated 10/07/2024 (Ref: 154/2024/25) from Gram Panchayat, Banda and Health Department Certificate dated 30/07/2024 from Sindhudurg Zila Parishad.	218 - 223
5.	Annexure 'D' Colly Preliminary Approval Certificate dated 22/11/2024 (Ref: RPSND/LT/2024/APL/00038) and Sanctioned Plotting Layout dated 22/11/2024.	224 - 226

6.	Annexure 'E' Order dated 14/11/2024 from Ld. Tahsildar, Sawantwadi granting permission for leveling, raw road construction and temporary Non-Agricultural usage.	227 - 232
7.	Annexure 'F' Certificate dated 25/11/2024 from Tahsildar, Sawantwadi specifying land classification and tree inventory (Class I land with 585 trees total).	233 -235
8.	Annexure 'G' Colly Application dated 27/11/2024 for cutting 30 Jamun Trees and Panchnama/Inspection Report dated 04/12/2024 from Tree Officer, Banda.	236 -252
9.	Annexure 'H' Colly Letter dated 04/12/2024 from Forest Officer, Sawantwadi and Tree Felling Permission Certificate dated 06/12/2024 with permission dated 14/12/2024 for cutting 30 Jamun Trees.	253-264
10.	Annexure 'I' Final Non-Agricultural Permission Certificate ('Sanad') dated 13/06/2025 from Ld. Collector, Sindhudurg for 29.77 Acres.	265-285
11.	Annexure 'J' Panchnama/Inspection Report dated 10/11/2025 from Forest Officer, Banda regarding survey and tree count verification.	286-368

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE
ORIGINAL APPLICATION NO. 69/2025 (WZ)**

CA SAIPRASAD MANGESH KALYANKAR ... APPLICANT
V/S

THE SARPANCH GRAMPANCHAYAT
BANDA AND ORS. ...RESPONDENTS

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 2 i.e.
THE YUGEN INFRA PRIVATE LIMITED**

I, Mr. Rohtash Tayal, Aged 48 Years, Occupation- Business, Residing at 205, 3rd Floor, Block A/2, Indraprasth Enclave, Sector 17, Dwarka, P.O. NSIT, Dist. South West, Delhi – 110078, the Director of the Respondent No. 2 Company, i.e. The Yugen Infra Private Limited, is filing this Affidavit in Reply to the Original Application for bringing on record the true and correct facts of the subject matter. I shall not be deemed to admit anything, save and except whatever specifically stated hereinunder:-

1. At the very outset, the Respondent No. 2, i.e. the answering Respondent denies all the contentions and averments made by the Applicant in the Original Application No. 69/2025 filed under the provisions of Section 14, 15, 18(1) and (2) and 20 of the National Green Tribunal Act, 2010 same being false, baseless and frivolous and are denied by the Respondent No.2 in toto, unless specifically admitted herein.



2. I say and submit that, the present Applicant has preferred an Original Application No. 69/2025 arising out of the issues of felling of trees in the village Banda, Sindhudurg District, Maharashtra.
3. I and submit that, the present answering Respondent is the Project Proponent, who is crying out a plotting project on the land bearing Survey No. 218/1, 218/2 and 218/4 admeasuring 29.77 Acres (in total) by obtaining all the necessary legal permissions. It is pertinent to note that, the present answering Respondent is concerned with the lands bearing Survey No. 218/1, 218/2, 218/4 and 172/2 and has no any relation with the lands bearing Survey No. 171/1B, 174/1B, 174/2, 174/3, 237/1, 166/1A, 175/1 and 166/3 as alleged by the Applicant.

PRELIMINARY OBJECTION:-

4. I say and submit that no cause of action has arisen under the National Green Tribunal Act, 2010 and more specifically under Section 14 and 15 of the said Act as has been sought to be alleged by the Applicant herein. I say and submit that, no illegal felling of trees has been undertaken by the Respondent No. 2 and therefore at the very outset, the contents stated in the Original Application are false and frivolous and therefore the Original Application ought to be dismissed for lack for cause of action.



PARA WISE REPLY:-

5. I say and submit that, at the outset, the paragraphs providing information about the Applicant and the Respondent No. 2 (i.e. the answering Respondent) are false and sham. Further, the present Applicant is neither a social worker, nor a social activist or environmentalist and is not interested in protection and preservation of trees. The present Applicant is known for filing false complaints and harassing entities trying to develop the areas in and around the village Banda, with the sole intention of garnering monetary benefits from such developing entities and therefore the answering Respondent puts the Applicant herein for strict proof in respect of his social activities for preservation and protection of environment. Furthermore, the Applicant has blatantly alleged that the Respondent No. 2 has "fallen above 500 trees illegally" and therefore the Applicant is put to strict proof thereof, as no such illegal felling of trees has been undertaken by the present answering Respondent.
6. I say and submit that, the contents in respect of paragraph 1 of the captioned application are a matter of record and therefore the present answering Respondent does not wish to comment on the same.
7. I say and submit that, the contents in respect of paragraph 2 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. I say that, the application filed by the Applicant is frivolous and without any basis as the Respondent No. 2 has



not undertaken any activity against the environment and therefore no any loss has occurred to the environment on account of actions of the answering Respondent.

8. I say and submit that, the contents in respect of paragraph 3 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. I say and submit that, the village Banda falls into Eco-Sensitive Zone, as notified by the Government of State of Maharashtra vide notification dated 04/06/2014, bearing No. WLP-0314/PRA KRA.91/F-1, contrary to the submissions made by the Applicant that the village Banda falls into an Eco-Sensitive Area. Further, the answering Respondent herein has not undertaken any illegal felling of trees in any Eco-Sensitive Areas of Western Ghat and therefore the question of invoking the jurisdiction of this Hon'ble Tribunal does not arise.

9. I say and submit that, the contents in respect of paragraph 4 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. I say and submit that, the answering Respondent is not involved in any felling of trees with the Respondent No. 3. Further, the answering Respondent is not involved in construction of any infrastructure project in any of the Eco-Sensitive Areas of the Western Ghat, as alleged by the Applicant herein.



10.I say and submit that, the contents in respect of paragraph 5 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. Further, the answering Respondent states and submits that, the answering Respondent has duly transferred an area having length of 245 meters and width of 4 meters, situated at Survey No. 218/1, an area having length of 1414 meters and width of 4 meters, situated at Survey No. 218/2 and an area having length of 607 meters and width of 4 meters, situated at Survey No. 218/3, in favour of the Respondent No. 1, i.e. the Grampanchayat Banda, for it to be used as a public road, as the maintenance of public roads is the responsibility of the concerned local authority.

11.I say and submit that, in respect of the felling of trees, the answering Respondent has obtained all the requisite permissions, vide certificate dated 06/12/2024 and permission letter dated 14/12/2024, from all the concerned authorities and has only thereafter cut the trees permitted by the authorities. Further, the permissions have been duly obtained in furtherance of an application submitted by one Mr. Mandar Chandrakant Kudav, who is a local resident of village Banda and an employee of the answering Respondent. Furthermore, the area in question was of the lawful ownership of the answering Respondent and therefore the question of seeking the consent of the co-owners does not arise. Moreover, the area of the ownership of the answering Respondent has been demarcated and a plotting layout has been sanctioned thereupon. The allegations in respect



of the entries as to the number of trees recorded on the 7/12 extract are a concern of administrative process and therefore the answering Respondent does not wish to comment on the same.

12. I say and submit that, the contents in respect of paragraph 6 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. Further, the internal roads are being constructed in order to access the aforesaid sanctioned plots, owned by the Respondent No. 2 and the internal road shall be maintained by the Respondent No. 1. Furthermore, as no trees have been cut illegally, the question of imposing penalty does not arise.

13. I say and submit that, the contents in respect of paragraphs 7 and 8 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. Further, the answering Respondent has neither undertaken any activity in the Eco-Sensitive Area which has been prohibited nor has it failed in abiding by the directions issued by the Government of India, Ministry of Environment and Forests, in respect of permitted activities in the Eco-Sensitive Zone. Furthermore, the green cover throughout the region majorly comprises of cashew trees, which fall under the category of wild trees, as informed by the authorities to the answering Respondent and therefore the claim of the Applicant that village Banda has huge plantation of trees looking like a forest is false, baseless and frivolous.



14. I say and submit that, the contents in respect of paragraph 9 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The answering Respondent has undertaken merely a plotting project and has therefore obtained the required Non-Agriculture permissions from the requisite authorities. Further, the area of the project is 30 Acres, contrary to the allegations made by the Applicant in respect of it being of 350 Acres consisting of a golf course of 50 Acres. It is pertinent to note that, the sanctioned plotting layout is for residential purpose and being a mere plotting project the question of constructing, buildings, hotels, restaurants and golf course has no any relation with the actual facts and circumstances of the matter.
15. I say and submit that, the contents in respect of paragraph 10 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The answering Respondent states that, as alleged, no any transactions have been under taken by the answering Respondent or any of its directors in or about August 2024 and on or about 25/02/2025, in favour of the Respondent No. 1, for public road of the Respondent No. 3.
16. I say and submit that, the contents in respect of paragraph 11 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The answering Respondent states that, the Grampanchayat Banda is not the nodal authority to authorize construction



of the road and the internal roads are a part of the sanctioned plotting layout and therefore the contentions of the present Applicant that no resolution has been passed by the Gramsabha are baseless and without any merit.

17.I say and submit that, the contents in respect of paragraph 12 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The answering Respondent states that, the present Petitioner has leveled allegations against the Respondent No. 2, in respect of cutting of near about 500 trees without any merit or base and only on the basis of his expectations (apprehension) and therefore the answering Respondent puts the Applicant to strict proof thereof. It is pertinent to note that, as the answering Respondent has not undertaken any illegal cutting of the trees, the question of imposition of fine does not arise. Further, the concerned forest authorities have undertaken the survey of the area twice and have not once recorded any illegal felling of trees in either their Panchnamas or their reports.

18.I say and submit that, the contents in respect of paragraph 13 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The present answering Respondent has undertaken no blasting in any part, as alleged by the Applicant and neither is the process of cutting of trees a continuous process. The answering



Respondent hereby puts the Applicant to strictly prove the allegations leveled against the answering Respondent.

19. I say and submit that, the contents in respect of paragraph 14 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The present answering Respondent humbly submits that the village Banda does not fall under an Eco-Sensitive Area and the same is limpid from the notification dated 04/06/2014, issued by the Government of Maharashtra, through its Department of Revenue and Forest, bearing No. WLP-0314/Pra. Kra. 91/F-1. Further, the allegations leveled against answering Respondent in respect of cutting of thousands of trees are baseless and therefore the answering Respondent puts the Applicant to strict proof thereof. It is pertinent to note that, the allegations are made simply on the basis of frivolous apprehensions of the Applicant and no other and therefore the same cannot be held against the present answering Respondent. It is noteworthy that, the Tree Authority and the Tree Officer are responsible for ensuring plantation and maintenance of trees and in furtherance of same they have duly conducted the surveys and submitted their reports, without any mention of illegal cutting of trees.

20. I say and submit that, the contents in respect of paragraphs 15 and 16 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The answering Respondent submits that, the answering Respondent is the owner and possessor of an area



admeasuring 30 Acres and therefore, as also admitted by the Respondent No. 7, i.e. MPCB and noted by the Hon'ble Tribunal in its order dated 28/07/2025, in the captioned Original Application, "there is no requirement of EC (Environmental Clearance) in this case, development of the property being less than 50 Hectares." Therefore, it is pertinent to note that, the present answering Respondent has caused no breach prima-facie, while undertaking plotting project and thereby no violation of Article 21 of the Constitution of India has occurred, as alleged by the Applicant. Further, the present answering Respondent reiterates that, it has not undertaken digging or blasting of any kind and therefore the question of being fined or penalized does not arise. Furthermore, the submissions in respect of great damage to the environment in and around a 10kms radius of villages Banda and Galel are utterly baseless and without any merits. It is noteworthy that, throughout the allegations leveled against the answering Respondent by the Applicant are delusional and have no any consensus with the facts and circumstances of the matter.

21.I say and submit that, the contents in respect of paragraph 17 of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The answering Respondent most humbly submits that the multi-disciplinary issues of loss of environment as alleged by the Applicant are fruits of his own imagination and have no any relation with the factual circumstances and ground reality.



22. I say and submit that, the contents in respect of the Synopsis of the captioned application are false and incorrect and therefore denied by the answering Respondent in toto. The answering Respondent states that, the answering Respondent is merely in the ownership and possession of Survey Nos. 218/1, 218/2, 218/4 and 172/2 and therefore, has no any relation with the Survey Nos. 171/1B, 174/1B, 174/2, 174/3, 237/1, 166/1A, 175/1 and 166/3, contrary to what has been alleged by the Applicant in the captioned application. Further, the same has also been sworn by the Respondent No. 7, i.e. the MPCB, in its Affidavit in Reply, based upon the independent survey undertaken by the Respondent No. 7, i.e. the MPCB. It is pertinent to note that, the present answering Respondent has not indulged itself in any violations alleged by the Applicant and therefore the captioned Original Application is not maintainable against the Respondent No. 2, i.e., the present answering Respondent, per-se. Furthermore, the present Applicant has grossly misrepresented the facts of the matter-in-hand and with the sole intention of harassing the present answering Respondent.

23. I say and submit that, the contents in respect of the Grounds relied upon in the captioned application are delusional and are therefore it is contended by the answering Respondent that they sham and baseless. It is pertinent to note the answering Respondent has not violated the provisions of any law and has caused no any damage to the environment. Further, the plotting layout has been duly sanctioned by the District Collector,



Sindhudurg and therefore the allegation on not obtaining permissions from revenue authorities has no consensus with the facts in hand. Furthermore, as no illegal felling of trees has been undertaken, no any environmental compensation can be imposed upon the answering Respondent.

FACTS IN BRIEF:

- 24.I say and submit that, the answering Respondent is a real estate and development business company and is known for creating sustainable and eco-friendly living spaces, across India.
- 25.I say and submit that, a notification dated 04/06/2014 was issued by the Government of Maharashtra, through its Department of Revenue and Forest, bearing No. WLP-0314/Pra. Kra. 91/F-1, wherein 2200 villages across the Western Ghats of Maharashtra were notified to be falling under Eco-Sensitive Zone. Further, villages Banda and Galel situated in Sawantwadi Taluka of Sindhudurg District were also notified as falling under Eco-Sensitive Zone.
- 26.I say and submit that, the answering Respondent herein has duly purchased the lands admeasuring 29.77 Acres (in total), falling under Survey Nos. 218/1, 218/2, 218/4, situated at village Banda, Taluka Sawantwadi, Dist. Sindhudurg, vide Sale Deed dated 02/05/2024, duly registered at the office of Sub-Registrar, Sawantwadi, bearing registration No. 1009/2024; from its erstwhile lawful owners, i.e., Mrs. Varsha



Aggarwal and Mrs. Ritu Gupta. Hereto annexed and marked as Annexure 'A' Colly is the Sale Deed dated 02/05/2024 and the 7/12 extracts of the land bearing Survey Nos. 218/1, 218/2, 218/4.

27. I say and submit that, upon purchase of the aforesaid area, the answering Respondents gained knowledge in respect of the illegal felling/ cutting of 7 scheduled trees and 16 non-scheduled trees under the Maharashtra Felling of Trees (Regulation) Act, 1964, undertaken by the predecessors-in-title, i.e., Mrs. Varsha Aggarwal and Mrs. Ritu Gupta, in Survey No. 218/1 and 218/2, on receipt of notice dated 25/10/2024, issued by the office of Tree Officer, Sawantwadi bearing registration No. 30/2024-25. Further, in the said notice, the contraveners, i.e., Mrs. Varsha Aggarwal and Mrs. Ritu Gupta, were specifically directed to pay an amount of Rs. 14,000/- (Rupees Fourteen Thousand Only) towards penalty and plant 100 Trees in the monsoon plantation season. It is pertinent to note that, the predecessors-in-title, i.e., Mrs. Varsha Aggarwal and Mrs. Ritu Gupta have duly complied with the orders in respect of payment of aforesaid penalty, for which the Forest Department, State of Maharashtra, have issued receipts dated 04/11/2024 and have also planted the required number of trees and the same have been surveyed by the Tree Officer. Hereto annexed and marked as Annexure 'B' Colly are the copies of the notice dated 25/10/2024, receipts dated 04/11/2024.



28. I say and submit that, upon duly purchasing the aforesaid area admeasuring 29.77 Acres (in total), falling under Survey Nos. 218/1, 218/2, 218/4, situated at village Banda, Taluka Sawantwadi, District Sindhudurg, Maharashtra, the answering Respondent sought No-Objection Certificate from Respondent No.1, i.e. the Grampanchayat Banda for converting the said land to Non-Agricultural Usage. Further, upon the grant of the same on 10/07/2024, bearing No. 154/2024/25, the answering Respondent duly made an application for grant of Non-Agricultural use permission of the aforesaid lands to the Ld. District Collector, Sindhudurg. Furthermore, the answering Respondent has been granted permission/ certificate dated 30/07/2024 from Health Department, Sindhudurg Zila Parishad, for implementing the said project, by following the due process of law. Hereto annexed and marked as Annexure 'C' Colly is the copy of the No-Objection Certificate dated 10/07/2024, issued by Gram Panchayat, Banda and the Certificate dated 30/07/2024, issued by the Health Department, Sindhudurg Zila Parishad.

29. I say and submit that, in furtherance of the above-mentioned application for grant of Non-Agricultural use permission of the aforesaid land, the Distract Collector's Office Sindhudurg was pleased to grant Preliminary Approval vide Certificate dated 22/11/2024, bearing Approval No. RPSND/LT/2024/APL/00038 along with the Sanctioned Plotting Layout dated 22/11/2024, bearing Certificate No. RPSND/LT/2024/APL/00038 to the answering Respondent. It is pertinent to note that, the plotting



layout has been sanctioned on the said lands, wherein 151 plots, totally admeasuring 62,602.430 Sq. Mtrs are sanctioned. Hereto annexed and marked as Annexure 'D' Colly are the copies of the Preliminary Approval and the Sanctioned Plotting Layout dated 22/11/2024.

30. I say and submit that, in the meantime, the answering Respondent had made an application dated 04/11/2024 before the Ld. Tahsildar, Sawantwadi, seeking permission in respect of leveling, making of raw road and temporary Non-Agricultural permission for storing the road construction raw material, on account of accessing the plots sanctioned by the Ld. District Collector, Sindhudurg. Further, vide order dated 14/11/2024, the Ld. Tahsildar, Sawantwadi was pleased to allow the said application and permit the present answering Respondent to construct a raw road and use an admeasuring 500 sq. mtrs. for storing the road construction raw material. Hereto annexed and marked as Annexure 'E' is the copy of the order dated 14/11/2024, issued by the Ld. Tahsildar, Sawantwadi.

31. I say and submit that, a certificate dated 25/11/2024 was issued by the Talsildar, Sawantwadi, regarding the status of the land, i.e. Survey No.218/1, 218/2 and 218/4 owned by the answering Respondent, in respect of its classification as to Class I land and number of trees existing in the said land. According to the said certificate, the total number of trees, which are in existence on the said land are as follows:



- a) Jamba – 35 Trees
- b) Jambhal – 30 Trees
- c) Kaju (Cashewnut) – 220 Trees
- d) Trees on the boundaries – 300 Trees

Hereto annexed and marked as Annexure 'F' is the copy of the said Certificate dated 25/11/2024, issued by the Tahsildar, Sawantwadi.

32. I say and submit that, the answering Respondent vide application dated 27/11/2024 had applied for cutting of 30 Jamun Trees before the Ld. Forest Officer, Banda. Further, pursuant to the aforesaid application, a detailed Panchnama/ inspection was conducted by the Tree Officer, Banda in presence of two witnesses and thereby submitted the report dated 04/12/2024, along with the statement of the representative of the answering Respondent thereof. Hereto annexed and marked as Annexure 'G' Colly are the copies of the application dated 27/11/2024 and the Panchnama along with the statement of the of the representative of the answering Respondent dated 04/12/2024.

33. I say and submit that, in lieu of the aforesaid Panchnama dated 04/12/2024, the Ld. Tree Officer had addressed a letter dated 06/12/2024, wherein he has specifically stated that no law shall be violated on account of permission being granted to the answering Respondent herein in respect of the cutting of the 30 Jamun trees. In furtherance of the same, a certificate dated 06/12/2024 was issued by the Ld. Forest Officer, Sawantwadi, pursuant to which the permission dated 14/12/2024, in



respect of cutting of 30 Jamun Trees was granted by the Tree Officer, Sawantwadi, and a condition of planting 30 trees was imposed. Hereto annexed and marked as Annexure 'H' Colly are the copies of the aforesaid letter and certificate dated 06/12/2024 and permission dated 14/12/2024

34.I say and submit that, in furtherance of the said permission dated 14/12/2024, the present answering Respondent had cut 30 Jamun Trees and had duly complied the conditions of the said permission. Further, the answering Respondent has undertaken cutting of the trees only after obtaining due permission and solely to the extent of the permission so granted. Furthermore, the answering Respondent has not violated any provisions of any law per-se causing environmental degradation on account of actions of the answering Respondent and therefore the allegations leveled against the answering Respondent are utterly baseless, frivolous, devoid of merit and sham.

35.I say and submit that, the Ld. Collector, Sindhudurg, vide Certificate dated 21/02/2025 has granted the final permission and vide Certificate dated 13/06/2025 has granted the Non-Agricultural permission ('sanad') in respect of area admeasuring 29.77 Acres (in total), falling under Survey Nos. 218/1, 218/2, 218/4, situated at village Banda, Taluka Sawantwadi, District Sindhudurg, Maharashtra. Hereto annexed and marked as



Annexure 'I' is the copy of said final Non-Agricultural ('sanad') dated 13/06/2025.

36. I say and submit that, the answering Respondent has solely undertaken plotting upon the land bearing Survey Nos. 218/1, 218/2, 218/4, as per the sanctioned plotting layout and no any other activity has been carried out thereupon, as the project undertaken by the answering Respondent is merely a plotting project.

37. I say and submit that, as per the Schedule provided in the Maharashtra Felling of Trees (Regulations) Act, 1964, when read with section 2(f) and 3(1) of the Act, it is pertinent that the trees provided in the scheduled are restricted from felling and if so required to be fell, permissions need to be sought in the same regard. It is noteworthy that, the said schedule lists 'Jambhul' Tree, below entry No. 15, relevant in the context of the present matter, and the answering Respondent has duly obtained the permission for felling of the same and therefore no any law has been violated per se. Further, the other trees widely found in the land are of cashewnuts, which are grown as crop in the Sindhudurg region and therefore it is a common practice in the area to cut and replant the cashewnuts trees, on a regular basis. Therefore, it becomes further evident that, the Respondent No. 2, i.e. the answering Respondent, has duly complied with the provisions of law.



38. I say and submit that, the present Applicant has preferred the captioned Application with the sole intention of harassing the answering Respondent and garnering money thereof. Further, the allegations leveled against the answering Respondent are delusional, utterly baseless and lack substantive verification of the facts from the ends of the Applicant. It is pertinent to note that, the entire captioned Original Application is vague and no any proofs have been annexed in respect of the allegations levelled against the answering Respondent and therefore the same is not tenable.

39. I say and submit that, in the meantime, the present Applicant had raised various grievances before the Forest Officer, Banda, against the answering Respondent, in respect of the alleged illegal cutting of trees. Further, pursuant to the said grievance applications, the Forest Officer had visited the project site for carrying out inspection on 03/11/2025. It is pertinent to note that, the Forest Officer on 03/11/2025, had duly carried out the Panchnama/ inspection of Survey No. 218/1, 218/2 and 218/4, i.e. where the answering Respondent is carrying out the said project, wherein the lands and trees were inspected and trees were counted and geo-tagged by the concerned officers. It is evident from the inspection report dated 10/11/2025 that, the answering Respondent has not cut any tree illegally, as alleged by the Applicant. Further, as aforesaid 23 trees had been illegally cut by the predecessors-in-title, i.e. Mrs. Varsha Aggarwal and Mrs. Ritu Gupta and a fine of Rs. 14,000/- (Rupees Fourteen Thousand Only) had been imposed upon them, along with the condition of



plantation of trees and the said fine has been duly paid by the said Mrs. Varsha Aggarwal and Mrs. Ritu Gupta and they have undertaken the plantation of trees, as mandated. It is pertinent to note that, the said inspection report has specifically mentioned that 30 trees have been cut by the answering Respondent after obtaining due permissions and all other trees are intact. It is pertinent to note that, at present 636 trees are in existence rather than 585 trees recorded in the earlier records. Hereto annexed and marked as Annexure "J" is the copy of the Inspection Report dated 10/11/2025.

40. I say and submit that, from the facts and circumstances stated above, it is evident that, the captioned Original Application is frivolous and has been filed by the Applicant with the sole intention creating nuisance value litigation and harassing the present answering Respondent. Further, the allegations levelled by the Applicant against the present answering Respondent are delusional, imaginary and without any basis and therefore the captioned Original Application deserves to be dismissed and cost be imposed upon the present Applicant for abuse of law and misusing the legal machinery.

41. I crave leave to file additional affidavit in future if found necessary.



Whatever stated hereinabove is true and correct to the best of my knowledge and belief.

Solemnly affirmed by me at Pune on this 01st day of December, 2025.



YUGEN INFRA PVT. LTD.

Deponent



Director

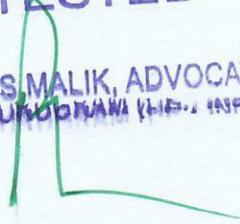
Mr. Rohtash Tayal

Director - Yugen Infra Private Limited

Before me

ATTESTED

RAM NIWAS MALIK, ADVOCATE
NOTARY GURGAON (H.P.) INDIA



02/05/2024

सूची क्र.2

दुय्यम निबंधक : दु.नि. सावंतवाडी

दस्त क्रमांक : 1009/2024

नोंदणी :

Regn:63m

गावाचे नाव : बांदा

- (1) विलेखाचा प्रकार खरेदीखत
- (2) मोबदला 253087500
- (3) बाजारभाव (भाडेपट्ट्याच्या बाबतितपट्टाकार आकारणी देतो की पट्टेदार ते नमुद करावे) 227481000
- (4) भू-मापन, पोटहिस्सा व घरक्रमांक (असल्यास)
- 1) पालिकेचे नाव: सिधुदुर्ग इतर वर्णन : इतर माहिती: गांव मोजे बांदा, ता.सावंतवाडी (प्रभावि क्षेत्र 9.4)
(1) स.नं. 218, हि.नं. 1, क्षेत्र (हे.आर.) 1.25.00, पो.ख. 0.29.00, एकुण क्षेत्र (हे.आर.) 1.54.00, जुडी (रु.पै.) 0.39, ((Survey Number : 218/1 ;))
2) पालिकेचे नाव: सिधुदुर्ग इतर वर्णन : इतर माहिती:
(2) स.नं. 218, हि.नं. 4, क्षेत्र (हे.आर.) 2.27.50, पो.ख. 0.52.50, एकुण क्षेत्र (हे.आर.) 2.80.00, जुडी (रु.पै.) 0.70, ((Survey Number : 218/4 ;))
3) पालिकेचे नाव: सिधुदुर्ग इतर वर्णन : इतर माहिती:
(3) स.नं. 218, हि.नं. 2, क्षेत्र (हे.आर.) 6.80.00, पो.ख. 1.57.00, एकुण क्षेत्र (हे.आर.) 8.37.00, जुडी (रु.पै.) 2.11, यापैकी विक्रीत दिलेले क्षेत्र (हे.आर.) 6.00.00, पो.ख.पो.ख. 1.57.00, एकुण क्षेत्र (हे.आर.) 7.57.00, अ.क्र. 1 ते 3 चे मिळून एकुण विक्रीत दिलेले क्षेत्र (हे.आर.) 11.91.00 (29.77 हे.आर.), सदरची जमिन मिळकत ही या खरेदीखताचा विषय आहे. ((Survey Number : 218/2 ;))
- (5) क्षेत्रफळ
- 1) 1.2500 हेक्टर . आर पोटखराब क्षेत्र : 0.29 हेक्टर . आर 2) 2.2750 हेक्टर . आर पोटखराब क्षेत्र : 0.5250 हेक्टर . आर 3) 6.0000 हेक्टर . आर पोटखराब क्षेत्र : 1.57 हेक्टर . आर
- (6) आकारणी किंवा जुडी देण्यात असेल तेव्हा.
- (7) दस्तऐवज करून देणा-या/लिहून ठेवणा-या पक्षकाराचे नाव किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास, प्रतिवादिचे नाव व पत्ता.
- 1) नाव:- वर्या अगरवाल वय:- 51; पत्ता:- प्लॉट नं. -, माळा नं. -, इमारतीचे नाव:-, ब्लॉक नं. -, रोड नं. 56, न्यु अनाज मंडी, वार्ड नं. 6, सोहना, गुरगांव, हरियाणा, हरियाणा, गुरगांव. पिन कोड:- 122103 पॅन नं. -
2) नाव:- रितु गुप्ता वय:- 45; पत्ता:- प्लॉट नं. -, माळा नं. -, इमारतीचे नाव:-, ब्लॉक नं. -, रोड नं. प्लॉट नं. ए 102, ड्रीम अपार्टमेंट, प्लॉट नं. 14, सेक्टर 22, ब्यारका, वागडोल, दिल्ली, दिल्ली, दक्षिण पश्चिम दिल्ली. पिन कोड:- 110077 पॅन नं. -
- (8) दस्तऐवज करून घेणा-या पक्षकाराचे व किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास, प्रतिवादिचे नाव व पत्ता
- 1) नाव:- युजेन इन्फ्रा प्रायव्हेट लिमिटेड च्या तर्फे अधिकृत स्वाक्षरीकर्ता तर्फे डायरेक्टर रोहताश तायल वय:- 47; पत्ता:- प्लॉट नं. -, माळा नं. -, इमारतीचे नाव:-, ब्लॉक नं. -, रोड नं. प्लॉट नं. ए 102, ड्रीम अपार्टमेंट, प्लॉट नं. 14, सेक्टर 22, ब्यारका, वागडोल, दिल्ली, दिल्ली, दक्षिण पश्चिम दिल्ली. पिन कोड:- 110077 पॅन नं. -
- (9) दस्तऐवज करून दिल्याचा दिनांक 02/05/2024
- (10) दस्त नोंदणी केल्याचा दिनांक 02/05/2024
- (11) अनुक्रमांक, खंड व पृष्ठ 1009/2024
- (12) बाजारभावाप्रमाणे मुद्रांक शुल्क 15185300
- (13) बाजारभावाप्रमाणे नोंदणी शुल्क 30000
- (14) शेरत

मुल्यांकनासाठी विचारात घेतलेला तपशील:-

मुद्रांक शुल्क आकारताना निवडलेला अनुच्छेद :-

(ii) within the limits of any Municipal Council, Nagarpanchayat or Cantonment Area annexed to it, or any rural area within the limits of the Mumbai Metropolitan Region Development Authority or any other Urban area not mentioned in sub clause (i), or the Influence Areas as per the Annual Statement of Rates published under the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995.



दुय्यम निबंधक श्रेणी 9

दुय्यम निबंधक श्रेणी 9

सावंतवाडी

2 MAY 2024



Blanked
True copy
01/12/2024



CHALLAN
MTR Form Number-6

GRN	MH001465009202425M	BARCODE	[Barcode]		Date	02/05/2024-13:21:49	Form ID	25.1						
Department	Inspector General Of Registration			Payer Details										
Type of Payment	Stamp Duty Registration Fee			TAX ID / TAN (If Any)										
Office Name	SWN_SAWANTWADI SUB REGISTRAR			PAN No.(If Applicable)	AABCY7373A									
Location	SINDHUDURG			Full Name	Yugen Infra Pvt Ltd									
Year	2024-2025 One Time			Flat/Block No.	S.n. 21B/1, 21B/2, 21B/4									
Account Head Details		Amount In Rs.		Premises/Building										
0030046401	Stamp Duty	15185300.00		Road/Street	Banda									
0030063301	Registration Fee	30000.00		Area/Locality	Sawantwadi									
				Town/City/District										
				PIN	4 1 6 5 1 0									
<table border="1" style="width: 100%;"> <tr> <td colspan="2" style="text-align: center;">सबब</td> </tr> <tr> <td style="text-align: center;">9000</td> <td style="text-align: center;">2028</td> </tr> <tr> <td style="text-align: center;">9</td> <td style="text-align: center;">100</td> </tr> </table>				सबब		9000	2028	9	100	Remarks (If Any)				
				सबब										
9000	2028													
9	100													
PAN2=ABSPA9991P-SecondPartyName=VARSHA AGGARWAL etc-														
Total		1,52,15,300.00		Amount In Words	One Crore Fifty Two Lakh Fifty thousand Three Hundred Rupees Only									
Payment Details			STATE BANK OF INDIA			FOR USE IN RECEIVING BANK								
Cheque-DD Details				Bank CIN	Ref. No.	00040572024050252893	CPADTSSUS3							
Cheque/DD No.				Bank Date	RBI Date	02/05/2024-14:34:55	Not Verified with RBI							
Name of Bank				Bank-Branch		STATE BANK OF INDIA								
Name of Branch				Scroll No. . Date		Not Verified with Scroll								



Department ID : Mobile No. : 9810152303
 NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.
 सादर चालन केवल दफ्तरम निबंधक कार्यालयाने नोंदणी करतवयाच्या दस्तऐवजाचे लागू आहे. नोंदणी न करतावयाच्या दस्तऐवजाचे सादर चालन लागू नाही.

[Handwritten Signature]

elunkad
True copy
01/12/2024



CHALLAN
MTR Form Number-6



GRN	MH001465009202425M	BARCODE	[Barcode]		Date	02/05/2024-13:21:49	Form ID	25.1
Department	Inspector General Of Registration				Payer Details			
Type of Payment	Stamp Duty Registration Fee				TAX ID / TAN (If Any)			
Office Name	SWN_SAWANTWADI SUB REGISTRAR				PAN No.(If Applicable)	AABCY7373A		
Location	SINDHUDURG				Full Name	Yugen Infra Pvt Ltd		
Year	2024-2025 One Time				Flat/Block No.	S.n. 218/1, 218/2, 218/4		
Account Head Details		Amount In Rs.		Premises/Bulding	Banda			
0030046401	Stamp Duty	15185300.00		Road/Street	Sawantwadi			
0030063301	Registration Fee	30000.00		Area/Locality	Sawantwadi			
				Town/City/District	PIN			
				Remarks (If Any)	PAN2=ABSPA9991P--SecondPartyName=VARSHA AGGARWAL etc-			
				Amount In	One Crore Fifty Two Lakh Fifteen Thousand Three Hu			
		1,52,15,300.00		Words	ndred Rupees Only			
Payment Details		STATE BANK OF INDIA		FOR USE IN RECEIVING BANK				
Cheque-DD Details		Bank CIN	Ref. No.	00040572024050252893	CPADTSSUS3			
Cheque/DD No.		Bank Date	RBI Date	02/05/2024-14:34:55	Not Verified with RBI			
Name of Bank		Bank-Branch		STATE BANK OF INDIA				
Name of Branch		Scroll No. , Date		Not Verified with Scroll				

सबल
9000 2028
3 60



Department ID :
NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document. Mobile No. : 9810152303
सदर चलन केवल दुय्यम निबंधक कार्यालयात नोंदणी करवयाच्या दस्तासाली लागू आहे. नोंदणी न करवयाच्या दस्तासाली सदर चलन लागू नाही.

Challan Defaced Details

Sr. No.	Remarks	Defacement No.	Defacement Date	Userld	Defacement Amount
1	(IS)-101-1009	0000829756202425	02/05/2024-16:20:40	IGR173	30000.00
2	(IS)-101-1009	0000829756202425	02/05/2024-16:20:40	IGR173	15185300.00
Total Defacement Amount					1,52,15,300.00

elunkod
True copy
02/12/2024

मूल्यांकन वर्ष :	2024
जिल्हा :	सिन्धुदुर्ग
तालुका :	सावंतवाडी
गावाचे नाव :	बांदा
क्षेत्राचे नांव :	Influence Area
मूल्य विभाग/उपमूल्य विभाग :	9/9.4
सर्वे नंबर/ गट नंबर.	218
मिळकतीचा प्रकार	खुली
मिळकतीचे क्षेत्र	119100 चौ. मीटर Layout Plot
वार्षिक मूल्य दर तक्त्यानुसार जमिनीचा दर	Rs.1910 /-
जमीन बिनशेती झाली : नाही	वापरायचा दाखला : इतर
अधिकृत पोच रस्ता : आहे	प्रथम विक्री
Applicable Rules :	,23 ड ,16 क
1. 119100चौ. मीटर क्षेत्रासाठी वार्षिक मूल्य दरावर 100 % मूल्य दर =1910/-	
119100चौ. मीटर क्षेत्रासाठी मूल्य = 119100 * 1910	
	=227481000/-
जमीनीचे एकत्रित अंतिम मूल्य = मिळकतीचे क्षेत्र (1) मूल्य + मिळकतीचे क्षेत्र (2) मूल्य	
	=227481000 + 0
	= Rs.227481000/-
	= २ बावीस करोड चौन्हाहत्तर लाख एकवग्राऐंशी हजार /-

Home

Print

स व व	
9000	२०२४
५	७०



Elunkad
True copy
01/12/2024

स व व	
१००९	२०२४
७	७०



“SALE DEED”

Dt. 02nd day of May, 2024.

Valuation Division	:	9.4
Government Value	:	Rs. 22,75,31,000/-
Mutually Agreed value	:	Rs. 25,30,87,500/-
Stamp Duty (6%)	:	Rs. 1,51,85,300/-
Registration Fees	:	Rs. 30,000/-

Sale Deed of Agricultural Land situated at Village- Banda within Village Panchayat Area, Tal. Sawantwadi, Dist. Sindhudurg, State- Maharashtra having 1) Survey No. 218, Hissa No. 1, 2) Survey No. 218, Hissa No. 4 and 3) Survey No. 218, Hissa No. 2, for Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand and Five Hundred Only) for the total area of (H.R.) 11-91-00 (i.e. 29.77 Acres), which is the subject matter of this Sale Deed and is referred as “the said property” hereinafter in this Deed of Sale and is more particularly described in Schedule attached herewith.

The Government Value of the said property is Rs. 22,75,31,000/- (Rupees Twenty Two Crore Seventy Five Lakhs Thirty One Thousand Only) and mutually agreed consideration amount is Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand Five Hundred Only). Hence Stamp Duty at 6% of Rs. 1,51,85,300/- (Rupees One Crore Fifty One Lakhs Eighty Five Thousand Three Hundred Only) and Fix Registration Fee of Rs. 30,000/- (Rs. Thirty Thousand Only), in total Rs. 1,52,15,300/- (Rs. One Crore Fifty Two Lakhs Fifteen Thousand and Three Hundred only) is paid on mutually agreed consideration amount through e-Challan,

G.R.N.No. MH001465009202425M on Dt. 02/05/2024

Shunkad
True copy
01/12/2024

स व व	
१००९	२०२४
८	७०



BETWEEN

1. **MRS. VARSHA AGGARWAL,**
W/O. Mr. Vijay Kumar Aggarwal,
Age about 51 years, Occupation- Agriculture,
R/o. 56, New Anaj Mandi,
Ward no. 6, Sohna, Gurgaon, Haryana 122103
Aadhaar Card No. 5006 5410 7085
Pan Card No. ABSPA9991P
Mob- 9812108163

2. **MRS. RITU GUPTA,**
W/O. Mr. Rohtash Tayal,
Age 45 years, Occupation- Agriculture,
R/O. Flat no. A-102, Dream Apartment,
Plot No.14, Sector 22, Dwarka, Bagdola,
Delhi 110077
Aadhaar Card No. 3547 2077 5978
Pan Card No. ALJPG4067D
Mob- 9560773150

Hereinafter called "THE VENDORS" (which expression shall unless repugnant to the context or meaning thereof be deemed to include their heirs, executors and administrators) of the One Part;

AND

Yugen Infra Pvt Ltd,
Pan Card No. AABCY7373A
Having its registered office At SF-250,
JMD MEGAPOLIS SOHNA ROAD,
SECTOR-48, GURGAON, HARYANA, INDIA, 122018
Through its Director Mr. ROHTASH TAYAL,
Aged 47 years, Occupation- Business,
R/O. Flat No. A-102 Dream Apartment,
Plot No. 14, Sector-22, Dwaraka, Bagdola,
South West Delhi 110077
Aadhaar Card No. 6738 2917 3299
pan Card No. ADAPT6411B

elunkad
True copy
01/12/2025

स व व	
१००९	२०२४
९	००



Hereinafter called "THE Purchaser" (which expression shall unless repugnant to the context or meaning thereof be deemed to include their heirs, executors and administrators) of the Other Part;

WHEREAS :-

WHEREAS there exists a landed property situated at Village- Banda, Taluka- Sawantwadi, District- Sindhudurg, Maharashtra, having 1) Survey No. 218, Hissa No. 1, 2) Survey No. 218, Hissa No. 4 and 3) Survey No. 218, Hissa No. 2, for Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand and Five Hundred Only) for the total area of (H.R.) 11-91-00 (i.e. 29.77 Acres), more particularity described in schedule attached herewith, which is referred to as "the Said Property" hereinafter.

The Vendors are seized and possessed of or otherwise well and sufficiently entitled to land mentioned in schedule attached herewith.

WHEREAS the landed property having Survey No. 218, Hissa No. 1 is purchased by the Vendors from Kamini C. Kudav, Divya D. Asolkar and Mandar C. Kudal vide Regi. Sale Deed Dtd. 06/12/2023, Regi. No. 2650. Accordingly names of the Vendors were entered in village records of the said land vide Mutation No. 10864, Dtd. 06/12/2023 was entered.

AND WHEREAS the landed property having Survey No. 218, Hissa No. 4 is purchased by the Vendors from Kashinath Waman Ogale vide Regi. Sale Deed Dtd. 06/12/2023, Regi. No.2648. Accordingly names of the Vendors were entered in village records of the said land vide Mutation No. 10862, Dtd. 06/12/2023 was entered.

AND WHEREAS the landed property having Survey No. 218, Hissa No. 2 is purchased by the Vendors from Vinayak Ramchandra Ogale vide Regi. Sale Deed Dtd. 06/12/2023, Regi. No.2649. Accordingly names of the Vendors were entered in village records of the said land vide Mutation No. 10863, Dtd. 06/12/2023 was entered.

Presently names of Vendors are there in 7-12 extract of the said property.

elunkad
True copy
01/12/2025

स व व	
१००६	२०२४
१०	००



The Purchaser is purchasing the said Agricultural Land for Non- Agricultural Purpose situated at Village- Banda within Village Panchayat Area, Tal. Sawantwadi, Dist. Sindhudurg, State- Maharashtra having 1) Survey No. 218, Hissa No. 1, 2) Survey No. 218, Hissa No. 4 and 3) Survey No. 218, Hissa No. 2, for Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand and Five Hundred Only) for the total area of (H.R.) 11-91-00 (i.e. 29.77 Acres) which is the subject matter of this Sale Deed vide this present Deed.

NOW THIS INDENTURE WITNESSETH AS FOLLOWS:-

The said property is presently a AGRICULTURAL LAND situated at Village- Banda within Village Panchayat Area, Tal. Sawantwadi, Dist. Sindhudurg, State- Maharashtra having 1) Survey No. 218, Hissa No. 1, 2) Survey No. 218, Hissa No. 4 and 3) Survey No. 218, Hissa No. 2, for Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand and Five Hundred Only) for the total area of (H.R.) 11-91-00 (i.e. 29.77 Acres), details of which are mentioned in Schedule attached herewith, is owned and possessed by the Vendors. Now the Vendors because of their personal difficulties to cultivate/ occupy the said property and also for financial needs, offered to sell the said property and the Purchaser agreed to buy the said property for "NON-AGRICULTURAL PURPOSE" and is ready to pay the fair price for the same. The Vendors have agreed to sell the said property to the Purchaser, without reserving any right to them in the said property.

The Vendors hereby sells the said property along with trees and all other related things lying thereon, the areas appertaining thereto and all the privileges, rights, advantages and things whatsoever attached to the said property and all estate, right, title, interest, claim, demand, including all the easementary and other rights of the Vendors in relation to the said property on this day and have handed over the vacant peaceful possession of the said property to the Purchaser on this day.

Both the parties hereto have taken necessary permission for sale of the said land under Section 63A of Transfer of Property Act, 1882 from Hon. Sub. Divisional Officer at Sawantwadi vide Order No. TENANCY/SR/57/2023, Dtd. 30/04/2024.

elunkad
True copy
01/12/2024

सवध	
9000	2028
99	100



The consideration fixed for the said area of land which is subject matter of this Deed is Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand and Five Hundred Only) which is received by the Vendors from the Purchaser as follows-

Sr. No.	ICICI Bank, Branch- Gurgaon, Sector-65 Cheque no.	Name	Amt.	Date
1.	000411	Ritu Gupta	₹ 25,00,000	25-05-2024
2.	000412	Ritu Gupta	₹ 1,00,00,000	05-05-2025
3.	000413	Ritu Gupta	₹ 1,00,00,000	05-05-2025
4.	000414	Ritu Gupta	₹ 1,00,00,000	05-05-2025
5.	000415	Ritu Gupta	₹ 1,00,00,000	05-05-2025
6.	000416	Ritu Gupta	₹ 1,00,00,000	05-05-2025
7.	000417	Ritu Gupta	₹ 1,00,00,000	01-12-2025
8.	000418	Ritu Gupta	₹ 1,00,00,000	01-12-2025
9.	000419	Ritu Gupta	₹ 1,00,00,000	01-12-2025
10.	000420	Ritu Gupta	₹ 1,00,00,000	01-12-2025
11.	000421	Ritu Gupta	₹ 1,00,00,000	16-03-2026
12.	000422	Ritu Gupta	₹ 1,00,00,000	16-03-2026
13.	000423	Ritu Gupta	₹ 1,00,00,000	16-03-2026
14.	000439	Ritu Gupta	₹ 40,43,750	16-03-2026
15.	000410	Varsha Aggarwal	₹ 25,00,000	25-05-2024
16.	000425	Varsha Aggarwal	₹ 1,00,00,000	05-05-2025
17.	000426	Varsha Aggarwal	₹ 1,00,00,000	05-05-2025
18.	000427	Varsha Aggarwal	₹ 1,00,00,000	05-05-2025
19.	000428	Varsha Aggarwal	₹ 1,00,00,000	05-05-2025
20.	000429	Varsha Aggarwal	₹ 1,00,00,000	05-05-2025
21.	000430	Varsha Aggarwal	₹ 1,00,00,000	01-12-2025
22.	000431	Varsha Aggarwal	₹ 1,00,00,000	01-12-2025

Shunkad
True copy
01/12/2025

~ 6 ~

स व व	
१००६	२०२४
१२	७०



23.	000432	Varsha Aggarwal	₹ 1,00,00,000	01-12-2025
24.	000433	Varsha Aggarwal	₹ 1,00,00,000	01-12-2025
25.	000434	Varsha Aggarwal	₹ 1,00,00,000	16-03-2026
26.	000435	Varsha Aggarwal	₹ 1,00,00,000	16-03-2026
27.	000436	Varsha Aggarwal	₹ 1,00,00,000	16-03-2026
28.	000438	Varsha Aggarwal	₹ 40,43,750	16-03-2026
Total..... Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand and Five Hundred Only)				

The above mentioned payments have been made as per directions of the Vendors. The Vendors do hereby acknowledge that they have received the said consideration amount of Rs. 25,30,87,500/- (Rupees Twenty Five Crore Thirty Lakhs Eighty Seven Thousand and Five Hundred Only) fully and is fully satisfied with the said price as full and final consideration which is fair, reasonable and as per prevailing market rates and that any one of them shall not claim any further amounts towards the price of the said property.

The land revenue and other Government taxes of the said property are payable henceforth by the Purchaser or the persons claiming through them. The Vendors, their representatives and persons claiming through them shall have no rights, title, interest, claim or possession of whatsoever nature on the said property under sale henceforth.

The Vendors, their representatives and persons claiming through them are fully responsible for giving possession and title along with all their rights in the said property under Sale in the name of the Purchaser as buyer for the purpose of the revenue and other records and shall not make any claim on the said property.

Any loss that may cause to the Purchaser due to the lack of clear title will be made good by the Vendors. The Vendors hereby agrees to do the needful for registering the said property in the name of the Purchaser in all revenue record.

Elunkad
True Copy
01/12/2025

~ 7 ~

स त व	
9000	2028
3	60



To the best of knowledge of the Vendors, the said property under sale which is owned and possessed by the Vendors is not encumbered by way of pledge, sale, oral promise and/or lease by the Vendors and is beneficially owned and is in possession of them and is free and clear from any charge, lien and encumbrances and reasonable doubts. Also there is no any legal proceeding, suit, appeal etc. is pending in any court, tribunal etc. regarding the said property for any issue/dispute/claim including govt. acquisition. If it is found otherwise the Vendors shall indemnify and shall keep indemnified the Purchaser against any / all losses if suffered by the Purchaser.

Any mistake found in survey description etc. will be rectified by the Vendors and this deed is binding on their representatives, executors, administrators, successors, assigns and all the persons claiming through the Vendors.

Henceforth the Purchaser shall be the full owner of the said property and in possession of the same having clear and full title to it.

The Vendors have delivered all title deeds and other related documents regarding the said property to the Purchaser without keeping any title deed or document in their custody and the Purchaser is fully satisfied with the title of the said property.

The Purchaser is purchasing the said property for using it as per their choice and the Vendors or their representatives, executors, administrators, successors, assigns and all the persons claiming through them shall not object or obstruct to the said use on any grounds.

The Vendors hereby doth grant, transfer, convey, assign, release and assure by way of sale to the Purchaser all that the said property together with all the things permanently attached thereto or standing thereon and all the easements, privileges, profits, advantages, rights, interest, whatsoever in or to the said property and every part thereof.

And all the estate, rights, title, interest, use, property, possession, benefits, claim and demand whatsoever at law or otherwise of the Vendors into or over the said property hereby conveyed and every part thereof to have

slunkad
True copy
01/12/2028

रावय	
१००२	२०२४
१४	७०



the same unto and to the use and benefit of the Purchaser absolutely and for every subject to the payment of all rents, taxes, assessment, dues and duties now chargeable and payable and that may become chargeable and payable from time to time hereafter in respect of the same to the Government or any other public body or local authority in respect thereof. However the Purchaser is not liable to pay any dues regarding the said property payable prior to registration of this deed.

The Vendors now have in themselves, good right and full power to convey transfer by way of sale the said property hereby conveyed or intended so to be unto and to the use of the Purchaser in the manner aforesaid.

The Purchaser shall hold the said property free and clear and freely and clearly and absolutely exonerated and forever released and discharges or otherwise by the Vendors and well and sufficiently saved, defended, kept, harmless and indemnified of, from and against all former and other estates, title charges and encumbrances whatsoever made, occasioned and suffered by the other person or persons claiming or to claim by, from, under or in trust for them.

The Vendors and all persons having or claiming any estate, right, title or interest in the said land hereby conveyed or any party thereof by, from, under or in trust for the Vendors and/or their representatives, executors, administrators, successors in title or any of them shall and will from time to time and at all times hereafter at the request and costs of the Purchaser do and execute and cause to be done and executed all such further and other lawful acts, deeds, things, whatsoever for better and more perfectly and absolutely granting the said property and every part thereof hereby conveyed unto and to the use of the Purchaser in manner aforesaid as by the Purchaser, their heirs, executors, legal representatives, successors, all persons claiming through them or administrators and assigns shall be reasonably required.

The Purchaser may from time to time and all times hereafter peaceably and quietly enter upon, occupy or possess and enjoy the said property hereby conveyed with their appurtenances and receive the rents, issues and profits thereof and every part thereof for their own use and benefit without any suit lawful eviction or interruption, claim and demand whatsoever from or by the

Shankar
True Copy
01/10/2024

स व व	
१००६	२०२४
१५	७०

~ 9 ~



Vendors or their representatives or any of them or by any person or persons claiming or to claim, from, under or in trust for them or any of them.

Accordingly the peaceful and vacant possession of the said property purchased by this deed is delivered to the Purchaser today and they have accepted the possession of the said property.

To the best of their knowledge, the Vendors and Purchaser are not holding land more than the limits prescribed for holding as per the provisions of The Maharashtra Agricultural Lands Ceiling on Holding Act, 1961 or under provisions of any other law in force.

The Vendors have kept area of 0-80-00 H.R. for themselves from S.N. 218/4, which is not sold by this Sale Deed, hence the Vendors are not becoming landless.

There is charge of Syndicate Bank Branch Kudal of Rs. 50,000/- (Rs. Fifty Thousand Only) in other rights column of S. No. 218/2. The purchaser is purchasing the said land along with the said loan. And they shall be responsible to repay said loan.

To the best of knowledge of the Vendors, no notice has been served to the Vendors in respect of the said property under the provisions of The Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947.

FOLLOWING DOCUMENTS accompanied with this Deed of Sale :-

- 1) 7/12 Extract,
- 2) Gat Book Map,
- 3) 8 A Extract,
- 4) Mutation Entry Extracts,
- 5) Permission under Section 63A of Transfer of Property Act, 1882 from Hon. Sub. Divisional Officer at Sawantwadi,
- 6) Board Resolution of Company to sign and execute the Sale Deed,
- 7) Certificate of Incorporation of Company,
- 8) Memorandum of Understanding of Company,
- 9) Article of Association of Company,

Blanked
True copy
01/10/2024

सद्व	
१००९	२०२४
१९	००



- 10) Aadhar Card and Pan Cards of the Vendors and the Purchaser,
- 11) Aadhar Cards of the Identifiers.

In witnesses whereof the Vendors and the Purchaser have hereunto set and subscribed their respective hands voluntarily, with their own free will, without any pressure, coercion, fraud or misrepresentation and in sound physical and mental state of health and by understanding all the contents of this Sale Deed on the 02nd day of month May and year 2024.

Drafted and Prepared by:

Adv. Kshitij P. Parab

(Advocate and Notary)

Office- Gala No.2, Gandharv Hous. Co.Op. Society

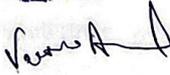
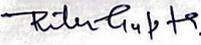
Opp. BSNL office, Salaiwada, Sawantwadi,

Tal. Sawantwadi, Dist. Sindhudurg 416510

Mobile- 9423880929, 9422079644

SIGNED AND DELIVERED

by the VENDORS (FIRST PARTY)

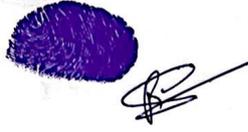
SR.No.	Vendor's Name (Sign/Thumb)	Photo
1	  MRS. VARSHA AGGARWAL,	
2	  MRS. RITU GUPTA,	

elunkad
True copy
01/12/2024

सवध	
१००२	२०२४
१७	७०



SIGNED AND DELIVERED
by the PURCHASER (SECOND PARTY)

1.	 <p>Yugen Infra Pvt Ltd, Through its Director Mr. ROHTASH TAYAL,</p>	
----	---	---

WITNESSES:-

SR.No.	Name	Sign.
1	Name - <u>Seema Yashavant chowhan</u> Address <u>Otarwane, Tal. Sawantwadi</u> <u>Dist. Sindhudurg.</u>	
2	Name - <u>Aniruddha Mukund Kamble</u> Address <u>Nisarg residency New</u> <u>Salaiwada Sawantwadi</u>	A.M.Kamble

Electronically
True copy
01/12/2024

स व व	
१००६	२०२४
१८	७०

SCHEDULEDESCRIPTION OF THE PROPERTY

Landed property situated at Village- BANDA, Tal- Sawantwadi, Dist- Sindhudurg, within the Jurisdiction of Banda Grampanchayat Limit, and in the Sub-Division of Taluka Sawantwadi and the Registration division of District- Sindhudurg in State of Maharashtra Survey description as under.

SR. NO.	SURVEY NO.	HISSA NO.	AREA (H.R.)	ASSESSMENT (RS.PS.)
1	218	1	1-25-00	0-39
			P.K. 0-29-00	
			Total 1-54-00	
<u>Boundaries of the said land bearing S.N. 218/1 -</u> East- Land having S.N.218/2, West- Land having S.N.221, North- Land having S.N. 219, South- Boundary of Goa State.				
2	218	4	2-27-50	0-70
			P.K. 0-52-50	
			Total 2-80-00	
<u>Boundaries of the said land bearing S.N. 218/4 -</u> East- Land having S.N.217 , West- Land having S.N.218/2, North- Land having S.N. 218/3, South- Boundary of Village Galel.				

slunkad
True copy
01/12/2025

स न व	
9002	2028
92	60

~ 13 ~



3	218	2	6-80-00 P.K. 1-57-00	2-11	
	Total 8-37-00				
	Out of total area of land at Sr.No. 3, area to be purchased			6-00-00 P.K. 1-57-00	2.11
				Total - 7-57-00	
<p><u>Boundaries of the said land bearing S.N. 218/2 -</u> East- Land having S.N.218/3,4, West- Land having S.N.218/1, North- Land having S.N. 219, South- Boundary of Goa State and Village Galel,.</p>					
<p>Total Area to be purchased by present Deed of Lands at Sr. No.1 To 3-11-91-00 H.R. (i.e.29.77 Acres)</p>					

Thirish Gupta,
Vasoo A

(THE VENDORS)


(THE PURCHASER)

slunkad
True copy
01/12/2028

६३थी परवानगी
भा.१२२३

वि.१ e-४
२९०१-०१



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- बांदा (५६६९२३)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग



21090967408

FU-D : 21090967408

भूमापन क्रमांक व उपविभाग २१८/१

भुवाराणा पद्धती भोगवट्यावर वर्ग -१		शेताचे स्थानीक नाव : साट					
क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवट्यादाराचे नाव	क्षेत्र	आकार	पो.स.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.ची.मी	३०५	[अजिंठी विजय कुटुंब] [कासिनी चंद्रनांत कुटुंब] [विष्णू दिपाक आसोळकर] [संदार चंद्रनांत कुटुंब]	१.२५.००	०.३९	०.२९.००	(१९८०) (१०८६४) (१०८६४) (१०८६४)	कुळाचे नाव व खंड इतर अधिकार [जोगेश - साठकारी सोसायटी इकरार] १०१०८ [जंदा मूषु कि का अ साठ संजली लिमि जंदा जोगेश] [२.००.०००/- चा जोगेश] १०१०८ [सावर पिककमीत कासिनी चंद्रनांत कुटुंब जोगेश] [विष्णूदर जंदा मूषु विकास सोसायटीला इकरार] [२.००.०००/- इ करार चा जोगेश दि ०५/५/२०१५] १०१०८ [इकरार] १०१०८ [श्रीम कासिनी चंद्रनांत कुटुंब जोगेश विष्णूदर] [जंदा मूषु कि का अ साठ संजली लिमि जंदा जोगेश] [मसुदा न. नियम ४/ खातीत प्रतिभापत्रानुसार] [इकरार जोगेश इकरार रुपये ६,००,०००/- (छवरी) [यंत्रणे सहा लागू मान] १०१०८]
अ) लागवड योग्य क्षेत्र							
जिरायत	१.२५.००						
बागायत	-	सामाईक क्षेत्र-----	०.००.००	०			
एकुण							
ला.यो. क्षेत्र	१.२५.००	३०९२	विठ्ठु गुप्ता			(१०८६४)	
वर्ग (अ)	०.२९.००		वर्षा अगरवाल			(१०८६४)	
वर्ग (ब)	-		सामाईक क्षेत्र-----	१.२५.००	०.३९	०.२९.००	
एकुण							
पो.ख.क्षेत्र	०.२९.००						
एकुण क्षेत्र	१.५४.००						
(अ+ब)							
आकारणी	०.३९						
जुडी किंवा विशेष आकारणी							
जुने फेरफार क्र : (५७९३) (१०७२) (६९१८) (९६४५) (९९८०) (९९९९) (१०५१७)						सीमा आणि भुमापन दिन्हे :	

संख्या	
१००९	१०१४
२९	७०



हा गाव नमुना क्रमांक ७ दिनांक ०५/०३/२०२४ ०९:२०:५२ AM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अनिलेखार वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.
७/१२ डाउनलोड दि. : २७/०८/२०२४ : १५:३१:५५ PM. पैसा पडताळणीसाठी <https://digitalstara.maha.gov.in/csr/> या संकेत स्थळार वाटून 3307100001525824 हा क्रमांक वापरावा.

पृष्ठ क्र. १/२

Elumkad
True copy
01/12/2024



गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तापार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- बांदा (५६६९२३)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग



FU-ID : 32043875932

भुमापन क्रमांक व उपविभाग २९८/४

32043875932

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटदाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.पो.मी	१४८	क्राडिवाच प्रमाण कोणाचे				(१०८६२)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र जिरायत	३०९२	रितु गुप्ता वर्षा अगरवाल				(१०८६२) (१०८६२)	इतर अधिकार [अवयव] (१०७२२)
बागायत एकुण	-	सागाईक क्षेत्र	२.२७.५०	०.७०	०.५२.५०		[जाडिवाच प्रमाण अंदाजे मिमीकोट व्हॉल प्रमाण मूळवाच प्रमाण रकम रु५०,०००/- या क्षेत्राच्या] (१०७२२) कुळ कायदा कलम जमिनीच्या आकारणीच्या ४० फूट रकम शासकीय कोषागारात मरणा केली. मुंबई कुळबहिषाट व शेतजमीन अधि.१९४८ च्या पोट कलम (१) (ख) (ग) व (घ) मधील तरतुदीस अधिन राहून शेतजमिनीची विक्री, देणगी, अदलाबदल, गहाण ठेवणे पट्ट्याने देणे किंवा अहिस्तांतरण करणेस बंधनकारक राहतील. (१०७८१)
ला.यो. क्षेत्र	२.२७.५०						
ब) पोटखराब क्षेत्र (लागवड अयोग्य)							
वर्ग (अ)	०.५२.५०						
वर्ग (ब)	-						
एकुण							
पो.ख.क्षेत्र	०.५२.५०						
एकुण क्षेत्र (अ+ब)	२.८०.००						
आकारणी	०.७०						प्रलित फेरफार : नाही.
जुडी किंवा आकारणी							सेक्टचा फेरफार क्रमांक : १०८६२ व दिनांक : २६/१२/२०२३
जुने फेरफार क्र : (१) (४८९५) (५०६८) (५७४८) (८९४५) (९५२२) (१०७२२) (१०७८१)							सीमा आणि भुमापन चिन्हे :

स ब व	
१००६	२०२४
२५	७०



हा गाव नमुना क्रमांक ७ दिनांक २६/१२/२०२३ ११:५५:३१ PM रोजी डिजिटल स्वाक्षरीत कोला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंमार्गित असल्यामुळे ७/१२ अमिरेखावर वर कोमत्याही सही शिक्क्याची आवश्यकता नाही.

पृष्ठ क्र. १/२

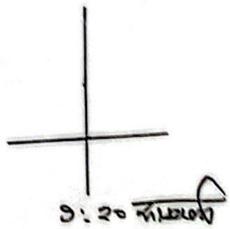
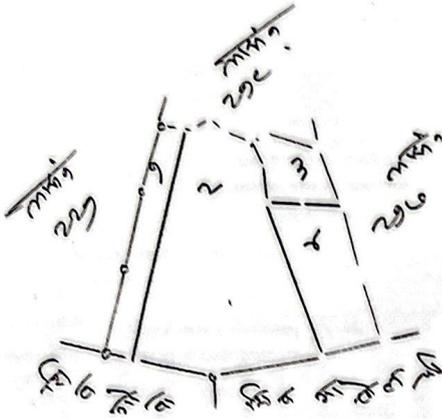
७/१२ डाउनलोड दि. : २७/०४/२०२४ : १५:४५:२५ PM. वैधता पडतालीसाठी <https://digitalbarva.mahabharati.gov.in/dsh/> या संकेत स्थळावर जाऊन 3307100001514551 हा क्रमांक दाखवा.

Elumkad
True copy
01/12/2024

सुदानी पाकिस्तान काका पूरा डाक

भोजी - बांदा
ता - माजोवादी
जि - छिछुडा

स. न
२०८
१, २, ३, ४



सकल की २०८
कागद की १५
कुल - २२३
सकल की अन्वयता र. २२३ / १४५१४३
अन्वयता र. १४५१४३
सकल की अन्वयता र. १४५१४३
अन्वयता र. १४५१४३
सकल की अन्वयता र. १४५१४३
अन्वयता र. १४५१४३
सकल की अन्वयता र. १४५१४३
अन्वयता र. १४५१४३

Vasudha
Rita Gupta.

सब व	
१०००	१०२४
२६	६०



Elunkad
True copy
01/12/2024



महाराष्ट्र शासन
माव मनुष्य आठ - अ
धारण जागिरीची नोंदवही (एच/क)
(आसागीवार खतावणी - जमाबंदी पत्रक)

अहवाल विनांक : ३०-०४-२०२४

वर्ष : २०२३-२४

माव: बांदा सातुका: सावंतवाडी जिल्हा: सिंधुदुर्ग

खाते क्रमांक: ३०९२ (संयुक्त खाते) खातेदारांची नावे: रितु गुता, वर्धा अमरवाल.

माव मनुष्य सहा मधील नोंद	भूमापन क्रमांक व उपविभाग क्रमांक	क्षेत्र		एकूण क्षेत्र			वर्गीयता		एकूण
		होमगवडी क्षेत्र	पोटखराब क्षेत्र	एकूण क्षेत्र	आकारणी क्षेत्र	भूगोला जमिनीवरील क्षेत्र	विवरण	व्यापक उपकर	
(१)	(२)	(३) (हे.आर.पी.सी. (३४))	(४) (हे.आर.पी.सी. (३४))	(५) (हे.आर.पी.सी. (३४))	(६) (हे.आर.पी.सी. (३४))	(७)	(८)	(९)	(१०)
२१८/१		१.२५००	०.२९००	१.५४००	०.२९	०	२.०३	०.३९	३.५१
२१८/२		६.८०००	१.५०००	८.३०००	२.११	०	१४.७७	२.११	१८.९९
२१८/४		२.२७५०	०.५२५०	२.८०००	०.०७	०	४.९	०.०७	६.३
एकूण		१०.३२५०	२.३८५०	१२.७१००	३.२	०	२२.४	३.२	२८.८

टीप - उक्त रकामा क्र.३(३०) मधील लागूवडी योग्य क्षेत्र हेच आकारणीस पात्र राहिल. पोटखराब क्षेत्रावर आकारणी लागू नाही.

सबब

१००२	२०२४
२८	७०



हा खाते उतारा अफिलेख ७/१२ च्या डीजिटल स्वाक्षरीत डेटा वरून दि. ३०/०४/२०२४ रोजी ०९:३९:५९ PM रोजी तयार झाला असल्यामुळे यावर कोणाच्याही सही-सिक्क्याची आवश्यकता नाही. ट-अ डाउनलोड व वैध दि. : ३०/०४/२०२४ रोजी ०९:५०:०० PM. , वैधता ०९:२०:०० १०/०९/२३ हा पडताळणीक्रमांक वापरून <https://digitalabware.mahatrust.gov.in/dsh/> वरून तपासावी.

Elunkad
True copy
01/12/2024

Section 110
TTC 001
1700
Blank



महाराष्ट्र शासन
गाव नमुना ६

[महाराष्ट्र जमीन महसुल अधिकार अधिलेख आणि नोंदवही (फेरकार पत्रक)
फेरकार नोंदवही (फेरकार पत्रक) नियम, १९७१ यातील नियम १०]

गाव : बीदा
तालुका : सार्वतवाडी
जिल्हा : सिंधुदुर्ग
फेरकार क्रमांक : १०८६४

१००९
२०२४
३९ ६०



नोंदवही अनुक्रमांक	संपादन केलेल्या अधिकाराचे स्वरूप	परिणाम झालेले गुणपान क्रमांक व उपनिष्पन्न	अधिकाऱ्याचे नाव, आद्याक्षरी व जॉय
१०८६४	<p>फेरकाराचा प्रकार : अनौदणीकृत फेरकार नोंदवही प्रकाश - खरेदी</p> <p>माहिती मिळालेला दिनांक:- ०६/१२/२०२३</p> <p>फेरकाराचा दिनांक:- ०७/१२/२०२३</p> <p>माहिती मिळालेला दिनांक:- ०६/१२/२०२३</p> <p>फेरकाराचा दिनांक:- ०७/१२/२०२३</p> <p>लिट्टुन देणार:-</p> <p>कामिनी चंद्रकांत कुडव, दिव्या दिपक आसोलकर, मंदार चंद्रकांत कुडव -या.</p> <p>बादा(खाता क्रमांक३०५) यांचे गट/घाट/घाट/सर्वे क्रमांक२१८/१, लागवडीयोग्य क्षेत्र १,५५०० हे.आर.जो.सी पैकी लागवडीयोग्य क्षेत्र १,२५०० हे.आर.जो.सी आणि पोटखराब क्षेत्र ०,२९०० हे.आर.जो.सी हे त्यांनी</p> <p>लिट्टुन घेणार :-</p> <p>रिघु गुदा ,वर्षा आरववाल या.हरियाणा, (खाता क्रमांक :-३०१गट/सर्वे क्रमांक २१८/१ लागवडीयोग्य क्षेत्र १,२५०० हे.आर.जो.सी आणि पोटखराब क्षेत्र ०,२९०० हे.आर.जो.सी यांना दुय्यम निबंधक सार्वतवाडी जिल्हा सिंधुदुर्ग यांचेकडील खरेदी दरस क्रमांक २६५० दिनांक ०६/१२/२०२३ प्रमाणे रक्कम रुपये ५७७५००० घेऊन खरेदी दिली.सबब खरेदी घेणा-याचे नाव गाव नमुना नं. ७/१२ वर दाखल केले.</p>	<p>२१२/११</p> <p>एकूण : १</p>	<p>महाराष्ट्र शासन महसुल व वनविभाग शासन परीपत्रक क्रमांक राफआ ०५/२०१३/प्र क्र ३३३/ ज -१ दिनांक १७ जुलै २०१४ व महाराष्ट्र शासन राजपत्र असाधारण भाग आठ ३० जून २०१४ अन्वये नोटीस बजावणी केली आहे. तक्रार नाही. या.दुय्यम निबंधक श्रेणी १ सार्वतवाडी यांच्याकडील नोंदणीकृत खरेदी खत वस्तु क्रमांक २६५०/२०२३ दिनांक ०६/१२/२०२३ अन्वये नोंद प्रमाणीत.</p> <p>× × × स्वाक्षरीत × × × (समित्ता लक्ष्मण गावडे) मंडळ अधिकारी - बीदा ता. सार्वतवाडी जि. सिंधुदुर्ग दि. २७/१२/२०२३</p>



हा अधिलेख फेरकाराच्या डीजिटल स्वाक्षरीत दि. ०३/०१/२०२४ वेळ ०१:३८:५० PM) डेटा वकून तयार झाला असल्यामुळे सावर कोणाच्याही सही-
विलंबाची आवश्यकता नाही. फेरकार काढण्याची व वेळ दि. : १९/०६/२०२४ वेळ : ०६:४६:५३ PM., सैरता ०९:३०:००-१०:३०:३३ हा घडताळणी क्रमांक
वापरून info@maharashtra.gov.in या ईमेलवर संपर्क घ्यावा.



पृष्ठ क्र. १ / ३



महाराष्ट्र शासन
गाव नमुना ६

[महाराष्ट्र जमीन महशुल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम १०]

फेरफार क्रमांक : १०८६२

जिल्हा : सिंधुदुर्ग

गाव : बांदा तालुका : सावंतवाडी

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाराचे स्वरूप	परिणाम झालेले गुमापन क्रमांक व उपविभाग	अधिकार्याचे नाव, आद्याक्षरी व शेरा				
१०८६२	<p>फेरफाराचा प्रकार : अनोदणीकृत फेरफार नोंदीचा प्रकार:- खरेदी माहिती मिळालेचा दिनांक:- ०६/१२/२०२३ फेरफाराचा दिनांक:- ०७/१२/२०२३ नोंदीचा प्रकार:- खरेदी माहिती मिळालेचा दिनांक:- ०६/१२/२०२३ फेरफाराचा दिनांक:- ०७/१२/२०२३ लिडुन देणार:- काशिनाथ वामन ओगले रा. बांदा(खाता क्रमांक१४८) याचे गट/सव्हे क्रमांक२१८/४, लागवडीयोग्य क्षेत्र २.८००० हे.आर.चौ.मी पैकी लागवडीयोग्य क्षेत्र २.२७५० हे.आर.चौ.मी आणि पोटखराब क्षेत्र ०.५२५० हे.आर.चौ.मी हे त्यांनी लिडुन घेणार :</p> <p>रिचु गुप्ता ,वर्षा अग्रवाल रा.हरियाणा (खाता क्रमांक :-३०९२)गट/सव्हे क्रमांक २१८/४ लागवडीयोग्य क्षेत्र २.२७५० हे.आर.चौ.मी आणि पोटखराब क्षेत्र ०.५२५० हे.आर.चौ.मी यांना दुय्यम निबंधक सावंतवाडी जिल्हा सिंधुदुर्ग याचेकडील खरेदी दस्त क्रमांक २६४८ दिनांक ०६/१२/२०२३ प्रमाणे रक्कम रुपये ७६००००० घेऊन खरेदी दिली.सबब खरेदी घेणा-याचे नाव गाव नमुना नं. ७/१२ वर दाखल केले.</p> <p>हितसंबंधितांना नोटीस बजावल्याचा दि. १०/१२/२०२३</p>	<p>२१८/४</p> <table border="1"> <tr> <td>१</td> <td>३९</td> <td>६०</td> <td>२०२३</td> </tr> </table> <p>एकूण : १ ३९ ६० २०२३</p>	१	३९	६०	२०२३	<p>महाराष्ट्र शासन महशुल व वनिविभाग शासन परीपत्रक क्रमांक रामूखा ०४/२०१३/प्र क्र २३३/ ज -१ दिनांक १७ जूलै २०१४ व महाराष्ट्र शासन राजपत्र असाधारण भाग आठ ३० जून २०१४ अन्वये नोटीस बजावणी केली आहे. तक्रार नाही मा.दुय्यम निबंधक श्रेणी १ सावंतवाडी यांच्याकडील नोंदणीकृत खरेदी खत दस्त क्रमांक २६४८/२०२३ दिनांक ०६/१२/२०२३ अन्वये नोंद प्रमाणीत.</p> <p>XXXX स्वाक्षरीत XXX (चर्मिला लक्ष्मण गावडे) मंडळ अधिकारी - बांदा ता.: सावंतवाडी जि.: सिंधुदुर्ग दि.:२६/१२/२०२३</p>
१	३९	६०	२०२३				

Slu...
File no...
10



हा अभिलेख फेरफाराच्या डीजिटल स्वाक्षरीत दि. ०३/०१/२०२४ रोजी ०१:३८:५० PM) डेटा वरून तयार झाला असल्यामुळे यावर कोणत्याही सही-
निकषाची आवश्यकता नाही. फेरफार डाउनलोड व वैध दि. : ३०/०४/२०२४ रोजी : ०७:३७:३१ PM., वैधता ०७३०००१००१४४३३३ हा पदाताळणी क्रमांक
वापरून <https://digitaisatbara.mahabhumi.gov.in/cslr/> वरून तपासावी.



पृष्ठ क्र. १ / २



महाराष्ट्र शासन
गाव नमुना ६

फेरफार नोंदवही (फेरफार पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम १०]

फेरफार क्रमांक : १०८६३

जिल्हा : सिंधुदुर्ग

गाव : बांदा

तालुका : सावंतवाडी

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाराचे स्वरूप	परिणाम झालेले भुमापन क्रमांक व उपविभाग	अधिकार्याचे नाव, आद्याक्षरी व शेरा				
१०८६३	<p>फेरफाराचा प्रकार : अनौदणीकृत फेरफार नोंदीचा प्रकार:- खरेदी माहिती मिळालेचा दिनांक:- ०६/१२/२०२३ फेरफाराचा दिनांक:- ०७/१२/२०२३ नोंदीचा प्रकार:- खरेदी माहिती मिळालेचा दिनांक:- ०६/१२/२०२३ फेरफाराचा दिनांक:- ०७/१२/२०२३ लिहून देणार:- विनायक रामचंद्र ओगले रा. बांदा(खाता क्रमांक६४८) यांचे गट/सर्व्हे क्रमांक२१८/२, लागवडीयोग्य क्षेत्र ४.१८५० हे.आर.चौ.मी फेकी लागवडीयोग्य क्षेत्र ३.४००० हे.आर.चौ.मी आणि पोटखराब क्षेत्र ०.७८५० हे.आर.चौ.मी हे त्यांनी काशिन्याय वामन ओगले रा. बांदा(खाता क्रमांक१४८) गट/सर्व्हे क्रमांक२१८/२, लागवडीयोग्य क्षेत्र ४.१८५० हे.आर.चौ.मी फेकी लागवडीयोग्य क्षेत्र ३.४००० हे.आर.चौ.मी आणि पोटखराब क्षेत्र ०.७८५० हे.आर.चौ.मी हे त्यांनी लिहून घेणार : रिंतु गुप्ता ,वर्षा अगरवाल रा. हरियाणा, (खाता क्रमांक :-३०९२)गट/सर्व्हे क्रमांक २१८/२ लागवडीयोग्य क्षेत्र ३.४००० हे.आर.चौ.मी आणि पोटखराब क्षेत्र ०.७८५० हे.आर.चौ.मी</p>	<p>२१८/२</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <td>१</td> <td>३३</td> <td>२०२४</td> <td>६०</td> </tr> </table> <p>एकूण : १</p>	१	३३	२०२४	६०	<p>महाराष्ट्र शासन महसुल व वनाविभाग शासन परीपत्रक क्रमांक रागुआ ०४/२०१३/प्र क्र २३३/ ज -१ दिनांक १७ जुलै २०१४ व महाराष्ट्र शासन राजपत्र असाधारण भाग आठ ३० जून २०१४ अन्वये नोंदीस बजावणी केली आहे. तक्रार नाही मा.दुय्यम निबंधक श्रेणी १ सावंतवाडी यांच्याकडील नोंदणीकृत खरेदी खत दस्त क्रमांक २६४९/२०२३ दिनांक ०६/१२/२०२३ अन्वये नोंद प्रमाणीत.</p> <p>xxx स्वाक्षरी xxx (चर्मिला लक्ष्मण गावंडे) मंडळ अधिकारी - बांदा ता.: सावंतवाडी जि.: सिंधुदुर्ग दि.: २७/१२/२०२३</p>
१	३३	२०२४	६०				



हा अभिलेख फेरफाराच्या डिजिटल स्वाक्षरीत दि. ०३/०१/२०२४ वेळ ०१:३८:५० (PM) डेटा वरून तयार झाला असल्यामुळे यावर कोणाच्याही सही-सिंघाची आवश्यकता नाही. फेरफार डाउनलोड व घेव दि. : १९/०४/२०२४ वेळ : ०४:१४:२७ PM. , वेबता ०७३००००१००१३८०३३ हा पडताळणी क्रमांक वापरून <https://digitalsatbara.mahabharati.gov.in/dsitr/> वरून तपासावी.

पृष्ठ क्र. १ / २



स व व	
9000	२०२४
34	00

टेनन्सी/एसआर/५७/२०२३
उपविभागीय अधिकारी कार्यालय
सावंतवाडी दिनांक - ३०/०४/२०२४

प्रति,

मे. युजेन इन्फ्रा प्रा. लि. तर्फे
प्राधिकृत सहीकर्ता रोहताश ताबल
रा- फ्लॅट नं १०२, ड्रीम अपार्टमेंट, प्लॉट नंबर १४,
सेक्टर २२, व्दारका, बागडोला, दिल्ली - ११० ०७७



विषय:- कुळ कायदा कलम ६३(१) नुसार जमीन विक्रीस परवानगी मिळणेबाबत.
संदर्भ - १) महाराष्ट्र कुळवहिवाट व शेतजमीन अधिनियम, हैदराबाद कुळवहिवाट व
शेतजमीन अधिनियम, १९५० आणि महाराष्ट्र कुळवहिवाट व शेतजमीन (विदर्भ
प्रदेश) अधिनियम यांत सुधारणा करण्याकरीता अधिनियम २०१५.
२) आपला दिनांक १६/०१/२०२४ रोजीचा अर्ज.
३) या कार्यालयाकडील दिनांक ३०/०४/२०२४ रोजीची मंजूर टीपणी.

संदर्भिय अर्जांन्वये आपण खाली नमूद केलेल्या जमिनीच्या खरेदीस मुंबई कुळवहिवाट व शेतजमीन अधिनियम
१९४८ चे कलम ६३ (१) अन्वये जमीन मालक सौ. रितु गुप्ता स्वतःकरीता व सौ. वर्षा अग्रवाल यांचेकरीता कु.अ. म्हणून
रा- फ्लॅट नं १०२, ड्रीम अपार्टमेंट, प्लॉट नंबर १४, सेक्टर २२, व्दारका, बागडोला, दिल्ली - ११० ०७७ यांचेकडून
बिनशेती प्रयोजनासाठी खरेदी करणेस परवानगी मिळणेकरीता अर्ज केलेला आहे.

मिळकतीचे वर्णन

गांव	तालुका	ग.नं./स.नं.	क्षेत्र (हे.आर.मध्ये)	आकार रु.पै.	पैकी विक्रीहस्तांतरीत करावयाचे क्षेत्र
बांदा	सावंतवाडी	२१८/१	१-२५-३४, पो.ख. ०-२९-००	०.३९	संपूर्ण
		२१८/४	२-२७-५०, पो.ख. ०-५२-५०	०.७०	संपूर्ण
		२१८/२	६-८०-००, पो.ख. १-५७-००	०.७०	७-५७-००

जमीन खरेदीदार हे शेतकरी नाहीत व ते बिनशेती प्रयोजनासाठी जमीन खरेदी करू इच्छितात.

महाराष्ट्र शासनाकडील दिनांक ०१ जानेवारी २०१६ चे राजपत्रानुसार मुंबई कुळवहिवाट व शेतजमीन अधिनियम
१९४८ चे कलम ६३(१) मध्ये सुधारणा केलेल्या आहेत. त्यानुसार उक्त क्षेत्र हे महानगरपालिका किंवा नगरपरिषद
सीमांमध्ये स्थित असलेल्या किंवा महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ यांच्या तरतुदींन्वये किंवा
त्या त्या वेळी अमंलात असलेल्या इतर कोणत्याही कायदयान्वये नियुक्त किंवा घटीत केलेल्या विशेष नियोजन
प्राधिकरणाच्या किंवा नवीन नगर विकास प्राधिकरणाच्या अधिकारीतेमध्ये स्थित असलेल्या जमिनीला आणि तसेच
महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ अन्वये किंवा त्या त्या वेळी अमंलात असलेल्या इतर
कोणत्याही कायदयान्वये तयार केलेल्या प्रारूप किंवा अंतिम प्रादेशिक योजनेमध्ये किंवा यथास्थित नगररचना
परियोजनेमध्ये निवासी, वाणिज्यिक, औद्योगिक किंवा इतर कोणत्याही अकृषिक वापरासाठी नेमून दिलेल्या कोणत्याही
जमिनीला लागू होणार नाही.

Shunkar
True Copy
01/12/2024

परंतु, निवासी, वाणिज्यिक, औद्योगिक यासारख्या कोणत्याही अकृषिक वापरसाठी किंवा इतर कोणत्याही अकृषिक वापरसाठी एखादया शेतकरी नसलेल्या व्यक्तीच्या नावे होणारे जमिनीचे कोणतेही हस्तांतरण अशा शर्तीवर करण्यात येईल की, हस्तांतरणाच्या दिनांकापासून पाच वर्षांच्या कालावधीच्या आत अशा जमिनीचा अकृषिक वापर करण्यात येईल आणि अशा जमिनीच्या अधिकार अंभिलेखात अशा शर्तीची योग्य ती नोंद घेण्यात येईल. परंतु आणखी असे की, प्रारूप किंवा अंतिम विकास योजना किंवा प्रादेशिक योजना किंवा यथास्थिती, नगररचना परियोजना यांनुसार अनुज्ञेय असलेल्या अकृषिक वापरकरिता हस्तांतरित केलेल्या जमिनीच्या बाबतीत, उपरोक्त पाच वर्षांचा कालावधी समाप्त झाल्यानंतर, जिल्हाधिका-यास, अशा जमिनीच्या बाजारमूल्याच्या दरसाल दोन टक्के इतक्या दराने, विगर-उपयोजन आकाराचा भरण केल्यावर, आणखी पाच वर्षांपेक्षा अधिक नसेल इतकी मुदत वाढवून देता येईल जेथे मुदत वाढवून देण्याच्या दिनांकास लागू असलेले, मुंबई मुद्रांक (संपत्तीचे वास्तविक बाजारमूल्य ठरवणे) नियम, १९९५ अन्वये प्रसिध्द केलेल्या वार्षिकदर विवरणपत्रकानुसार बाजारमूल्य परिगणित केले जाईल.

परंतु तसेच, जर हस्तांतरितीने, तसेच नंतरच्या कोणत्याही हस्तांतरितीने, त्या जमिनीचा पाच वर्षांच्या कालावधीच्या आत, किंवा, जेथे विगर-उपयोजन आकार भरण्यात आला असेल तेथे, एकूण दहा वर्षांच्या कालावधीच्या आत प्रारूप किंवा अंतिम विकास योजना किंवा प्रादेशिक योजना किंवा यथास्थिती, नगररचना परियोजना यांमध्ये अनुज्ञेय असलेला अकृषिक वापर करण्यात कसूर केली असेल तर जिल्हाधिकारी, उक्त कसूरदार हस्तांतरितीला एका महिन्याची नोटीस दिल्यानंतर अशी जमीन परत घेईल आणि जिल्हाधिका-याने अशाप्रकारे परत घेतलेली जमीन, सर्व भारांपासून मुक्त होऊन, शासनाकडे निहित होईल, आणि मूळ जमीनधारकाने ती जमीन अशा अकृषिक वापरसाठी हस्तांतरित करण्यापूर्वी ज्या भूधारणापध्दतीने प्रारंभी धारण केली होती त्याच भूधारणापध्दतीने आणि अशा मूळ जमीनधारकाने अशा अकृषिक वापरसाठी ती जमीन जितक्या किमतीला हस्तांतरित केली होती, तितक्याच किमतीला मूळ जमीनधारकाला देऊ करण्यात येईल.

परंतु तसेच, मूळ जमीनधारकाने, उक्त जमीन खेदी करण्याबाबतचा प्रस्ताव जिल्हाधिका-याकडून मिळाल्याच्या दिनांकापासून नव्वद दिवसांच्या कालावधीच्या आत असा प्रस्ताव स्वीकारण्यात कसूर केल्यास किंवा असा प्रस्ताव स्वीकारल्यानंतर, आणखी नव्वद दिवसांच्या कालावधीच्या आत आवश्यक ती रक्कम जिल्हाधिका-याकडे जमा करण्यात कसूर केल्यास, प्रारूप किंवा अंतिम विकास योजना किंवा प्रादेशिक योजना किंवा यथास्थिती, नगररचना परियोजना या अन्वये सुसंगत आणि अनुज्ञेय असलेल्या कोणत्याही प्रयोजनासाठी अशा जमिनीचा लिलाव करण्यात येईल, आणि अशा प्रकरणांमध्ये, कसूरदार हस्तांतरिती हा फक्त, ज्या किमतीला त्याने अशी जमीन खेदी केली होती त्या किमतीएवढ्या रकमेची भरपाई मिळण्यास हक्कदार असेल, आणि जिल्हाधिकारी, उक्त लिलावातून आलेली प्रदानाची रक्कम मिळाल्याच्या दिनांकापासून नव्वद दिवसांच्या कालावधीच्या आत अशी भरपाईची रक्कम अशा कसूरदार हस्तांतरितीकडे सुपूर्द करील.

१००६	२०२४
३६	१००

परंतु तसेच, जर शेतकरी नसलेल्या एखादया व्यक्तीने, प्रारूप किंवा अंतिम विकास योजना किंवा प्रादेशिक योजना किंवा यथास्थिती, नगररचना परियोजना यांमध्ये अनुज्ञेय असलेल्या अकृषिक वापरसाठी उक्त जमिनीचा पूर्णतः किंवा अंशतः वापर करण्यात कसूर केली असेल, आणि दहा वर्षांचा एकूण विनिर्दिष्ट कालावधी समाप्त होण्यापूर्वी तिला त्या जमिनीची विक्री करावयाची असेल तेव्हा, जिल्हाधिका-यास, दुस-या परंतुकामध्ये विनिर्दिष्ट केलेला विगर-उपयोजन आकार भरण्याच्या अधिनतेने, अशा जमिनीचा अशा अकृषिक वापरसाठी केलेल्या प्रथम हस्तांतरणाच्या दिनांकापासून दहा वर्षांच्या विनिर्दिष्ट केलेल्या कालावधीपैकी उर्वरित कालावधीकरिता, प्रारूप किंवा अंतिम विकास योजना किंवा प्रादेशिक योजना किंवा यथास्थिती, नगररचना परियोजना यांनुसार अनुज्ञेय असलेल्या कोणत्याही अकृषिक वापरसाठी हस्तांतरित करणेसाठी प्रचलित वार्षिक दर विवरणपत्रकानुसार अशा जमिनीच्या बाजारमूल्याच्या पंचवीस टक्के इतक्या दराने हस्तांतरण आकार जमा करेल, या शर्तीच्या अधिन राहून तिला तसे करण्यासाठी परवानगी देता येईल अशी तरतुद आहे.

Shunkad
True copy
01/12/2024

परंतु, निवासी, वाणिज्यिक, औद्योगिक यासारख्या कोणत्याही अकृषिक वापरसाठी किंवा इतर कोणत्याही अकृषिक वापरसाठी एखादया शेतकरी नसलेल्या व्यक्तीच्या नावे होणारे जमिनीचे कोणतेही हस्तांतरण अशा शर्तीवर करण्यात येईल की, हस्तांतरणाच्या दिनांका पासुन पाच वर्षांच्या कालावधीच्या आत अशा जमिनीचा अकृषिक वापर करण्यात येईल आणि अशा जमिनीच्या अधिकार अभिलेखात अशा शर्तीची योग्य ती नोंद घेण्यात येईल. अशी तरतूद आहे. तसेच भविष्यात सदर मिळकती मधील अंतर्गत रस्ते, पोच मार्ग व खुले क्षेत्र तसेच सहहिस्सेदार या बाबत वाद निर्माण झालेस त्याची संपुर्ण जबाबदारी तसेच सदरच्या खेदी विक्री व्यवहाराने अन्य कोणत्याही कायदयातील तरतुदीचा भंग होत असल्यास त्याची जमीन मालक व खेदीदार यांची राहिल.

नगर रचनाकार सिंधुदुर्ग यांचेकडील जावक क्रमांक सिंधु-पर्यटन आराखडा/मौजे बांदा/सावंतवाडी/संनरसिं/३५१ दिनांक ०७/०३/२०२४ रोजीच्या अभिप्रायानुसार रत्नागिरी सिंधुदुर्ग मंजूर प्रादेशिक योजने अंतर्गतच्या सिंधुदुर्ग जिल्हा पर्यटन विकास आराखडयातील जमीन वापर प्रस्तावानुसार सर्व्हे नं २१८ हि.नं. १ ही जागा शेती/फळबागा तथा नाविकास विभाग या जमीन वापर विभागामध्ये समाविष्ट आहे. सर्व्हे नं २१८ हिस्सा नं. २ ही जागा भागशः ना विकास विभागात समाविष्ट होत आहे. तसेच सर्व्हे नं. २१८ हि.नं. ४ ही जागा बहुतांशी इतर वने या वापर विभागात समाविष्ट होत आहे व अत्यंत अल्प शेती तथा नाविकास विभागात समाविष्ट होत आहे. त्यामुळे नाविकास विभागात समाविष्ट असलेल्या क्षेत्रावर एकत्रिकृत विकास व प्रोत्साहन नियमावलीतील नियम क्रमांक ४.११ नुसार बिनशेती वापर अनुज्ञेय होतील. त्याचप्रमाणे इतर विभागात अंतर्भूत होत असलेया जमीनीवर एकत्रिकृत विकास व प्रोत्साहन नियमावलीतील नियम क्रमांक ४.२ नुसार सक्षम प्राधिकरणाच्या पूर्व मान्यतेने नियम क्र ४.१६ नुसार बिनशेती वापर अनुज्ञेय होईल. वरील प्रमाणे अधिनियमातील सर्व अटी व शर्ती यांचे काटेकोरपणे पालन करावयाच्या अटीवर अर्जदार यांना कळविणेत येत आहे.



हैमंत निकम
(हेमंत निकम)

उपविभागीय अधिकारी,
(महसूल), सावंतवाडी

प्रत:- १) तहसिलदार, सावंतवाडी यांजकडे माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी.

२) दुय्यम निबंधक सावंतवाडी यांजकडे माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी.

३) तलाठी, सजा बांदा यांजकडे माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी.

२/- वर नमुद केलेप्रमाणे जमीन हस्तांतरण व्यवहाराची अधिकार अभिलेखात नोंद घेणेत यावी व सुधारीत ७/१२ व फेरफार या कार्यालयास सादर करावा.

स व व	
१०००	२०२४
३७	७०



हैमंत निकम
(हेमंत निकम)

उपविभागीय अधिकारी,
(महसूल), सावंतवाडी

धुमका
True copy
21/12/2024

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF YUGEN INFRA PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT SF-250, JMD MEGAPOLIS SOHNA ROAD, SECTOR-48, GURGAON, HARYANA, INDIA, 122018 ON 16 APRIL, 2024, AT 12:00 PM.

The Board discussed the matter and thereafter passed the following resolution unanimously:

ITEM NO. 1 Authorizing Directors for Compliance Related to Purchase of Property on the Behalf of Company

RESOLVED that Mr. "SHEESHARAM YADAV" & Mr. "ROHTASH TAYAL", Director of the company be and are hereby severally authorized to negotiate and finalize acquisition of suitable premises 218/1,218/2,218/4, villages Banda in Maharashtra and to arrange for setting up of a premise on such terms and conditions as he may consider most appropriate and in the best interest of the company.

RESOLVED FURTHER that Mr. "SHEESHARAM YADAV" & Mr. "ROHTASH TAYAL" Director of the Company be and is hereby severally authorized to execute on behalf of the company such documents and papers as may be required for acquisition of the land/premises and to appear before such authorities as may be necessary for giving effect to the said deal and to attend to all matter's incidental thereto.

"RESOLVED FURTHER that all acts, deeds, things, matters, etc. as foretasted shall be deemed to be valid and enforceable only if they are consistent with the instant resolution as may be relevant in this case and that the Board shall not be responsible for any illegal and invalid acts and any acts beyond the scope of the foretasted powers done by the said officials and such invalid, illegal acts, and acts done beyond the scope of powers granted in this Resolution shall not bind the Company against any third parties or before any authorities in any manner and that the Board shall not be answerable in that behalf".

"RESOLVED FURTHER THAT a copy of this Resolution duly certified by any of the Directors or Company Secretary of the Company be furnished to anyone concerned or interested in the matter."

FOR YUGEN INFRA PRIVATE LIMITED

YUGEN INFRA PVT. LTD.

SHEESHARAM YADAV
(Director)
(DIN: 07902233)

S. J. J.
Director

YUGEN INFRA PVT. LTD.

AMIT MAMGAIN
(Director)
(DIN: 10334401)

Amit
Director

DATE: 16/04/2024
Place: Gurgaon

स व व	
900e	2028
35	60



YUGEN INFRA PVT. LTD

✉ yugeninfra@gmail.com ☎ +91 9090909019 🌐 www.yugeninfra.com

PAN : AABCY4647H | CIN : U68100HR2023PTC115270

Registered Add : SF-250, JMD Megapolis, Sohna Road, Sector-48, Gurgaon - 122018, Haryana

Corporate Add : 12th Floor, M3M Cosmopolitan, Sector-66, Golf Course Extension Road, Sector 66, Gurugram, Haryana,

Shukla
True copy
01/12/2024



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 and sub-section (1) of section 8 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

I hereby certify that YUGEN INFRA PRIVATE LIMITED is incorporated on this TWENTY FIFTH day of SEPTEMBER TWO THOUSAND TWENTY THREE under the Companies Act, 2013 (18 of 2013) and that the company is Company limited by shares

The Corporate Identity Number of the company is **U68100HR2023PTC115270**

The Permanent Account Number (PAN) of the company is **AABCY7373A***

The Tax Deduction and Collection Account Number (TAN) of the company is **RTKY01741F***

Given under my hand at Manesar this TWENTY FIFTH day of SEPTEMBER TWO THOUSAND TWENTY THREE

स व व	
१००९	२०२४
३९	७०



Signature Not Verified

Digitally signed by
DS MINISTRY OF CORPORATE
AFFAIRS 10
Date: 2023.09.25 18:43:02 IST

PRAMOD MEENA

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies

For and on behalf of the Jurisdictional Registrar of Companies

Registrar of Companies

Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

YUGEN INFRA PRIVATE LIMITED

SF-250, JMD Megapolis, Sohna Road, Sector-48, Gurgaon, Gurgaon, Gurgaon-122018, Haryana

*as issued by Income tax Department



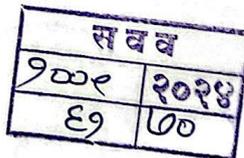
Blanked
True copy
01/12/2024

Ministry Of Corporate Affairs

Date : 03-04-2024 3:15:15 pm

Company Information

CIN	U68100HR2023PTC115270
Company Name	YUGEN INFRA PRIVATE LIMITED
ROC Name	ROC Delhi
Registration Number	115270
Date of Incorporation	25/09/2023
Email Id	*****INFRA@gmail.com
Registered Address	SF-250, JMD Megapolis, Sohna Road, Sector-48, Gurgaon, Gurgaon, Haryana, India, 122018
Address at which the books of account are to be maintained	-
Listed in Stock Exchange(s) (Y/N)	No
Category of Company	Company limited by shares
Subcategory of the Company	Non-government company
Class of Company	Private
ACTIVE compliance	ACTIVE Compliant
Authorised Capital (Rs)	10,00,000
Paid up Capital (Rs)	10,00,000
Date of last AGM	-
Date of Balance Sheet	-
Company Status	Active



Jurisdiction

ROC (name and office) ROC Delhi

elunkod
True copy
01/12/2023

RD (name and Region)

RD, Northern Region

Index of Charges

No Records Found

Director/Signatory Details

Sr. No	DIN/PAN	Name	Designation	Date of Appointment	Cessation Date	Signatory
1	07902233	SHEESHAM YADAV	Director	25/09/2023	-	Yes
2	10334401	AMIT MAMGAIN	Director	25/09/2023	-	Yes
3	00042798	VIJAY KUMAR	Director	17/10/2023	-	Yes
4	02705638	ROHTASH TAYAL	Director	17/10/2023	-	Yes

YUGEN INFRA PVT. LTD.



Director

सदस्य	
१००६	२०२४
६२	७०



elunkad
True copy
01/12/2024

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

ई- स्थायी लेखा संख्या कार्ड
e - Permanent Account Number (e-PAN) Card
AABCY7373A

नाम / Name	YUGEN INFRA PRIVATE LIMITED		
निगमन/पंजन की तारीख Date of Incorporation / Formation	25/09/2023		
		Signature Not Verified Digitally signed by Income Tax Dept., Date: 2023.09.25 12:16:06 GMT+05:30	

- Permanent Account Number (PAN) facilitate Income Tax Department linking of various documents, including payment of taxes, assessment, tax demand tax arrears, matching of information and easy maintenance & retrieval of electronic information etc. relating to a taxpayer. स्थायी लेखा संख्या (पैन) एक कल्याण से संबंधित विभिन्न दस्तावेजों को जोड़ने में आयकर विभाग को सहायक होता है, जिसमें करों के भुगतान, आकलन, कर योग, टैक्स अकाउंट, सूचना के विनिमय और इलैक्ट्रॉनिक जानकारी का आसानी से रखरखाव व पहचान आदि भी शामिल है।
- Quoting of PAN is now mandatory for several transactions specified under Income Tax Act, 1961 (Rule 114B of Income Tax Rules, 1962) आरक्षण अतिव्यय, 1961 के तहत निर्दिष्ट कई लेनदेन के लिए स्थायी लेखा संख्या (पैन) का उल्लेख अब अनिवार्य है। (आयकर विभाग, 1962 के नियम 114B, का संदर्भ लें)
- Possessing or using more than one PAN is against the law & may attract penalty of upto Rs. 10,000. एक से अधिक स्थायी लेखा संख्या (पैन) का रखना या उपयोग करना, कानून के विरुद्ध है और इसके लिए 10,000 रुपये तक का दंड लगाया जा सकता है।
- The PAN Card enclosed contains Enhanced QR Code which is readable by a specific Android Mobile App. Keyword to search this specific Mobile App on Google Play Store is "Enhanced QR Code Reader for PAN Card". सहायक पैन कार्ड में एक एडवेंस्ड क्यूआर कोड शामिल है जो एक विशिष्ट एंड्रॉइड मोबाइल ऐप द्वारा पढ़नीय है। Google Play Store पर इस विशिष्ट मोबाइल ऐप को खोजने के लिए कीवर्ड "Enhanced QR Code Reader for PAN Card" है।

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
AABCY7373A

नाम
YUGEN INFRA PRIVATE LIMITED

निगमन/पंजन की तारीख
Date of Incorporation/Formation
25/09/2023

इस कार्ड में कोई भी बदलाव करने से निषेध है।
अपना ही पैन कार्ड ही उपयोग करने के लिए ही इसे प्रयोग करें।
कानून के विरुद्ध है।
पैन - 10,000/-

This card is for personal use only & should please destroy it after use.

इसका उपयोग केवल आपकी ही जानकारी के लिए ही करना चाहिए।
अन्य किसी भी उद्देश्य के लिए इसका उपयोग न करें।
कानून के विरुद्ध है।
पैन - 10,000/-

Electronically issued and Digitally signed ePAN is a valid mode of issue of Permanent Account Number (PAN) post amendments in clause (c) in the Explanation occurring after sub-section (8) of Section 138A of Income Tax Act, 1961 and sub-rule (6) of Rule 114 of the Income Tax Rules, 1962. For more details, click here

[Handwritten Signature]
सर्वसाक्षात्कार

सबब	
9000	2023
E3	60



[Handwritten]
Blanked
True copy
01/12/2023



आधार 89

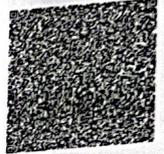
भारत सरकार
Government of India

भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India

नोंदणी क्रमांक / Enrolment No.: 2821/40019/01886

To
शिद्धेश सुर्यजी राने
Siddhesh Suryaji Rane
bamburde
hewale
dodamarg
Hewale
Sindhudurg Maharashtra - 416549
9075620501

Signature valid



आधार क्रमांक / Your Aadhaar No. :

8675 0058 7153
VID : 9113 2443 6222 7486

माझे आधार, माझी ओळख

भारत सरकार
Government of India

Issue Date: 02/07/2015



शिद्धेश सुर्यजी राने
Siddhesh Suryaji Rane
जन्म तारीख/DOB: 08/06/1997
पुरुष/ MALE

8675 0058 7153
VID : 9113 2443 6222 7486

माझे आधार, माझी ओळख

भारत सरकार
Government of India

विजय कुमार
Vijay Kumar
जन्म तिथि/DOB: 10/02/1975
पुरुष/ MALE

2417 3045 7613
VID : 9170 4703 3344 1330

मेरा आधार, मेरी पहचान

सबव	
9000	2028
₹	100



भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India

पत्ता:
S/C: अशोक कुमार, 56, नई अनाज मंडी, बॉर्ड 6, सोहन,
गुरगाँव, हरियाणा - 122103
Address:
S/C: Ashok Kumar, 56, new anaj mandi, ward
6, Sohna, Gurgaon,
Haryana - 122103

2417 3045 7613
VID : 9170 4703 3344 1330

1547 | help@uidai.gov.in | www.uidai.gov.in



Vijay Kumar

स्वसंसाधिका



S.S.

स्वसंसाधिका

elunkad
True copy
01/12/2022

अहवाल दिनांक : 06/10/2024



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७]

गाव :- बांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 21090967408

भूमापन क्रमांक व उपविभाग : 218/1



भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : सट

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे आर. चौ. मी अ) लागवड योग्य क्षेत्र जिरायत 1.25.00 बागायत - एकुण ला.पो. 1.25.00 क्षेत्र	305	विजय शांतिराम कुडव अश्विनी विजय कुडव दिव्या दिपक आसोलकर कामिनी चंद्रकांत कुडव मंदार चंद्रकांत कुडव सामाईक क्षेत्र	1.25.00 1.25.00 0.00.00	0.39 0.39 0	0.29.00 0.29.00	(9641) (9980) (10864) (10864) (10864)	कुळाचे नाव व खंड इतर अधिकार [बोजा सहकारी सोसायटी इकरार] (10908) [बांदा ग्राम वि.का.स.सह.मंडळी लि बांदा यांचा रु. 2,00,000/- चा बोजा] (10908) [सदर मिल्कटीत कामिनी चंद्रकांत कुडव यांच्या हिश्यावर बांदा ग्राम विकास सोसायटीचा रक्कम रु. 2,00,000/- इ करार चा बोजा दि. 14/5/2014] (10908) [इकरार] (10908) [श्रीम. कामिनी चंद्रकांत कुडव हांच्या हिश्यावर बांदा ग्राम वि.का.स.सह.मंडळी लिमी. बांदा हांच्या चमुना ल. नियम ५८ खालील प्रतिज्ञापत्रानुसार इकरार बोजा रक्कम रुपये ₹ ६,००,०००/- (अक्षरी रूपये सहा लाख मात्र) दाखल-] (10908) प्रलंबित फेरफार : नाही. शेवटचा फेरफार क्रमांक : 11035 व दिनांक 06/10/2024
ब) पोट-खराब क्षेत्र (लागवड अयोग्य) वर्ग (अ) 0.29.00 वर्ग (ब) - एकुण पो.ख. 0.29.00 एकुण क्षेत्र 1.54.00 अ+ब) आकारणी 0.39 जुडी किंवा विशेष आकारणी	3092	रितु गुप्ता वर्षा अमरवाळ सामाईक क्षेत्र	0.00.00	0		(10972) (10972)	
	3167	युजेन इन्फ्रा प्रायव्हेट लिमिटेड	1.15.20	0.36	0.29.00	(11035)	
	3222	ग्रामपंचायत बांदा	0.09.80	0.03		(11035)	
जून फेरफार क्र. (5793) (9072) (9618) (9980) (9999) (10511) (10864) (10972) (11012)							सीमा आणि भूमापन चिन्ह

गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९]

गाव :- बांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 218/1

पिकाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					आर. चौ.मी	आर. चौ.मी			आर. चौ.मी
2021-22	संपूर्ण वर्ष	305	निभळ	आबा		0.2000			
		305	निभळ	काजू		0.5000			
		305	निभळ	नारळ		0.3000			
		305	निभळ	साग		0.1500			
		305	निभळ	चंदन		0.1000			
2023-24	संपूर्ण वर्ष	305*	निभळ	काजू		1.5400			

- बोजा २३
 - साग २०
 - काजू ११०
 - चंदन २०
 - सावर ३०
 - मोस ५०

टीप : * सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 04/11/2024

सांकेतिक क्रमांक :- 27330007041698000011202419

(नाव :- एफ. ए. खान)

ग्राम महसूल अधिकारी साईली :- बांदा

सावंतवाडी जि :- सिंधुदुर्ग

Elunkad
 True copy
 01/12/2024

वर्ष: 2024-25		गाव नमुना आठ-अ धारण जमिनीची नोंदवही (कृषिक) (आसामीवार खतावणी -- जमाबंदी पत्रक)					04/11/2024	
गाव: बांदा		तालुका: सावंतवाडी			जिल्हा: सिंधुदुर्ग			
गाव नमुना सहा मधील नोंद	भूमापन क्रमांक व उपविभाग क्रमांक	क्षेत्र	वसुलीसाठी	एकूण	आकारणी किंवा जुडी	दुमाला जमिनीवरील नुकसान.	स्थानिक उपकर	एकूण
(१)	(२)	(३अ)	(३ब)	(३क)	(४)	(५)	जि.प. ग्रा. प.	(६अ) (६ब) (७)
		लागवडी योग्य पोटखराब क्षेत्र	एकूण क्षेत्र		आकारणी किंवा जुडी	दुमाला जमिनीवरील नुकसान.	स्थानिक उपकर	
		(हे.आर.चौ.मी)	(हे.आर.चौ.मी)	(हे.आर.चौ.मी)				
							जि.प. ग्रा. प.	
खाते क्रमांक 3167	युजेन इन्फ्रा प्रायव्हेट लिमिटेड							
व्यक्तिगत खातेदार	218/1	1.15.20	0.29.00	1.44.20	0.36	0	2.52 0.36	3.24
	218/2	5.43.44	1.57.00	7.00.44	1.69	0	11.83 1.69	15.21
	218/4	2.03.22	0.52.50	2.55.72	0.63	0	4.41 0.63	5.67
	एकूण	8.61.86	2.38.50	11.00.36	2.68	0	18.76 2.68	24.12

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."
दिनांक :- 04/11/2024
सांकेतिक क्रमांक :- 273300070416980000112024227

(नाव :- एफ. ए. खान बांदा)
ग्राम सहाय्यक अधिकारी साक्षात :- बांदा ता :-
सावंतवाडी जि :- सिंधुदुर्ग

Elunkad
True copy
01/12/2024

अहवाल दिनांक : 06/10/2024



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७ ।

गाव :- बांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 32043875932

भूमापन क्रमांक व उपविभाग : 218/4



भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : फर्मानवडा कडील भरड

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे. आर. चौ. मी	[148]	काशिनाथ कामन ओगळे				(10862)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	[3092]	विठ्ठल सुपत				(10972)	इतर अधिकार
जिरायत 2.27.50		वसुंधरा अय्यरवाळ				(10972)	[इतर (10722)
बागायत -		सामाईक क्षेत्र	0.00.00	0			कामिनाथ कामन ओगळे सिंडीकेट बँक
एकुण ला. यो 2.27.50	3167	युजेन इन्फ्रा प्रायव्हेट लिमिटेड	2.03.22	0.63	0.52.50	(11035)	श्यामला कुंडाळ यांचा रक्कम रु. 40,000/- चा
क्षेत्र	3222	ग्रामपंचायत बांदा	0.24.28	0.07		(11035)	बोझ (10722)
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)							कुळ कायदा कलम
वर्ग (अ) 0.52.50							जमिनीच्या आकारणीच्या ४० पट रक्कम
वर्ग (ब) -							शासकीय कोषागारात भरणा केली. मुंबई
एकुण पो. ख. 0.52.50							कुळवहिवाट व शेताजमीन अधि. १९४८ च्या पोट
एकुण क्षेत्र 2.80.00							कलम (१) (ख) (ग) व (घ) मधील तरतुदीस
अ+ब							अधिन राहून शेताजमिनीची
आकारणी 0.70							विक्री, देणगी, अदलाबदल, महाणू ठेवणे पट्ट्याने
जुडी किंवा विशेष आकारणी							देणे किंवा अभिहस्तांतरण करणेस बंधन
							कारक राहतील. (10781)
							प्रलंबित फेरफार : नाही.
							शेवटचा फेरफार क्रमांक 11035 व दिनांक 06/10/2024
जमिनी फेरफार क्र. (1 X 4895) (5068) (5748) (8949) (9522) (10722) (10781) (10862) (10972) (11012)							सामा आणि भूमापन चिन्ह

गाव नमुना बारा (पिकांची नोंदवही)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९ ।

गाव :- बांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 218/4

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी
2020-21	खरीप		निभळ	काजू		1.2750			

टीप : * सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 04/11/2024

सांकेतिक क्रमांक :- 27330007041698000011202415

(नाव :- एफ. ए. खान)

ग्राम महसूल अधिकारी साक्षात :- बांदाता

सावंतवाडी जि :- सिंधुदुर्ग

अ. नं. 30
 फी 20
 जाफा - 24
 जाफा - 24
 काडी - 260
 शावर - 60
 मोच - 924
 कुंशा - 930
 कुंशा - 930
 कुंशा - 930
 कुंशा - 930
 कुंशा - 930

अहवाल दिनांक : 06/10/2024



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७।

गाव :- बांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 19929377612

भूमापन क्रमांक व उपविभाग : 218/2



भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : सट

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी.	1448	काशिनाथ वामन ओगळे				(10863)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	648	विनायक रामचंद्र ओगळे				(10863)	इतर अधिकार
जिरायत 6.80.00	3092	रितु गुप्ता				(10972)	बोजा - सहकारी बँक लि.
बागायत		वर्षा अगरवाल				(10972)	सिडीकेट बँक शाखा कुडाळ यांचा रक्कम
एकुण ला.यो. 6.80.00		सामाईक क्षेत्र	0.80.00	0.25			रु. ५०,०००/-चा बोजा (8949)
क्षेत्र		युजेन इन्फ्रा प्रायव्हेट लिमिटेड	5.43.44	1.69	1.57.00	(11035)	[बोजा - सहकारी सोसायटी इकरार] (10909)
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)	3222	ग्रामपंचायत बांदा	0.56.56	0.18		(11035)	[विनायक रामचंद्र ओगळे यांचा] (10909)
वर्ग (अ) 1.57.00							[बांदा सोसा बोजा रु 100000/-] (10909)
वर्ग (ब)							[शेती कार्य बोजा] (10909)
एकुण पो.ख. 1.57.00							[श्री. विनायक रामचंद्र ओगळे यांचा बांदा ग्राम वि.का.स.से.सो.लि.चा 150000 बोजा] (10909)
एकुण क्षेत्र 8.37.00							प्रलंबित फेरफार : नाही.
अ+ब)							शेवटचा फेरफार क्रमांक - 11035 व दिनांक - 06/10/2024
आकारणी 2.11							
जुडी किंवा विशेष आकारणी							
जुन फेरफार क्र. (1) (673) (998) (1619) (3136) (3536) (3695) (4895) (4929) (5060) (5674) (5748) (5951) (7323) (8736) (8850) (10843) (10863) (10972) (11012)							सीमा आणि भुमापन चिन्हे

गाव नमुना बारा (पिकांची नोंदवही)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९।

गाव :- बांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 218/2

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी
2023-24	संपूर्ण वर्ष	148*						डोंगर पड	4.1850

टीप : * सदरची नोंद मोबाइल ॲप द्वारे घेणे आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 04/11/2024

साकेतिक क्रमांक :- 27330007041698000011202417

(नाव :- एफ. ए. खान)

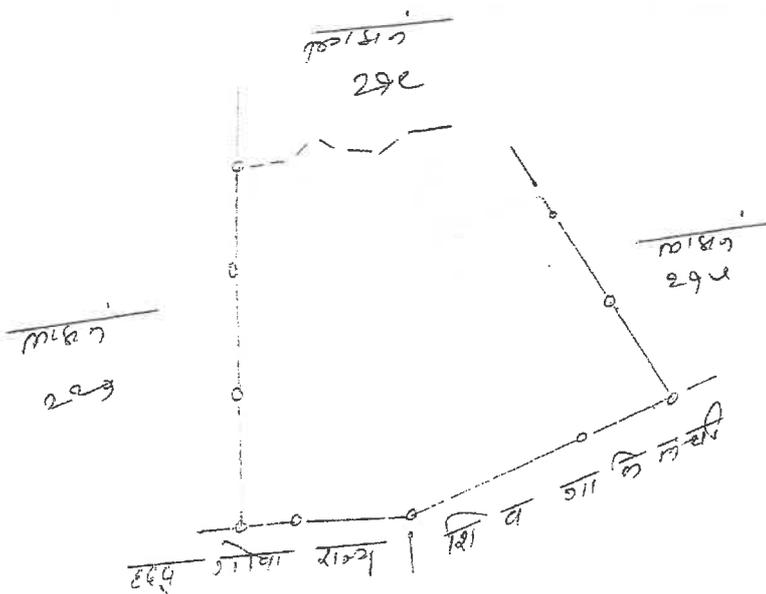
ग्राम महसूल अधिकारी साक्षात :- बांदा तालुका :- सावंतवाडी जि :- सिंधुदुर्ग

डोन - 34
 फ्रिड - 40
 कोम - 60
 कोम - 20
 काजू - 934
 बावर - 6
 मोय - 934
 कुडा - 940
 कुडा - 930
 कोम - 40

Elunkad
 True copy
 04/11/2024

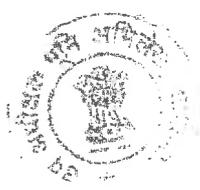
श्री १/६
तालुका - सतसवा
जिल्हा - सिंधुदुर्ग

श्री. जे.के.ए. २९८



श्री. १:०००

९
२५
९६



५५३१०८५
१०/६/१२

श्री. सरकार
१/६
श्री. जे.के.ए. १/६

Elunkad
True copy
01/12/2025

Village Specimen-7
Right Record Document

[Under 3, 5, 6, 7 of Maharashtra Land Revenue Record and Notebooks (Preparation & Maintenance) Rule 1971]

Village-Banda (566923) Taluka-Savantwadi District-Sindhudurg
PU ID: 21090967408 Survey No & Sub-Div 218/1
Land tenure system: Occupant Class-1 Local name of farm: Sat

Gat No & Sub-Division	Land Holding Method	Name of the Occupier
	Occupier Class-1	

Local name of Agriculture		Area Cess Ane-Pai Defective-Mutation						Account No
Unit of Area	H Are Sq Metres	A/c No	Name of the Occupant	Area	Cess	Def. Area	Mut. No	Name of Tenant Other Rights
Dry farming	1.25.00	(305)	Vijay Shantaram Kudav	1.25.0	0.39	0.29.0	(9641)	Charge Co-Op Society (10908)
Garden farming			Ashwini Vijay Kudav	1.25.0	0.39	0.29.0	(9980)	Banda Gr VKS Seva Sah Mandali Ltd Banda chagr
Standard			Divya Deepak Asolkar				(10864)	Rs.20000 (10908) Banda-Group-Dev
Low grade			Kamini Chandrakant Kudav				(10864)	Society has a Contract of
Other			Mandar Chandrakant Kudav				(10864)	Rs. 200000 on the share of Kamini Chandrakant Kudav in the said property
Total Area	1.25.00							
Uncultivable Class-A	0.29.00							
Class-B								
Total Uncultivable	0.29.00							
Total area	1.54.00							
Special assessment	0.39		Common area	0.00.0	0			Date 14/5/2014
		(3092)	Rutu Gupta Varsha Agrawal				(10972)	(10908)
			Common area	0.00.0	0		(10972)	On the share of Mrs. Kamini Chandrakant Kudav
		3167	Ujen Infra Pvt. Ltd	1.15.20	0.36	0.29.0	(11035)	Banda Gr Vikas S Mandali Ltd
		3222	Grampanchayt Banda	0.09.80	0.03		(11035)	Banda has filed a Deed of pledge amounting to Rs.600000 as Per the affidavit Under form L Rule 48 (10908)
								No pending Mutation
								Last mutation No 11035 dt 6/10/2024
							(5793) (9072) (9618) (9980) (9999)(10511)(10864)(10972) (11012)	Boundary and measurement

Elunkad
True copy
01/12/2024

Village Specimen-12
Right Record Document

[Under 29 of Maharashtra Land Revenue Record and Notebooks (Preparation & Maintenance) Rule 1971]

Village-Banda (566923) Taluka-Savantwadi District-Sindhudurg
Survey No & Sub-Div 218/1

		Description of Area under Crop								Land not available for cultivation of pure crops		Means of irrigation	Remarks
		Area under Mixed Crops				Area under pure crop				Nature	Area		
Year	Season	Code No of mixture	Basic crop and area under same	Name of Crop	Irrigated	Non Irrigated	Name of Crop	Irrigated	Non Irrigated				
2021-22	Full yr	305	Pure	Mango					0.2000				
		305	Pure	Kaju					0.5000				
		305	Pure	Coconut					0.3000				
		305	Pure	Saag					0.1500				
		305	Pure	Sandal wood					0.1000				
2023-24	Full yr	305	Pure	Kaju					1.5400				

This note has been taken through Mobile App

SD
F.A. Khan
Village Revenue Officer Saaza: Banda
Taluka-Savantwadi, Dist. Sindhudurg

Elunkod
True copy
01/12/2024

Year 2024-25 Village Specimen 8A 4/11/2024
 Land holding register (Agri.)
 Party-wise Khatavni - Mobilization sheet
 Village-Banda Taluka-Savantwadi Dist. Sindhudurg

Entry in village specimen six	Survey No & Sub- Div No	Area			For recovery				Total
		Cultiva- ble area	Defec- tive area	Total area	Charges	Dama ge on the ground in Dumala	Local cess		
							Zillah Pari shad	Gram Panch ayat	
1	2	3A	3B	3C	4	5	6A	6B	7
A/c No 3167	Eugene Infra Pvt. Ltd								
Individual account holder	218/1	1.15.20	0.29.00	1.44.20	0.36	0	2.52	0.36	3.24
	218/2	5.43.44	1.57.00	7.00.44	1.69	0	11.83	1.69	15.21
	218/4	2.03.22	0.52.50	2.55.72	0.63	0	4.41	0.63	5.67
	Total	8.61.86	2.38.50	11.00.36	2.68	0	18.76	2.68	24.12

SD
 F.A. Khan
 Village Revenue Officer Saaza: Banda
 Taluka-Savantwadi, Dist. Sindhudurg

Elunkad
True copy
01/12/2024

Village Specimen-7
Right Record Document

[Under 3, 5, 6, 7 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda (566923) Taluka-Savantwadi District-Sindhudurg
PU ID: 32043875932 Survey No & Sub-Div 218/4
Land tenure system: Occupant Class-1 Local name of farm: Bharat from
Farmanwada

Gat No & Sub-Division	Land Holding Method	Name of the Occupier
	Occupier Class-1	

Local name of Agriculture		Area Cess Ane-Pai Defective-Mutation						Account No
Unit of Area	H Are Sq Metres	A/c No	Name of the Occupant	Area	Cess	Def. Area	Mut. No	Name of Tenant Other Rights
Dry farming	2.27.50	148	Kashinath			1	(10862)	Other (10722)
Garden		3092	Waman Ogle				(10972)	Kashinath Wamn
farming			Ritu Gupta				(10972)	Ogle Syndicate
Standard			Varsha Agrwal					Bk. Br. Kudal
Low grade			Common area	0.00.00	0			has a debt of
Other								R.50,000/-
Total Area	2.27.50	3167	Eugene Infra Pvt. Ltd	2.32.22	0.63	0.52.5	(11035)	(10722)
Uncultivable Class-A	0.52.50							Tenancy Act Sec
Class-B		3222	Grampanchayt Banda	0.24.28	0.07		(11035)	40 times the amt
Total Uncultivable	0.52.50							Of land assess-ment ha been
Total area	2.80.00							Paid into the Gov
Special assessment	0.70							Treasury. Subject to the provision of sub-section (1)(b)(c) & (d) Of the Mumbai Family Admin & Agri. Land Act 1948, it shall be Binding to sell, Donate, exchange Mortgage, lease or transfer agri. Land
								Last mutation No 11035 dt 6/10/2024
								Boundary and measurement

slunkad
True copy
01/12/2025

Village Specimen-7
Right Record Document
[Under 3, 5, 6, 7 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda (566923) Taluka-Savantwadi District-Sindhudurg
PU ID: 19929377612 Survey No & Sub-Div 218/2
Land tenure system: Occupant Class-1 Local name of farm: Sat

Gat No & Sub-Division	Land Holding Method	Name of the Occupier
	Occupier Class-1	

Local name of Agriculture		Area Cess Ane-Pai Defective-Mutation					Account No	
Unit of Area	H Are Sq Metres	A/c No	Name of the Occupant	Area	Cess	Def. Area	Mut. No	Name of Tenant Other Rights
Dry farming	6.80.00	148	Kashinath				(10863)	
Garden		3092	Waman Ogle				(10863)	Charge Co-Op
farming			Vinayak					Bk. Ltd Syndict
Standard			Ramchandra					Bk. Br Kudal amt
Low grade			Ogle					Rs.50000 charge
Other								(8949)
Total Area	6.80.00	3092	Ritu Gupta				(10972)	Charge of Co-Op
Uncultivable			Vrsha Agrawal				(10972)	Society (10909)
Class-A	1.57.00		Common area	0.80.00	0.25			Vinayak Ramchdr
Class-B								Ogle (10909)
Total	1.57.00	3167	Eugene Infra	5.43.44	1.69	1.57.0	(11035)	Banda Society
Uncultivable			Pvt. Ltd					Charge Rs.1.00
Total area	8.37.00							Lakh (10909)
Special	2.11	3222	Grampanchayt	0.56.56	0.18		(11035)	Agri loan charge
assessment			Banda					(10909)
								Shri Vinayak
								Ramchdr Ogle
								Banda Group VK
								SS Rs.1.50 Lakh
								Charge (10909)
								Last mutation No
								11035 dt
								6/10/2024
								Boundary and
								measurement
								(1)(673)(998)(1619)(3136)(3536)(3695)(4895)(4929)(5060)
								(5674)(5748)(5951)(7323)(8736)(8850)(10843)(10863)
								(10972)(11012)

slunkad
True copy
01/12/2025

वृक्षअधिकारीतथावनक्षेत्रपालसावंतवाडी, यांचेन्यायालयासमोर

माजगांव, ता.- सावंतवाडी, जिल्हा-सिंधुदूर्ग, पिनकोड - 416510

दुरध्वनीक्रमांक 02363/271035 Email - gsawantwalid@vsnl.com

विनापरवाना वृक्षतोड प्रकरण क्रमांक /30 /2024-25

सावंतवाडी दिनांक : - 25/10/2024

अर्जदार (वादी)

1. वनपाल बांदा

विरुद्ध

गैरअर्जदार (प्रतिवादी)

1. युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे,

1. श्रीमती रितु गुसा रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग

2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड करणार)

3. श्री शिवानंद बाळकृष्ण भिडे, रा. सटमटवाडी बांदा, ता.सावंतवाडी, जि.सिंधुदूर्ग तक्रारदार

प्रकरण

: मौजे बांदा, सटमटवाडी येथील मां.स.न.218/1, 218/2 मधील अनुसूचित वृक्ष 7

निर्बंधित एकुण

झाडांचे विनापरवाना तोडीबाबत अर्निबंधित झाडे 16 झाडतोडीबाबत

महाराष्ट्र झाडे तोडण्याबाबत (विनियमन) अधिनियम, 1964 (वेळोवेळीसुधारलेला) अंतर्गत कार्यवाही

1) वादी क्र. 1 दिनांक 27/05/2024 रोजी तक्रारदार यांनी केलेल्या तक्रारी अर्जअनुषंगाने मौजे बांदा मा स न 218/1, 218/2 मध्ये चौकशी करून विनापरवाना वृक्षतोडीबाबत गुन्हा नोंद केला.

2) वादीक्र 1 यांनीमौजे बांदा मा स न 218/1, 218/2 मध्ये चौकशी करून विनापरवाना वृक्षतोडीबाबत चौकशी सुरु केली.

वादीक्र 1 वनपाल बांदा यांनी त्यांचे कडील रा.बि.प.र.जा.क्र 53/2024-25 दिनांक 29/05/2024-25 नुसार चौकशी अहवाल सादर केला असून सदर चौकशी मध्ये मौजे बांदा येथील युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुसा रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड करणार)

3) श्रीमती रितु गुसा रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड करणार) रा.बांदा यांनी सदर क्षेत्रातील निर्बंधित झाडे 7 व अर्निबंधित झाडे 16 विनापरवाना तोडून त्यापासून तयार केलेला इमारती माल गोल नग 35/5.661 घ मी व माल तयार केले बाबत गुन्हा कबुल केलेने जागेवरील वस्तुस्थितीची खात्री करून बुडांची मोजमापे घेऊन पंचनामादी कागदपत्र तयार करून प्रकरण सादर केले.

4) वादीक्र 1 वनपाल बांदायांनी जागेवर पंचनामा नोंदवून प्रतिवादी यांचे जबाब नोंदविले असून संपुर्ण चौकशी अहवाल मालकी कागदपत्रासह वृक्षअधिकारी यांचेकडे 1964 अंतर्गत कार्यवाहीसाठी सादर केलेला आहे.

5) वादी- प्रतिवादी यांना या कार्यालयाचे बिगरपरवाना झाडतोड प्र.क्र 30/2024-25 दि 21/06/2024 व 30/2024-25 दि 08/07/2024 तसेच 30/2024-25 दि. 11/07/2024 अन्वये नोटिस देऊन दिनांक 21/06/2024, 08/07/2024/ दि. 11/07/2024 रोजी सुनावणी कामी हजर राहणेबाबत कळविणेत आले. सदर दिवशी प्रतिवादी यांनी हजर राहून आपला जबाब नोंदविला. त्याचप्रमाणे प्रतिवादी क्रमांक 1 यांनी दिनांक -24/10/2024 रोजी जबाब नोंदविला आहे.

वरील प्रमाणे अर्जदार वादी वनपाल बांदा यांनी सादर केलेला चौकशी अहवाल सुनावणी मध्ये प्राप्त पुरावे व कागद पत्रांचे आधारे माझ्या समोर निर्णयासाठी पुढील प्रमाणे प्रश्न उपस्थित होतात.

Elumkad
True copy
01/12/2024

प्रश्न 1)	मौजे बांदा मा स न न218/1, 218/2मध्ये अनुसुचित 7 झांडाची विनापरवाना वृक्षतोड झाले आहे काय ?	होकारार्थी
प्रश्न 2)	गैरअर्जदार (प्रतिवादी) श्री युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड यांनी मौजे बांदा मा स न न218/1, 218/2मध्ये अनुसुचित 7 झांडाची विनापरवाना वृक्षतोड केली आहे काय ?	होकारार्थी
प्रश्न 3)	गैरअर्जदार (प्रतिवादी) युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड करणार) रा बांदा यांनी मौजे बांदा मा स न न218/1, 218/2मध्ये अनुसुचित 7 झांडतोडीबाबत आपला मालकी हक्क योग्य कागदपत्रासह शाबीत केला आहे काय ?	होकारार्थी
प्रश्न 4)	आदेश काय ?	परिच्छेद आदेश प्रमाणे

निष्कर्षाचाउहापोह :-

प्रश्न 1 बाबत :-

अ) वादी वनपाल बांदा यांनी सादर केलेल्या चौकशी अहवाल मध्ये युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार रा बांदा (झाडतोड करणार) यांनी मौजे बांदा मा स न 218/1, 218 मध्ये अनुसुचित 7 झांडाची विनापरवाना वृक्षतोड केल्याचा उल्लेख केलेला आहे.

आ) प्रतिवादी युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड रा बांदा यांनी दिनांक 24/10/2024 रोजीच्या सुनावणी दरम्यान दिलेल्या जबाबात मौजे बांदा मा स न 218/1, 218 मध्ये अनुसुचित 7 झांडाची विनापरवाना वृक्षतोड केलेचा गुन्हा कबुल केले नुसार वादी क्रमांक 1 वनपाल बांदा यांनी प्रत्यक्ष जागेवर जावुन पाहणी केली असता सदरची तोड हि मौजे मा स न 218/1, 218मधील असल्याबाबत सिध्द झालेने पंचनामादी कागदपत्रे तयारकरुन चौकशी अहवाल सादर केला बांदा आहे.

या मुळे सदर प्रश्नाचे उत्तर होकारात्मक आहे.

प्रश्न 2 बाबत :-प्रतिवादीश्री श्री युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड रा बांदा यांनी दिनांक 24/10/2024 रोजीच्या सुनावणी दरम्यान दिलेल्या जबाबात मौजे बांदा मा स न 218/1, 218मध्ये अनुसुचित 7 झांडाची विनापरवाना वृक्षतोड केलेचा गुन्हा कबुल केला आहे.

या मुळे सदर प्रश्नाचे उत्तर होकारात्मक आहे.

प्रश्न 3 बाबत :-प्रतिवादी श्री युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड रा बांदा यांनी दिनांक 24.10.2024 रोजीच्या सुनावणी दरम्यान दिलेल्या जबाबात मौजे बांदा मा स न न 218/1, 218 मध्ये अनुसुचित 7 झांडाची विनापरवाना वृक्षतोड केलेचा गुन्हा कबुल केला आहे. तसेच सदर क्षेत्राचे मालकी हक्कशाबीत करणारे 7/12, 8अ, फेरफार, हमीपत्र व नकाशा सादर करुनआपला मालकी हक्कशाबीत केलेला आहे. तसेच तक्रारदार यांनी उपवीभागीय अधिकारी महसुल यांचेकडे सदर क्षेत्राबाबत अपील सुरु असुन अपीलाचा निर्णय आपलेबाजुन लागलेस आपली नुकसान भरपाई देणेबाबत जबाब दिलेला आहे.

या मुळे सदर प्रश्नाचे उत्तर होकारात्मक आहे.

आदेश

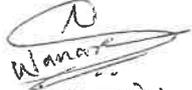
1) गैरअर्जदार (प्रतिवादी) 1.श्री) श्री युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार रा बांदा (झाडतोड करणार) यांनी मौजे बांदा मा स न 218/1, 218 मध्ये अनुसुचित 7 झांडाची विनापरवाना वृक्षतोड केले कामी महाराष्ट्र झाडतोड अधिनियम

Blanked
True copy
01/12/2024

- (विनियमन), 1964 कलम 4 नुसार प्रत्येकी प्रती झाड रक्कमरु 1000/- प्रमाणे रक्कम 7000/-प्रत्येकी अशा दोघांचा मिलुन एकुण रक्कम 14000/- दंड करण्यात येत आहे .दंडाची रक्कम याकार्यालयात किंवा वनपाल बांदा यांचे कडे त्वरीत भरणा करावी.
- 2) सदर तोड केलेल्या निर्बंधित 7 झाडे व अनिर्बंधित 16 झाडांपासुन तयार झालेला उत्पादित माल गोल नग 35/5.661 घ.मी व माल मालकी क्षेत्रातील असल्याने प्रतिवादी युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार रा बांदा (झाडतोड करणार) यांच्या ताब्यात कलम 5 (4) नुसार बंधपत्रा वर खुला करण्यात येत आहे. तथापी सदर मालाची विनापरवाना वाहतुक होणार नाही याची दक्षता घेण्यात येवी या अटीस अधीन राहुन सदरचा आदेश निर्गमित करणेत येत आहे.
 - 3) प्रतिवादी यांनी निर्बंधित 7 झाडांची विनापरवाना तोड केलेली आहे. त्या बदल्यात त्यांनी येणा-या पावसाळी हंगामात मोबदला सदर क्षेत्रात नविन 100 वृक्षची लागवड करणेची आहे.
 - 4) प्रतिवादी यांनी यापुढे आपले मालकी क्षेत्र तसेच वादातीत इतर क्षेत्रात कोणतीही निर्बंधित प्रजातीची वृक्षतोड करु नये याबाबत सक्तताकीद देण्यात येत आहे.
 - 5) सदरचा आदेश मान्य नसल्यास सदर आदेशाविरूध्द मा.जिल्हाधिकारी सिंधुदूर्ग यांचे कार्यालयात 30 दिवसांचे आत अपिल करणेत यावे.
- त्या संदर्भातील आवश्यक त्या सर्व अटी व शर्तीचे पालन करणेचे अटीवर सदरचा वृक्षतोडीबाबतचा आदेश निर्गमित करणेत येत आहे.

स्थळ :- सावंतवाडी

दिनांक:- 25/10/2024


 (नेहा.संजय.वानरे)
 वृक्षअधिकारी
 तथा
 वनक्षेत्रपाल सावंतवाडी

- प्रति 1. युजेन इन्फ्रा प्रायवेट लिमिटेड कंपनी तर्फे, 1. श्रीमती रितु गुप्ता रा. बांदा ता.सावंतवाडी, जि.सिंधुदूर्ग 2. श्रीमती. वर्षा अग्रवाल रा. बादा - खातेदार (झाडतोड, ता.सावंतवाडी, जि.सिंधुदूर्ग
- प्रती -1. श्री शिवानंद बाळकृष्ण भिडे, रा. सटमटवाडी बांदा, ता.सावंतवाडी, जि.सिंधुदूर्ग, रा.बांदा, .सावंतवाडी, जि.सिंधुदूर्ग तक्रारदार.
- प्रतिलिपी :- 1. मा.उपवनसंरक्षक वनविभाग सावंतवाडी यांना माहितीस्तव सविनय सादर
 2. मा.सहा.वनसंरक्षक वन विभाग सावंतवाडी यांना माहितीस्तव सविनय सादर
- प्रत:- वनपाल आजगांव यांना माहिती तथा आवश्यक कार्यवाहि साठी रवाना
- 2/- प्रदिवादी यांना सदरचे आदेश पोहोच करुन दिनांकीत पोहोच सादर करावी.

Elunkad
 True copy
 01/12/2024

TRANSLATED COPY OF ANNEXURE B1 COLLY

BEFORE THE COURT OF TREE OFFICER AND FOREST WARDEN SAWANTWADI

Majgaon, Taluka-Sawantwadi, Dist. Sindhudurg, Pin 416510
Phone 02363/271035

Unlicensed Tree Felling Case No. 30/2024-25
Sawantwadi Date 25/10/2024

1 Forester Banda .. Applicant
(Planitiff)

Vs

1 Yujen Infra Pvt. Ltd Co through

1 Smt. Ritu Gupta staying at Banda
Taluka-Sawantwadi,
Dist. Sindhudurg

2 Smt. Varsha Agrawal, staying at
Banda, Account Holder (Tree
cutter)

3 Shri Shivanand Balkrushna Bhide
Staying at Satmatwadi Banda
Taluka-Sawantwadi, Non-applicant
District-Sindhudurg Complainant .. (Defendant)

Matter: Regarding the felling of 7 scheduled trees in Village-Banda, Satmatwadi in MS No 218/1, 218/2, regarding the felling of 18 unrestricted trees without permission.

Proceedings under the Maharashtra Felling of Trees (Regulation) Act, 1964 (as amended from time to time)

Elunkad
True copy
01/12/2025

- 1) Plaintiff No. 1 On 27/05/2024, in accordance with the complaint filed by the complainant, an inquiry was conducted in village-Banda MS No 218/1, 218/2 and a case was registered regarding illegal tree felling.
- 2) District 1 conducted an inquiry into illegal tree felling in Banda Ma in 218/1, 218/2.

The Forester Banda, District 1, has submitted an inquiry report as per his R. B. P. R. J. No. 53/2024-25 dated 29/05/2024-25 and in the said inquiry, on behalf of Eugene Infra Private Limited Company, Banda, (1) Mrs. Ritu Gupta, Res. Banda, Tal. Sawantwadi, Dist. Sindhudurg (2) Mrs. Varsha Agarwal, Res. Banda, Account Holder (Tree Cutter)

- 3) Mrs. Ritu Gupta Res. Banda Tal. Sawantwadi, Dist. Sindhudurg Mrs. Varsha Agarwal Res. Bada Account Holder (Tree Felling) Res. Banda admitted the crime of cutting down 7 restricted trees and 16 non-restricted trees in the said area without a permit and preparing building material Round No. 35/5.661 cubic metre and goods from them. After verifying the facts on the spot, taking measurements of the trees and preparing a Panchanama document, the case was submitted.
- 4) The Forest Officer Banday, Division 1, has registered a Panchnama on the spot and recorded the statement of the respondent and the complete inquiry report along with the ownership documents has been submitted to the Forest Officer for action under the 1964 Act.

elunkad
True copy
01/12/2025

- 5) The plaintiff and the defendant were informed about the illegal felling of trees of this office vide notices vide No. 30/2024-25 dated 21/06/2024 and 30/2024-25 dated 08/07/2024 as well as 30/2024-25 dated 11/07/2024 to appear for the hearing on 21/06/2024, 08/07/2024 and 11/07/2024. The defendant appeared on the said day and recorded his statement. Similarly, defendant No. 1 has recorded his statement on 24/10/2024.

Based on the above investigation report submitted by the applicant, plaintiff Forester Banda, the evidence and documents received during the hearing, the following questions arise before me for decision.

Q. 1	Has there been any illegal felling of scheduled 7 trees in Banda Masan No. 218/1, 218/2?	Affirmative
Q. 2	Non-applicant (Respondent) Shri Eugene Infra Private Limited Company, 1. Mrs. Ritu Gupta Res. Banda Tal. Sawantwadi, Dist. Sindhudurg 2. Mrs. Varsha Agarwal Res. Bada - Account Holder (Tree Felling) Has the 7 trees of the scheduled flag been felled without permission in the Banda Mass No. 218/1, 218/2 area?	Affirmative

Elunkad
True copy
01/12/2025

Q. 3	Non-applicant (Respondent) Eugene Infra Private Limited Company, 1. Mrs. Ritu Gupta Res. Banda Tal. Sawantwadi, Dist. Sindhudurg 2. Mrs. Varsha Agarwal Res. Bada Account Holder (Tree Felling) Ra Banda Has she proved her ownership rights with proper documents regarding the 7 scheduled tree felling in Mouje Banda Mas No. 218/1, 218/2?	Affirmative
Q. 4	What is the order?	As per paragraph order

Conclusion: -

Regarding question 1: -

- a) In the inquiry report submitted by the plaintiff Forester Banda, on behalf of Eugene Infra Private Limited Company, (1) Mrs. Ritu Gupta, resident of Banda, Tal. Sawantwadi, Dist. Sindhudurg (2) Mrs. Varsha Agarwal, resident of Bada, account holder, Banda (to be felled), it is mentioned that 7 trees of the scheduled category were felled without permission in the Banda area, year 218/1, 218.
- b) On behalf of the defendant Eugene Infra Private Limited Company, (1) Mrs. Ritu Gupta, resident of Banda, Tal. Sawantwadi, Dist. Sindhudurg (2) Mrs. Varsha Agarwal, resident of Bada, account holder (tree felling resident of Banda, in her statement given during

elunkad
True copy
01/12/2025

the hearing on 24/10/2024, she admitted the crime of felling 7 trees without permission in the area of Banda, Ma Year 218/1, 218. According to the plaintiff No. 1, Forester Banda, when he went to the place and inspected it, it was proved that the said felling was in the area of Ma Year 218/1, 218. He prepared the Panchnama documents and submitted the inquiry report.

Because of this answer of this question is affirmative.

Regarding Question 2:- On behalf of the respondent Shri Eugene Infra Private Limited Company, (1) Mrs. Ritu Gupta Res. Banda Tal. Sawantwadi, Dist. Sindhudurg (2) Mrs. Varsha Agarwal Res. Bada Account Holder (Tree Felling Res. Banda) in the statement given during the hearing dated 24/10/2024 has confessed to the crime of felling 7 trees without permission in the area Banda Mass No. 218/1, 218.

Because of this answer of this question is affirmative.

Regarding Question 3:- On behalf of the respondent Shri Eugene Infra Private Limited Company, (1) Mrs. Ritu Gupta, Res. Banda, Tal. Sawantwadi, Dist. Sindhudurg (2) Mrs. Varsha Agarwal, Res. Bada, Account Holder (Tree Felling, Banda), in his statement given during the hearing dated 24.10.2024, has admitted the crime of felling 7 trees without permission in the area of Banda, Masan 218/1, 218. He has also proved his ownership by submitting 7/12, 8A, alteration, guarantee and map proving the ownership of the said area. Also, the complainant has given an answer regarding the appeal pending with the Sub-Divisional Officer

Elunkad
True copy
01/12/2025

Revenue regarding the said area and if the decision of the appeal is in his favor, he will pay compensation for his loss.

Because of this answer of this question is affirmative.

Order:

- 1) Non-applicant (Respondent) 1. Shri Eugene Infra Private Limited Company, (1) Mrs. Ritu Gupta Res. Banda Tal. Sawantwadi, Dist. Sindhudurg (2) Mrs. Varsha Agarwal Res. Bada Khatedar Res. Banda (to cut down trees) has cut down 7 trees of Scheduled Flags in Mauje Banda Ma Year 218/1, 218 without a permit under Maharashtra Felling of Trees Act (Regulation), 1964, Section 4, a fine of Rs. 1000/- per tree, amounting to Rs. 7000/- each, making a total fine of Rs. 14000/- is being imposed on such two persons. The fine amount should be paid immediately to this office or to the Forest Officer Banda.

- 2) The goods produced from the said felled restricted 7 trees and unrestricted 16 trees are being released on bond as per Section 5 (4) by the respondent Eugene Infra Private Limited Company, on behalf of the respondent Eugene Infra Private Limited Company, (1) Mrs. Ritu Gupta, Res. Banda, Tal. Sawantwadi, Dist. Sindhudurg, (2) Mrs. Varsha Agarwal, Res. Banda, Account Holder, Ra Banda (to be felled). However, the said order is being issued subject to the condition that care should be taken that the said goods are not transported without a permit.

Shankar
True copy
01/12/2025

- 3) The defendant has cut down 7 trees without permission. In return, he has to plant 100 new trees in the said area in the coming monsoon season as compensation.
- 4) The defendant is hereby strictly warned not to cut any trees of any restricted species in his ownership area or in any other disputed area.
- 5) If the said order is not acceptable, an appeal against the said order should be filed within 30 days in the office of the Hon'ble District Collector, Sindhudurg.

The said order regarding felling of trees is being issued on the condition that all necessary terms and conditions in that regard are complied with.

Location:- Sawantwadi

Date:- 25/10/2024

SD

(Neha. Sanjay. Wanre)

Tree Officer and

Forest Guard Sawantwadi

Copy to:

On behalf of Eugene Infra Private Limited Company, (1) Mrs. Ritu Gupta Res. Banda Tal. Sawantwadi, Dist. Sindhudurg
(2) Mrs. Varsha Agarwal Res. Banda - Account Holder (Tree Cutter, Tal. Sawantwadi, Dist. Sindhudurg)

Copy -1. Shri Shivanand Balkrishna Bhide, Res. Satmatwadi Banda, Tal. Sawantwadi, Dist. Sindhudurg, Res. Banda, Sawantwadi, Dist. Sindhudurg Complainant.

elunkad
True copy
01/12/2025

Copy :

1. Submitted to Hon. Deputy Conservator of Forests, Sawantwadi for information.
2. Hon. Sixth. Forest Conservator, Forest Department, Sawantwadi, submitted a civil complaint for information.

Copy to:

Forester of Ajgaon for information and necessary action

The said order should be delivered to the respondent and submitted on the date of delivery.

elunkad
True copy
01/12/2025

ANNEXURE B2 COLLY

वे. का. मु. - ५,००० (२,००० पु.) - १-०२-पीए५-(ई) २१४
G. R., R. D., No. 5377 of 2-6-11.]



वन विभाग, महाराष्ट्र राज्य

भरलेल्या रकमेची पावती

पुस्तक क्र. ०१/२०२१/२२

पावती क्र. घ

खालील तपशीलानुसार ~~झीमती~~ रिलु गुप्ता, या बांधाचा काढून
०००० (अक्षरी) रुपये सात हजार मध्ये साभार पोहोचले.

तपशील	रक्कम	पैसे
१. किं. जिनापय्याना वृक्षाडे ५ रुक क. ३०/२०२१/२२ दि. २५/१०/२०२१ ये कारणी. मा. वृक्षाडे जिनापय्याना यांचे काढियान्ने वृक्षाडे इथले यांनी मंडी बांध मालकी घ. ने. २९/११, २९/१२ मंडीडे लिंक मी ०० रुडांकी जिनापय्याना लक्ष्मीका वृक्षाडे ५ रुक	००००	
मम वसुध कजा.	००००	

ठिकाण : वांस

सही

दिनांक : ०२/११/२०२१

(पदनाम) पी. पी. सावंत

कोपागायत भरणा केला.

चलन क्रमांक

दिनांक

पहा.

वनक्षेत्रपाल याच्या रोजकीर्दीत समायोजन करण्यात आले.

पहा-खर्चाची बाब क्र.

दिनांक

*वन उत्पादनाचे परिमाण, आकारलेला दर किंवा गुन्हा प्रकरण क्रमांक, भरपाई रक्कम, स्वामित्वधन वगैरे किंवा यथास्थिती परवाना क्रमांक किंवा ज्यानुसार वसुली करण्यात आली ते प्राधिकारपत्र इत्यादींचा संपूर्ण तपशील नमूद करणे आवश्यक आहे.

†रक्कम घेणाऱ्या अधिकाऱ्याने पहिल्या व दुसऱ्या भागातील माहिती भरावी.

‡वनक्षेत्र लिपिकाने ही माहिती भरावी.

Elunkad
True copy
01/12/2021

TRANSLATED COPY OF ANNEXURE B2 COLLY

Forest Department, Maharashtra State

Receipt of Amount paid

Book No 01/2021-22

Receipt 0526981

As per the following description, received R.7000/- from Smt. Ritu Gupta staying at Banda.

Description	Amount
2A, Unlicensed Tree Felling Case No. 30/2024-25 dated 25/10/2024, as per the order of the Acting Tree Officer Sawantwadi, the above person recovered a tree penalty of Rs. 7000/- only for the unlicensed felling of 7 trees in the area of Banda Malki No. 218/1, 218/2 and restricted areas.	Rs.7,000/-
	Rs.7,000/-

Place: Banda

SD

Date: 4/11/2024

P.P. Savant

Made payment in the treasury

Challan No dated

Entered in the daily journal of Forest ranger

Full details of the quantity of forest produce, rate charged or case number of the crime, compensation amount, ownership interest etc. or as the case may be, license number or authorization letter under which recovery was made etc. must be mentioned.

- The officer taking the salary should fill in the information in the first and second parts.
- The forest area clerk should fill in this information.

Shankar
True copy
01/12/2024

ANNEXURE B3 COLLY

ये. का. सु. - ५,००० (२,००० पु.) - १-०२-पीए५-(ई) २१४
G. R. R. D. No. 5377 of 2-6-11.]



वन विभाग, महाराष्ट्र राज्य

भरलेल्या रकमेची पावती

पुस्तक क्र. ०१) २०२१/२२

पावती क्र. घ

खालील तपशीलानुसार ~~खोली~~ वर्ष ~~२०२१~~ सात हजार रुपये साभार पोहोचले.
००००/- (अक्षरी) रुपये सात हजार रुपये साभार पोहोचले.

तपशील	रक्कम
१. ३०/०२/२१ दि. २५१५२२४ रु. १००००/-	रु. २
२. २५/१२/२०२० दि. २५१५२२४ रु. १००००/-	पैसे
३. २५/१२/२०२० दि. २५१५२२४ रु. १००००/-	१००००/-
४. २५/१२/२०२० दि. २५१५२२४ रु. १००००/-	१००००/-

टिकाण : ~~खोली~~ सही
दिनांक : ~~०६/१२/२०२०~~ (पदनाम) ~~डी. पी. कांबळे~~
परिमंडळ ~~अनाधिकारी~~
कोषागारात भरणा केला.

चलन क्रमांक दिनांक पहा.
वनक्षेत्रपाल यांच्या रोजकीर्दीत समायोजन करण्यात आले.
पहा-खर्चाची बाब क्र. दिनांक
*वन उत्पादनाचे परिमाण, आकारलेला दर किंवा गुन्हा प्रकरण क्रमांक, भरपाई रक्कम, स्वामित्वधन वगैरे किंवा यथास्थिती परवाना क्रमांक किंवा ज्यानुसार वसुली करण्यात आली ते प्राधिकारपत्र इत्यादींचा संपूर्ण तपशील नमूद करणे आवश्यक आहे.
†रक्कम घेणाऱ्या अधिकाऱ्याने पहिल्या व दुसऱ्या भागातील माहिती भरावी.
‡वनक्षेत्र लिपिकाने ही माहिती भरावी.

slunked
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE B3 COLLY

Forest Department, Maharashtra State

Receipt of Amount paid

Book No 01/2021-22

Receipt 0526982

As per the following description, received R.7000/- from Smt. Ritu Gupta staying at Banda.

Description	Amount
2A, Unlicensed Tree Felling Case No. 30/2024-25 dated 25/10/2024, as per the order of the Acting Tree Officer Sawantwadi, the above person recovered a tree penalty of Rs. 7000/- only for the unlicensed felling of 7 trees in the area of Banda Malki No. 218/1, 218/2 and restricted areas.	Rs.7,000/-
	Rs.7,000/-

Place: Banda

SD

Date: 4/11/2024

P.P. Savant

Made payment in the treasury

Challan No dated

Entered in the daily journal of Forest ranger

Full details of the quantity of forest produce, rate charged or case number of the crime, compensation amount, ownership interest etc. or as the case may be, license number or authorization letter under which recovery was made etc. must be mentioned.

- The officer taking the salary should fill in the information in the first and second parts.
- The forest area clerk should fill in this information.

Elunkad
True copy
01/12/2025

ANNEXURE C1 COLLY

स्थापना २७/६/१९३८

GSTIN- 27AAALG4058L1D5

जा.क्र. :- १५४/२०२४/२५



दिनांक १०/०७/२०२४

नाहरकत दाखला

दाखला देण्यात येतो की, युजेन इन्फ्रा प्रा. लि. यांची गाव मौजे बांदा ता. सावंतवाडी जि. सिंधुदुर्ग येथील सर्वे नं. २१८ हिस्सा नं. १ क्षेत्र ०१-२५-०० (हे.आर) पो.ख. ००-२९-०० एकूण क्षेत्र १.५४.०० (हे.आर) व सर्वे नं. २१८ हिस्सा नं. ४ मधील क्षेत्र २.२७.५० (हे.आर) पो.ख. ००-५२.५० एकूण क्षेत्र २.८०.०० (हे.आर) तसेच सर्वे नं. २१८ हिस्सा नं. २ मधील खाते क्र. ३१६७ क्षेत्र ६-००-०० (हे.आर) पो.ख. ०१-५७.०० एकूण क्षेत्र ७.५७.०० (हे.आर) येवढे क्षेत्र बिनशेती करावयाचे आहे. तरी मासिक सभा दि. २८/०६/२०२४ ठराव क्र. ८/१ ने ग्रामपंचायतीच्या हद्दीतील सदरहु मिळकत बिनशेती करण्यास पंचायतीची कोणतीही हरकत नाही. म्हणून मागणीवरून दिला दाखला.

P. N. Naik
सरपंच
ग्रामपंचायत बांदा
ता. सावंतवाडी, जि. सिंधुदुर्ग

Elunkad
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE C1 COLLY

No Objection Certificate

It is hereby certified that Eugene Infra Pvt. Ltd However, Survey No. 218 Share No 1 Area 01-25-00 (He.R) Po.Kh. 00-29-00 Total Area 1.54.00 (He.R) of Mauje Banda, Tal. Sawantwadi, Dist. Sindhudurg, Area 2.27.50 (He.R) Po.Kh. 00-52.50 Total Area 2.80.00 (He.R) of Survey No. 218 Share No. 2, Account No. 3167 Area 6-00-00 (He.R) Po.Kh. 01-57.00 Total Area 7.57.00 (He.R) of Survey No. 218 Share No. 2, has to be left uncultivated. However, the monthly meeting dated 28/06/2024 Resolution No 8.1. The Panchayat has no objection to the said property being cultivated without cultivation within the limits of the Gram Panchayat. Therefore, a certificate was issued on the demand.

SD
Village Chief
Grampanchayat Banda
Taluka-Savantwadi, Dist. Sindhudurg

elunkad
True copy
01/12/2025



दाखला



जिल्हा परिषद सिंधुदुर्ग

दाखला देण्यात येतो कि, युजेन इन्फ्रा प्रा.लि.तर्फे डायरेक्टर श्री.रोहताश तयाल, राहणार-बांदा,तालुका-सावंतवाडी,यांची मौजे-बांदा,तालुका-सावंतवाडी,जिल्हा-सिंधुदुर्ग, भूमापन क्रमांक-218,उर्पाविभाग क्रमांक-1,भूमापन क्रमांक-218,उर्पाविभाग क्रमांक-2, भूमापन क्रमांक-218,उर्पाविभाग क्रमांक-4,मधोल एकूण क्षेत्राच हे.आर.चौ.मौ.-5.57.00,या सुर्चाविलेल्या सदरचा जागेत रेखांकन(बिनशेती)प्रकल्प करणेस(नकाशात दाखविल्या प्रमाणे),सार्वजनिक आरोग्य दृष्ट्या योग्य अशी आहे.

मात्र नियोजित जागेतील मधील सांडपाणी घनकचरा यांची विल्हेवाट शोषखड्यात खतखड्यात करणेत यावी.

- 1) सांडपाणी आपण आपल्या आवारात उघडयावर सोडता कामा नये.
- 2) सांडपाणी निच-यासाठी आवश्यकता निर्माण झाल्यास योग्य ती उपाययोजना करण्याची जबाबदारी आपली राहिल.
- 3) बाहेर पडणारे सांडपाणी साचून डासोप्यती स्थाने निर्माण होऊन रोगराही उध्दभवाणार नाही.याची दक्षता घेण्यात यावी.
- 4) सदरचे सांडपाणी शेजारील खाजगी,सार्वजनिक विहिरीत जाऊन विहिरीचे पाणी दुषित होणार नाही.याची दक्षता घेण्यात यावी.
- 5) निवासी/वाणिज्य प्रयोजनार्थ वापर करावयाचा असल्यास या विभागाचा पूर्णत्वाचा दाखला घेणे बंधनकारक राहिल.तदनंतर चा इमारतीचा वापर सुरु करणेत यावा.
- 6) व्यवसाय करावयाचा असलेस आवश्यक त्या सर्व खात्याची(विभागाची) परवानगी घेणे बंधनकारक राहिल.
- 7) सदरचा जागेत सांडपाणी,घनकचरा,योग्य विल्हेवाट याबाबत स्थानिक जनतेची तक्रार उध्दभवल्यास आपण दिलेल्या हमीपत्रानुसार आपली जबाबदारी राहिल.
- 8) सदर जागेत निवासी व वाणिज्य प्रयोजनार्थ इमारती बांधावयाचा झाल्यस त्याकरिता स्वतंत्र्य मंजूरी घेणे आवश्यक आहे.
- 9) आवश्यकत्या सर्व विभागाची परवानगी घेण्याचे अटीवर दाखला देण्यात येत आहे.

वरील अटीस बंधनकारक राहणेच्या अटी व शर्तीस अधीन राहून सदरचा दाखला देणेत येत आहे.



Signed by Dr. Sai Rupesh
Dhuri

Date: 29-07-2024 16:38:26

(डॉ.सई रुपेश धुरी)

जिल्हा आरोग्य अधिकारी

जिल्हा परिषद सिंधुदुर्ग

सिंधुदुर्गनगरी

स्थळ: सिंधुदुर्गनगरी

दिनांक: 30/07/2024

जाक्र.सिंजिप/आवि/टी-1/283/2024

आरोग्य विभाग,जि.प.सिंधुदुर्ग

सिंधुदुर्गनगरी,दिनांक- 30/07/2024

प्रति,

युजेन इन्फ्रा प्रा.लि.तर्फे डायरेक्टर
श्री.रोहताश तयाल
बांदा,तालुका-सावंतवाडी,
राहणार-सिंधुदुर्ग

elunkad
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE C2 COLLY

CERTIFICATE

Zillah Parishad Sindhudurg

Certificate is given that. Eugene Inc. Pvt. Ltd. Director Shri Rohtash Tayal, resident-Banda, Taluka-Sawantwadi. His residence-Banda, Taluka-Sawantwadi, District-Sindhudurg, Survey No.-218, Sub-Division No.-1, Survey No.-218, Sub-Division No.-2, Survey No.-218, Upper Division No. 4, total area is. R.Sq.M.-5.57.00, this proposed land plot (non-cultivated) for carrying out the project (as shown in the map). It is suitable from the point of view of public health. However, the sewage and solid waste in the planned area should be disposed of in a septic tank.

- 1) You should not leave sewage in the open in your premises.
- 2) If the need arises for wastewater drainage, it will be your responsibility to take appropriate measures.
- 3) Care should be taken to ensure that the sewage discharged does not accumulate and create breeding grounds for mosquitoes, thereby causing diseases.
- 4) Care should be taken to ensure that the sewage does not enter the nearby private or public wells and pollute the well water.
- 5) If the building is to be used for residential/commercial purposes, it will be mandatory to obtain a completion

Shunkad
True copy
01/12/2025

certificate from this department. After that, the use of the building should be started.

- 6) If you want to do business, it will be mandatory to obtain permission from all the necessary departments (departments).
- 7) If any complaint arises from the local people regarding sewage, solid waste, and proper disposal in the said area, we will be responsible as per the undertaking given by us.
- 8) If buildings are to be constructed for residential and commercial purposes in the said area, separate approval must be obtained for the same.
- 9) The certificate is being issued on the condition of obtaining permission from all the necessary departments.

The said certificate is being issued subject to the terms and conditions of being bound by the above conditions.

SD
Dr.Sai Rupesh Dhuri
District Health Officer
Zillah Parishad Sindhudurg
Sindhudurg Nagari

Place: Sindhudurg Nagar
Date: 30/7/2024

elunkad
True copy
01/12/2025

Outward No SJP/AV/T-1/283/2024
Health Dept, ZP Sindhudurg
Sindhudurg Nagar
Dated 30/7/2024

To

Eugene Inc. Pvt. Ltd.
Director Shri Rohtash Tayal,
Resident-Banda, Taluka-Sawantwadi.
District-Sindhudurg

slunkad
True copy
01/12/2025



Collector office Sindhudurg
APPENDIX D-2
FORM FOR TENTATIVE APPROVAL
FOR DEMARCATION OF LAND
SUB-DIVISION LAYOUT



Permit No - 68588

Approval No. : RPSND/LT/2024/APL/00038

Proposal Code : RPSND-24-66270

Date : 22/11/2024

To,

i)Yugen Infra Private Limited

AT POST BANDA TAL SAWANTWADI DIST SINDHUDURG

ii) Rupesh Tawate (Engineer)

Sir/Madam,

With reference to your application No **RPSND202400065**, dated **16-07-2024** for the land sub-division approval, under Section 18/44/58 of The Maharashtra Regional and Town Planning Act, 1966 read with Section **Maharashtra Land Revenue Code, 1966**, to carry out development work in respect of land bearing City Survey No./Survey No./Revenue S.No./Khasra No./Gut No. **Svy No 218 His No 1, Svy No 218 His No 2PT, Svy No 218 His No 4PT**, Final Plot No. , Mouje **Banda** situated at Road / Street **Grampanchayt Road 9.00 MTR WIDE** Society , it is to inform you that, land sub-division layout is hereby **tentatively approved and recommended for demarcation**, subject to the following conditions:

1. You will get the land sub-division layout demarcated on the site by the Land Records Department and submit the certified copy to that effect for final approval.
2. It shall be the responsibility of the owner to carry out all the development work including construction of roads, sewer lines, water supply lines, culverts, bridges, street lighting, etc. and hand it over to the Authority after developing them to the satisfaction of the Authority.
3. If you wish that the Authority has to carry out these development works, then you will have to deposit the estimated expenses to the Authority in advance, as decided by the Authority.
4. You will have to handover the amenity space to the Authority before approval of final layout as per Regulation No. 3.5. (applicable in case where owner is not allowed to develop)
5. This permission does not entitle you to develop the land which does not vest in you.

Signature Not Verified

Digitally signed by Arun Asahb Pilli
Date: 2024.11.22 13:25:57 IST
Reason: Approved Certificate
Designation : Collector
Location: Collector office Sindhudurg
Project Code : RPSND-24-66270
Application Number : RPSND202400065
Proposal Number : 68588
Certificate Number : RPSND/LT/2024/APL/00038



Scan QR code for verification of authenticity.

Collector,
Collector office Sindhudurg ,

Elunkad
True copy
01/12/2024

Owner details		
Owner Name	Postal Address	Contact Number
YUGEN INFRA PRIVATE LIMITED	622 Gawalitemb.,Banda, Sindh udurg, Maharashtra-416511	9766126642
YUGEN INFRA PRIVATE LIMITED	622 Gawalitemb.,Banda, Sindh udurg, Maharashtra-416511	9766126642
YUGEN INFRA PRIVATE LIMITED	622 Gawalitemb.,Banda, Sindh udurg, Maharashtra-416511	9766126642

AMENITY CALCULATION		RECREATIONAL CALCULATION	
Name	Area	Name	Area
AMENITY SPACE 1	4249.02	OPEN SPACE 1	2873.23
AMENITY SPACE 2	1829.58	OPEN SPACE 2	1709.00
AMENITY SPACE 4	1389.83	OPEN SPACE 3	2552.50
AMENITY SPACE 5	1092.90	OPEN SPACE 4	2217.16
AMENITY SPACE 3	2715.66	OPEN SPACE 5	1905.44
TOTAL	11276.99	TOTAL	11257.33

Project Details
 Proposal code -RPSND-24-66270
 Zone Type - Residential Zone - R-2, R-3
 Location - Non-Congested
 Name of service - Layout Approval
 Sub service - Layout Tentative
 Tahsil : Sawantwadi
 Muzsa : Banda
 Priorata Value : 0.00
 Separation/CRZ Zone Area :

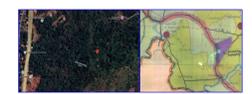
DETAILS OF LAYOUT/SUBDIVISION OF LAND								
1.a) Village	1.b) Parcel No.(S.No./H.No., C S No., F P No., Sub Plot No, Gut No)	Type(1. Sanction Layout and Sanction Layout .2.	1.f)Area in SqM as per	1.g)Area as per	1.h)Area as per POA	1.i)Area as per	1.j)Area in possession	1.k)Stringent Area in SqM
Banda	Svy No 218 His No 1 ,		15400.00	15400.00	0.00	14561.59	14561.59	14561.59
Banda	Svy No 218 His No 2PT ,		75127.00	75127.00	0.00	76156.52	76156.52	75127.00
Banda	Svy No 218 His No 4PT ,		21977.00	21977.00	0.00	21584.15	21584.15	21584.15
Total Amalgamated Plot			112504.00	112504.00	0.00	112302.26	112302.26	111272.74

DETAILS OF SUBDIVIDED PLOT AREA STATEMENT									
Plot No	Plot Area	Resounding area	Net Area	Pro rata FSI factor	Front Plot Width	Basic FSI	BSA on pro rata basis	Type of Plot	CR Appointment on plot
1	380.660	0.000	380.660	1.810	9.00	1.100	674.149	Detached	0.00
2	372.070	0.000	372.070	1.810	9.00	1.100	658.936	Detached	0.00
3	372.070	0.000	372.070	1.810	9.00	1.100	658.936	Detached	0.00
4	397.130	0.000	397.130	1.810	15.00	1.100	652.477	Detached	0.00
5	400.590	0.000	400.590	1.810	15.00	1.100	712.987	Detached	0.00
6	355.870	0.000	355.870	1.810	15.00	1.100	630.246	Detached	0.00
7	355.080	0.000	355.080	1.810	15.00	1.100	628.847	Detached	0.00
8	354.280	0.000	354.280	1.810	15.00	1.100	627.430	Detached	0.00
9	353.490	0.000	353.490	1.810	15.00	1.100	626.011	Detached	0.00
10	352.690	0.000	352.690	1.810	15.00	1.100	624.591	Detached	0.00
11	351.890	0.000	351.890	1.810	15.00	1.100	623.172	Detached	0.00
12	351.090	0.000	351.090	1.810	15.00	1.100	621.752	Detached	0.00
13	350.290	0.000	350.290	1.810	15.00	1.100	620.332	Detached	0.00
14	349.490	0.000	349.490	1.810	15.00	1.100	618.912	Detached	0.00
15	348.690	0.000	348.690	1.810	15.00	1.100	617.492	Detached	0.00
16	347.890	0.000	347.890	1.810	15.00	1.100	616.072	Detached	0.00
17	347.090	0.000	347.090	1.810	15.00	1.100	614.652	Detached	0.00
18	346.290	0.000	346.290	1.810	15.00	1.100	613.232	Detached	0.00
19	345.490	0.000	345.490	1.810	15.00	1.100	611.812	Detached	0.00
20	344.690	0.000	344.690	1.810	15.00	1.100	610.392	Detached	0.00
21	343.890	0.000	343.890	1.810	15.00	1.100	608.972	Detached	0.00
22	343.090	0.000	343.090	1.810	15.00	1.100	607.552	Detached	0.00
23	342.290	0.000	342.290	1.810	15.00	1.100	606.132	Detached	0.00
24	341.490	0.000	341.490	1.810	15.00	1.100	604.712	Detached	0.00
25	340.690	0.000	340.690	1.810	15.00	1.100	603.292	Detached	0.00
26	339.890	0.000	339.890	1.810	15.00	1.100	601.872	Detached	0.00
27	339.090	0.000	339.090	1.810	15.00	1.100	600.452	Detached	0.00
28	338.290	0.000	338.290	1.810	15.00	1.100	599.032	Detached	0.00
29	337.490	0.000	337.490	1.810	15.00	1.100	597.612	Detached	0.00
30	336.690	0.000	336.690	1.810	15.00	1.100	596.192	Detached	0.00
31	335.890	0.000	335.890	1.810	15.00	1.100	594.772	Detached	0.00
32	335.090	0.000	335.090	1.810	15.00	1.100	593.352	Detached	0.00
33	334.290	0.000	334.290	1.810	15.00	1.100	591.932	Detached	0.00
34	333.490	0.000	333.490	1.810	15.00	1.100	590.512	Detached	0.00
35	332.690	0.000	332.690	1.810	15.00	1.100	589.092	Detached	0.00
36	331.890	0.000	331.890	1.810	15.00	1.100	587.672	Detached	0.00
37	331.090	0.000	331.090	1.810	15.00	1.100	586.252	Detached	0.00
38	330.290	0.000	330.290	1.810	15.00	1.100	584.832	Detached	0.00
39	329.490	0.000	329.490	1.810	15.00	1.100	583.412	Detached	0.00
40	328.690	0.000	328.690	1.810	15.00	1.100	581.992	Detached	0.00
41	327.890	0.000	327.890	1.810	15.00	1.100	580.572	Detached	0.00
42	327.090	0.000	327.090	1.810	15.00	1.100	579.152	Detached	0.00
43	326.290	0.000	326.290	1.810	15.00	1.100	577.732	Detached	0.00
44	325.490	0.000	325.490	1.810	15.00	1.100	576.312	Detached	0.00
45	324.690	0.000	324.690	1.810	15.00	1.100	574.892	Detached	0.00
46	323.890	0.000	323.890	1.810	15.00	1.100	573.472	Detached	0.00
47	323.090	0.000	323.090	1.810	15.00	1.100	572.052	Detached	0.00
48	322.290	0.000	322.290	1.810	15.00	1.100	570.632	Detached	0.00
49	321.490	0.000	321.490	1.810	15.00	1.100	569.212	Detached	0.00
50	320.690	0.000	320.690	1.810	15.00	1.100	567.792	Detached	0.00
51	319.890	0.000	319.890	1.810	15.00	1.100	566.372	Detached	0.00
52	319.090	0.000	319.090	1.810	15.00	1.100	564.952	Detached	0.00
53	318.290	0.000	318.290	1.810	15.00	1.100	563.532	Detached	0.00
54	317.490	0.000	317.490	1.810	15.00	1.100	562.112	Detached	0.00
55	316.690	0.000	316.690	1.810	15.00	1.100	560.692	Detached	0.00
56	315.890	0.000	315.890	1.810	15.00	1.100	559.272	Detached	0.00
57	315.090	0.000	315.090	1.810	15.00	1.100	557.852	Detached	0.00
58	314.290	0.000	314.290	1.810	15.00	1.100	556.432	Detached	0.00
59	313.490	0.000	313.490	1.810	15.00	1.100	555.012	Detached	0.00
60	312.690	0.000	312.690	1.810	15.00	1.100	553.592	Detached	0.00
61	311.890	0.000	311.890	1.810	15.00	1.100	552.172	Detached	0.00
62	311.090	0.000	311.090	1.810	15.00	1.100	550.752	Detached	0.00
63	310.290	0.000	310.290	1.810	15.00	1.100	549.332	Detached	0.00
64	309.490	0.000	309.490	1.810	15.00	1.100	547.912	Detached	0.00
65	308.690	0.000	308.690	1.810	15.00	1.100	546.492	Detached	0.00
66	307.890	0.000	307.890	1.810	15.00	1.100	545.072	Detached	0.00
67	307.090	0.000	307.090	1.810	15.00	1.100	543.652	Detached	0.00
68	306.290	0.000	306.290	1.810	15.00	1.100	542.232	Detached	0.00
69	305.490	0.000	305.490	1.810	15.00	1.100	540.812	Detached	0.00
70	304.690	0.000	304.690	1.810	15.00	1.100	539.392	Detached	0.00
71	303.890	0.000	303.890	1.810	15.00	1.100	537.972	Detached	0.00
72	303.090	0.000	303.090	1.810	15.00	1.100	536.552	Detached	0.00
73	302.290	0.000	302.290	1.810	15.00	1.100	535.132	Detached	0.00
74	301.490	0.000	301.490	1.810	15.00	1.100	533.712	Detached	0.00
75	300.690	0.000	300.690	1.810	15.00	1.100	532.292	Detached	0.00
76	299.890	0.000	299.890	1.810	15.00	1.100	530.872	Detached	0.00
77	299.090	0.000	299.090	1.810	15.00	1.100	529.452	Detached	0.00
78	298.290	0.000	298.290	1.810	15.00	1.100	528.032	Detached	0.00
79	297.490	0.000	297.490	1.810	15.00	1.100	526.612	Detached	0.00
80	296.690	0.000	296.690	1.810	15.00	1.100	525.192	Detached	0.00
81	295.890	0.000	295.890	1.810	15.00	1.100	523.772	Detached	0.00
82	295.090	0.000	295.090	1.810	15.00	1.100	522.352	Detached	0.00
83	294.290	0.000	294.290	1.810	15.00	1.100	520.932	Detached	0.00
84	293.490	0.000	293.490	1.810	15.00	1.100	519.512	Detached	0.00
85	292.690	0.000	292.690	1.810	15.00	1.100	518.092	Detached	0.00
86	291.890	0.000	291.890	1.810	15.00	1.100	516.672	Detached	0.00
87	291.090	0.000	291.090	1.810	15.00	1.100	515.252	Detached	0.00
88	290.290	0.000	290.290	1.810	15.00	1.100	513.832	Detached	0.00
89	289.490	0.000	289.490	1.810	15.00	1.100	512.412	Detached	0.00
90	288.690	0.000	288.690	1.810	15.00	1.100	510.992	Detached	0.00
91	287.890	0.000	287.890	1.810	15.00	1.100	509.572	Detached	0.00
92	287.090	0.000	287.090	1.810	15.00	1.100	508.152	Detached	0.00
93	286.290	0.000	286.290	1.810	15.00	1.100	506.732	Detached	0.00
94	285.490	0.000	285.490	1.810	15.00	1.100	505.312	Detached	0.00
95	284.690	0.000	284.690	1.810	15.00	1.100	503.892	Detached	0.00
96	283.890	0.000	283.890	1.810	15.00	1.100	502.472	Detached	0.00
97	283.090	0.000	283.090	1.810	15.00	1.100	501.052	Detached	0.00
98	282.290	0.000	282.290	1.810	15.00	1.100	499.632	Detached	0.00
99	281.490	0.000	281.490	1.810	15.00	1.100	498.212	Detached	0.00
100	280.690	0.000	280.690	1.810	15.00	1.100	496.792	Detached	0.00
101	279.890	0.000	279.890	1.810	15.00	1.100	495.372	Detached	0.00
1									

Owner details		
Owner Name	Postal Address	Contact Number
YUGEN INFRA PRIVATE LIMITED	622 Gwalalemb, Banda, Sindh usurg, Maharashtra-416511	9766126642
YUGEN INFRA PRIVATE LIMITED	622 Gwalalemb, Banda, Sindh usurg, Maharashtra-416511	9766126642
YUGEN INFRA PRIVATE LIMITED	622 Gwalalemb, Banda, Sindh usurg, Maharashtra-416511	9766126642

Project Details	
Proposal code	-RPSND-24-66270
Zone Type	Residential Zone - R-2, R-3
Location	Non-Congested
Name of service	Layout Approval
Sub service	Layout Tentative
Cts No./Survey No.	Sawantwadi - Banda - Influence Area
Tahsil	Sawantwadi
Muzza	Banda
Prorate Value	: 0.00
Separation/CRZ Zone Area	:

SHEET NO 2 OF 2

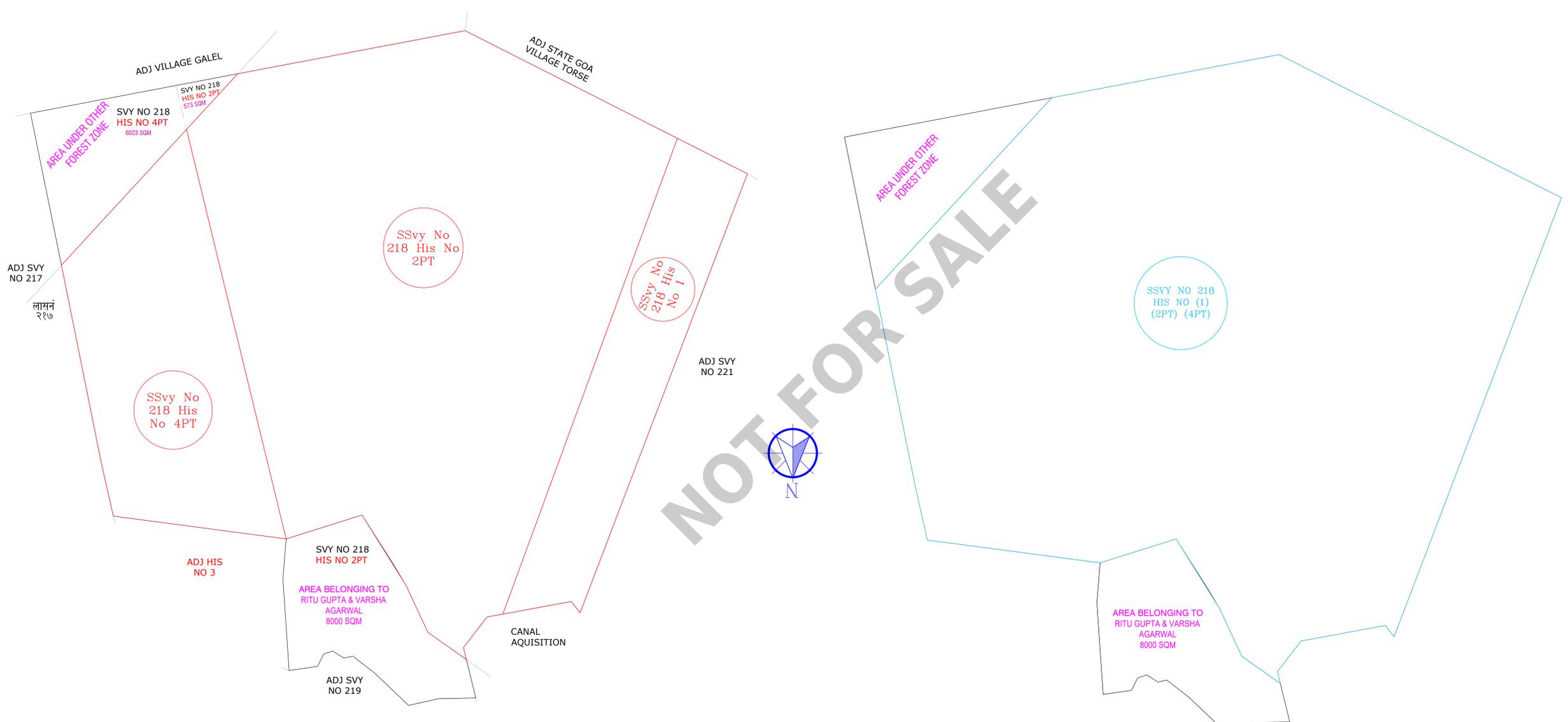


Scale 1:1000
Date: 01/12/2024

Author: [Name]
Date: 01/12/2024

Checked: [Name]
Date: 01/12/2024

Approved: [Name]
Date: 01/12/2024



BEFORE AMALGAMATION PLAN
1:1000

AFTER AMALGAMATION PLAN
1:1000

AREA STATEMENT	
1. Area of the site	11242.24
2. Area of the site (excluding area of the site)	11242.24
3. Area of the site (including area of the site)	11242.24
4. Area of the site (excluding area of the site)	11242.24
5. Area of the site (including area of the site)	11242.24
6. Area of the site (excluding area of the site)	11242.24
7. Area of the site (including area of the site)	11242.24
8. Area of the site (excluding area of the site)	11242.24
9. Area of the site (including area of the site)	11242.24
10. Area of the site (excluding area of the site)	11242.24
11. Area of the site (including area of the site)	11242.24
12. Area of the site (excluding area of the site)	11242.24
13. Area of the site (including area of the site)	11242.24
14. Area of the site (excluding area of the site)	11242.24
15. Area of the site (including area of the site)	11242.24
16. Area of the site (excluding area of the site)	11242.24
17. Area of the site (including area of the site)	11242.24
18. Area of the site (excluding area of the site)	11242.24
19. Area of the site (including area of the site)	11242.24
20. Area of the site (excluding area of the site)	11242.24

Elunkad
True copy
01/12/2024

622 Gwalalemb, Banda, Sindh usurg, Maharashtra-416511

DESCRIPTION OF PROJECT :
Type of Proposal - Residential
Layout Tentative

SITE ADDRESS :
At Post Banda Tal Sawantwadi Dist Sindhudurg

Name of Engineer: Rupesh Narayan Tawale

ADDRESS OF OFFICE:
Office:
panavali Kudal

OWNERS SIGN: _____ TECHNICAL PERSON SIGN: _____

SCALE - 1:100 06/10/24
JOB NO - RPSND-24-66270 CHECK BY - _____
SUBMISSION DRAWING

ANNEXURE E

तहसिलदार तथा कार्यकारी दंडाधिकारी कार्यालय, सावंतवाडी

ता. सावंतवाडी, जि. सिंधुदुर्ग.

दुरध्वनी क्रमांक :- 02363 (272028). मेल :- tahsilsawantwadi@gmail.com

क्र.एलएनडी 2/तात्पु. बिन./एस आर 09/2024

दिनांक 14/11/2024

वाचले:-

- 1) श्री. रोहताश तायल, युजेन इन्फ्रा प्रा. लि. तर्फे डायरेक्टर, रा. बांदा, तालुका सावंतवाडी यांचा दिनांक 04/11/2024 रोजीचा अर्ज.
- 2) मंडळ अधिकारी बांदा यांचा चौकशी अहवाल बारनिशी क्रमांक 129/11/2024 दिनांक 11/11/2024
- 3) महाराष्ट्र जमिन महसूल अधिनियम 1966 चे कलम 44
- 4) या कार्यालयाकडील टिपणी दिनांक 14/11/2024

आदेश

गाव मौजे बांदा, ता. सावंतवाडी येथील भुमापन क्रमांक व उपविभाग 218/1 क्षेत्र 1.25.00, पो. ख. 0.29.0 एकूण 1.54.00 हे.आर, स.नं. 218/2 क्षेत्र 6.80.00, पो. ख. 1.57.00 एकूण 8.37.00 पैकी 7.57.00, स.नं. 218/4 क्षेत्र 2.27.50, पो.ख. 0.52.50 एकूण 2.80.00 हे. आर, या मिळकतीपैकी 500.00 चौ. मी. क्षेत्रात रस्ता कामासाठी वापरावयाची रवाळी, खडी व इतर रस्ताकामाचे साहित्य ठेवणेकामी तात्पुरती बिनशेती परवानगी मिळावी म्हणून अर्जदार यांनी वाचले क्रमांक 1 अन्वये अर्ज सादर केला आहे.

मंडळ अधिकारी बांदा यांचा चौकशी अहवाल व अर्जदार यांनी सादर केलेल्या कागदपत्राचे अवलोकन करता मी तहसिलदार सावंतवाडी अर्जदार यांना तात्पुरती बिनशेती परवानगी देण्याच्या निर्णयापर्यंत पोहचलो आहे.

सबब मी श्रीधर पाटील, तहसिलदार सावंतवाडी, अर्जदार श्री. रोहताश तायल, युजेन इन्फ्रा प्रा. लि. तर्फे डायरेक्टर यांना मौजे बांदा, ता. सावंतवाडी येथील वर नमुद भुखंडामधील 500.00 चौ.मी. क्षेत्रात रस्ता कामासाठी वापरावयाची रवाळी, खडी व इतर रस्ताकामाचे साहित्य ठेवणेकामी खालील अटी व शर्तीवर तात्पुरती बिनशेती परवानगी देत आहे.

अटी व शर्ती:-

- 1) सदरची तात्पुरती बिनशेती परवानगी ही फक्त रस्ता कामासाठी वापरावयाची रवाळी, खडी व इतर रस्ताकामाचे साहित्य ठेवणेकामी देण्यात येत आहे. तात्पुरती रेखांकन परवानगी मिळालेशिवाय रस्त्याचे कामकाज चालू करू नये. त्याशिवाय अन्य प्रयोजनासाठी सदर जमिनीचा वापर करता येणार नाही.
- 2) उक्त मिळकतीपैकी फक्त खुल्या असलेल्या क्षेत्राचाच रस्ता कामाचे साहित्य ठेवणेकरीता वापर करावयाचा आहे.
- 3) सदर जमिनीत कोणत्याही प्रकारचे पक्के बांधकाम करता येणार नाही.
- 4) सदर मिळकतीमध्ये कोणत्याही प्रकारचे झाडांची तोड करता येणार नाही.
- 5) सदर परवानगी या आदेशाच्या दिनांका पासून 31/07/2025 पर्यंतच वैध राहिल.

slunkad
True copy
01/12/2024

- 6) सन 2023-24 साठी बिनशेती सारा व त्यावरील दस्त तलाठी बांदा यांचेमार्फत तात्काळ शासनास जमा करावा.
- 7) सदर क्षेत्रात कोणतेही बांधकाम करण्यापूर्वी ग्रामपंचायत बांदा यांची परवानगी घेणे आवश्यक आहे. तसेच कोणतेही कायम बिनशेती विषयक काम करणेकरीता मा. जिल्हाधिकारी सिंधुदुर्ग यांची परवानगी घेणे आवश्यक आहे.
- 8) गवत अगर तत्सम पेट घेणा-या वस्तुंचा या कामी वापर करू नये. तसेच आगीपासून संरक्षण मिळणेकामी आवश्यक ती खबरदारी घेणेसाठी अग्निशमन व्यवस्था तात्पुरती बिनशेती प्लॉटचे ठिकाणी ठेवली पाहिजे.
- 9) वरील पैकी कोणत्याही अटी व शर्तीचे भंग झाल्यास दिलेली परवानगी रद्दबादल ठरेल.
- 10) रस्त्याबाबत कोणतीही तक्रार उद्भवल्यास दिलेली परवानगी तात्काळ रद्दबादल ठरेल.
- 11) अर्जदार यांनी सदर प्रकरणी सादर केलेले कागदपत्रे अथवा माहिती, खोटी किंवा दिशाभूल करणारी आढळल्यास देण्यात आलेली परवानगी रद्द समजणेत येईल.
- 12) सदरची जागा तात्पुरती बिनशेतीची मुदत संपताच पुर्ववत करून देणे आवश्यक आहे.



Shri. P. Patil
(श्रीधर पाटील)

तहसिलदार सावंतवाडी

प्रतिलिपी:-

- ✓ 1) श्री. रोहताश तायल, युजेन इन्फ्रा प्रा. लि. तर्फे डायरेक्टर, रा. बांदा, तालुका सावंतवाडी यांजकडे
- 2) तलाठी बांदा यांजकडे माहितीसाठी तथा आवश्यक त्या कार्यवाहीसाठी रवाना.

Shri. P. Patil
(श्रीधर पाटील)

तहसिलदार सावंतवाडी

elunkad
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE E

OFFICE OF TAHASILDAR & EXECUTIVE MAGISTRATE, SAVANTWADI

Taluka-Savantwadi, District-Sindhudurg
Ph No 02363 (272028) Mail tahsilsawantwadi@gmail.com

No LND-2/TTP-BN/SR/09/2024
Dated 14/11/2024

Read:-

- 1) Application dated 04/11/2024 by Shri Rohtash Tayal, Director, Res. Banda, Taluka Sawantwadi on behalf of Eugene Infra Pvt. Ltd.
- 2) Inquiry report of Board Officer Banda, Baranishi No. 129/11/2024 dated 11/11/2024
- 3) Section 44 of the Maharashtra Land Revenue Act 1966
- 4) Note from this office dated 14/11/2024

ORDER

Village Mauje Banda, Tal. Sawantwadi at Land Survey No. and Sub-Division 218/1 Area 1.25.00, Po. Kh. 0.29.0 Total 1.54.00 He.R, S.No. 218/2 Area 6.80.00, Po. Kh. 1.57.00 Total 8.37.00 7.57.00, Sr. No. 218/4 Area 2.27.50, Defective area 0.52.50 Total 2.80.00 Hecter Are, 500.00 sq. m. Out of this property, the applicant has submitted an application under Read No. 1 for temporary non-cultivation permission to keep rawali, gravel and other road work materials to be used for road work.

Shankar
True copy
01/12/2024

After reviewing the inquiry report of the Board Officer Banda and the documents submitted by the applicant, I have reached the decision of the Tehsildar Sawantwadi to grant temporary non-cultivation permission to the applicant.

I, Shridhar Patil, Tehsildar Sawantwadi, on behalf of the applicant Shri. Rohtash Tayal, Director of Eugene Infra Pvt. Ltd., hereby grant temporary non-cultivation permission to keep gravel, gravel and other road work materials to be used for road work in the above mentioned area of 500.00 sq.m. at Mauje Banda, Tal. Sawantwadi on the following terms and conditions.

Terms and Conditions:-

- 1) The said temporary non-cultivation permission is being given only for storing rawali, gravel and other road work materials to be used for road work. Road work should not be started without obtaining temporary drawing permission. Otherwise, the said land cannot be used for any other purpose.
- 2) Only the open area of the said property is to be used for storing road work materials.
- 3) No permanent construction of any kind can be done on the said land.
- 4) No trees of any kind can be cut down on this property.

Shridhar Patil
True Copy
01/12/2025

- 5) This permission will be valid from the date of this order till 31/07/2025.
- 6) The uncultivated land for the year 2023-24 and the documents related thereto should be submitted to the government immediately through Talathi Banda.
- 7) Before doing any construction in the said area, it is necessary to take permission from Gram Panchayat Banda. Also, for doing any permanent non-agricultural work, it is necessary to take permission from Hon'ble District Collector Sindhudurg.
- 8) Grass or similar flammable materials should not be used for this work. Also, fire extinguishing system should be kept in the temporary uncultivated plot to take necessary precautions to protect against fire.
- 9) In case of violation of any of the above terms and conditions, the permission granted will be cancelled.
- 10) If any complaint arises regarding the road, the permission granted will be cancelled immediately.
- 11) If the documents or information submitted by the applicant in this regard is found to be false or misleading, the permission granted will be deemed to be cancelled.
- 12) The said land must be restored as soon as the temporary fallow period ends.

elunkad
True copy
01/12/2025

SD
Sridhar Patil
Tahasildar Sawantwadi

Copy to:

1. Shri Rohtash Tayal, Director, Res. Banda, Taluka Sawantwadi
2. Talathi Banda for information and for necessary action.

SD
Sridhar Patil
Tahasildar Sawantwadi

elunkad
True copy
01/12/2025

तहसिलदार तथा कार्यकारी दंडाधिकारी यांचे कार्यालय सावंतवाडी
ता. सावंतवाडी, जि. सिंधुदुर्ग
दूरध्वनी क्र. 02363-272028.

ई मेल tahsilsawantwadi@gmail.com

क्र.कुवशा/मालकीहक्कप्रमाणपत्र/एसआर- ४३/२०२४
दिनांक - २५/११/२०२४

वाचले -

- १) शासन निर्णय क्र. टिआरएस-०१/२०१६/प्र.क्र.३२/फ-६, दि. २७/०७/२०१६
- २) महसूल व वन विभाग यांच्याकडील शासन परिपत्रक क्र. डी.आय.पी.पी./पीएफ/सीआर नं. २१/फ-६, दि. २७/०४/२०१७
- ३) मा. जिल्हाधिकारी सिंधुदुर्ग यांचेकडील पत्र क्र. REV-21/2/2016, दि. २८/०२/२०१७
- ४) महाराष्ट्र जमीन महसूल नियम १९६७
- ५) महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २५(१)
- ६) मंडळ अधिकारी बांदा यांचा अहवाल जा.क्र. १२२/११/२०२४, दि- ११/११/२०२४
- ७) या कार्यालयाकडील मंजूर टिपणी दि. २७/११/२०२४

प्रमाणपत्र

प्रमाणपत्र देण्यात येते की, खाली नमूद मिळकत युजेन इन्फ्रा प्रायव्हेट लिमिटेड यांचे मालकीची आहे. तसेच खाली नमूद मिळकतीच्या सातवारा सदरी नमूद असलेली खालील झाडे युजेन इन्फ्रा प्रायव्हेट लिमिटेड यांचे मालकीची आहेत. सदरच्या मिळकतीचा ७/१२ पाहिला असता त्याची भूधारणा पध्दत ही वर्ग १ असल्याचे दिसून येते. महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २५(१) मधील अटी व शर्ती अर्जदार यांचेवर बंधनकारक ठेवण्याच्या अटीवर सदर प्रमाणपत्र निर्गमित करणेत येत आहे.

अ. क्र.	गाव	स. नं	हि. नं	ला.ला. क्षेत्र (हे.आर.)	पो.ख. (हे.आर.)	आकार (रु)	मालकी हक्काबाबत प्रमाणपत्र देण्यात आलेल्या झाडांची नावे व संख्या
१	बांदा	२१८	४	२-०३-२२	०-५२-५०	०.६३	जांभा - ३५, जांभळ - ३०, काजू - २२०, बांधावरील झाडे - ३००
२		२१८	२	५-४३-४४	१-५७-००	१.६९	
३		२१८	१	१-१५-२०	०-२९-००	०.३६	



(श्रीधर पाटील)
तहसिलदार सावंतवाडी

प्रत - श्री. मंदार चंद्रकांत कुडव, युजेन इन्फ्रा प्रा. लिमिटेड तर्फे प्राधिकृत अधिकारी, रा. बांदा यांचेकडे रवाना.

elunkad
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE F

OFFICE OF TAHASILDAR & EXECUTIVE MAGISTRATE, SAVANTWADI

Taluka-Savantwadi, District-Sindhudurg
Ph No 02363 (272028) Mail tahsilsawantwadi@gmail.com

No KVS/MLKIHKKPRMNPTR/SR-
43/2024

Dated 25/11/2024

Read:

1. Govt Resolution No TRS-01/2016/PK-32/F-6 dated 27/7/2016
2. Govt Circular No DIPP/PF/CR No 21/F-6 Dt. 27/4/2017 of Revenue & Forest Department
3. District Collector Sindhudurg letter No REV-21/2/2016 dated 28/2/2017
4. Maharashtra Land Revenue Rule 1967
5. Maharashtra Land Revenue Act 1966 section 25(1)
6. Circle Officer Banda report Outward No 122/11/2024 dated 11/11/2024
7. Sanctioned note of this office dated 27/11/2024

CERTIFICATE

This is to certify that the property mentioned below is owned by Eugene Infra Private Limited. Also, the following trees mentioned under the title of the property mentioned below

elunkad
True copy
01/12/2025

are owned by Eugene Infra Private Limited. When 7/12 of the said property is examined, it is seen that its land tenure is Class 1. This certificate is being issued on the condition that the terms and conditions of Section 25 (1) of the Maharashtra Land Revenue Act, 1966 are binding on the applicant.

Sr. No	Village	S. No	Hissa No	L L Area (H Are)	Defective (H Are)	Size	Names and number of trees for which ownership certificates have been issued
1	Banda	218	4	2-03-22	0-52-50	0.63	Jambha-35 Purple-30
2	Banda	218	2	5-43-44	1-57-00	1.69	Cashews-220 Trees on the embankment-300
3	Banda	218	1	1-15-20	0-29-00	0.36	

SD
Sridhar Patil
Tahasildar Savantwadi

Copy to:

Shri Mandar Kudav, Eugene Infra Pvt. Ltd through
Authorized Officer, Banda

Elunkad
True copy
01/12/2025

ANNEXURE G1 COLLY

महाराष्ट्र झाडे तोडण्याबाबत (सुधारणा) अधिनियम १९८८ कायदा

कलम 3 प्रमाणे परवानगी करिता अर्ज

अर्जदाराचे नाव शुभेन इच्छा पात्रवट किमोड वरिष्ठ मकर चेंडोत ७.५१
 रा. बाँल ता. सापगाव जि. सिंधुदुर्ग व्यवसाय

प्रति,

वृक्षअधिकारी तथा वनक्षेत्रपाल

जिल्हा सिंधुदुर्ग

महाशय,

मी अशी विनंती करतो/ करते कि खालील निर्दिष्ट किल्य करण्यासाठी रकाना १ मध्ये वर्णन केलेल्या जमिनीतील रकाना २ मध्ये निर्दिष्ट केलेले झाड / झाडे तोडणेस मला परवानगी द्यावी. या जमिनीतील झाडांवर माझा कायदेशीर हक्क असून जमिनीच्या संबंधातील अधिकार अभिलेखातील उतारा मी सोबत जोडत आहे. जि झाडे तोडायची आहेत ती रकाना ५ मध्ये तपशील दिल्याप्रमाणे पूर्ण वाढीची/मेलेली/रोगात/वारेमोड झालेली असल्याने तोडीस पत्र आहेत. ती झाडे मला घरबांधणी/ घरदुरुस्ती/ शेतीस अडथळा आणतात म्हणून नवीन लागवड करण्यासाठी/ घरखर्चासाठी/ विक्रीकरिता तोडावयाची आहेत.

जमिनीचे वर्णन	अ.नं.	जात	छाती इतके उंच (१.३७ मी) उंचीवरील झाड ही वेधी से.मी. मध्य	झाडे पूर्ण वाढीची/मेलेली/रोगात / वारेमोड/ मोड/ई बाबत तपशील
१	२	३	४	५
गावाचे नाव <u>बाँल</u>	①	<u>सापगाव</u>	<u>30</u>	
तालुका <u>सापगाव</u>				
जिल्हा <u>सिंधुदुर्ग</u>				
जमिनाच्या भागाचे स्थानिक नाव असल्यास				
सर्वे गट क्र. <u>218</u>				
पोट हिस्सा क्र. <u>2,4,1</u>				
क्षेत्र <u>10.32.0</u>				
एकूण हिस्सेदार				

मी सदरचा अर्ज रु. ५/- चे कोर्ट फी तिकीट लावून २ प्रतीत करित असून या सोबत खालीलप्रमाणे कागदपत्रे सादर करित आहे.

Elunkad
True copy
01/12/2024

१. झाडांची नोंद असणारे ७/१२ उतारे व ८ अ मुळ उतारे २ प्रतीत.
२. ७/१२ ला वा अन्यत्र नोंद असलेल्या हिस्सेदारांची या वृक्षतोडी बाबत विशेष कार्यकारी दंडाधिकारी (जे.पी.) अथवा राजकीय अधिकारी यांच्यासमोर घेतलेली लेखी संमती.
३. ७/१२ ला उतारा एकत्र कुटुंब प्रमुख म्हणून नोंद असल्यास ज्या वारस रजिष्टर चे नोंद केली आहे त्या वारस रजिष्टरचा उतारा व त्यातील इतर हक्कदारांचे वरील प्रमाणे कबुली जबाब.
४. अर्जदाराची सही असलेला गट बुकातील नकाशा दोन प्रतीत जोडला आहे.
५. झाडांच्या वर्णनाची यादी वरीलप्रमाणे सोबत जोडली आहे.
६. इतर कागदपत्रे खालीलप्रमाणे जोडली आहे.

१

२

३

तरी कृपया खालीलप्रमाणे आवश्यक ती परवानगी जोडली आहे.

आपला विश्वासू

[Signature]

रेज झाडेतोड रजि. क्रमांक 11/2024 दिनांक 27/11/24

सदरचे अर्जाप्रमाणे अर्जदार याने मा.स.नं. 218/24 मधील झाड तोडीस योग्य आहेत. अगर कसे? याची खात्री करून आपला अभिप्राय प्रकरण दिनांक 27/11/24

चे आत इतके सादर करावे.

प्रति,

प्रति - वनाधिकारी
प्रतिलिपी मी सरपंच सी.ए.

[Signature]

वृक्ष अधिकारी
तथा
जिल्हापाल सावंतवाडी / 11/11/24

२/- सदर एक प्रत ग्रामपंचायत नोटीस बोर्डवर लावणेत यावी. तसेच एक प्रतीवर याची पोहोच यादी याबाबत कोणत्याही इसमांनी तक्रार असल्यास ७ दिवसात या कार्यालयास संपर्क साधणेस संबंधितांना कळवावे हि विनंती.

Reced
27/11/2024

[Signature]
27/11/24

elunkod
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE G1 COLLY

Maharashtra Felling of Trees (Amendment) Act, 1988 Act Application for permission under Section 3

Name of applicant: Eugene Infra Pvt. Ltd through Mandar Chandrakant Kadav
Staying at Banda, Taluka-Savantwadi, Dist. Sindhudurg

To

Tree Officer and Forest Ranger
District-Sindhudurg

I request that permission be granted to cut down the tree/trees specified in column 2 of the land described in column 1 for the purpose specified below. I have legal title to the trees in this land and I am enclosing herewith an extract from the land title record. The trees to be cut down are fully grown/dead/diseased/decayed as detailed in column 5 and are subject to a certificate of cutting. The trees are obstructing my house construction/house repair/farming and therefore need to be cut down for new plantation/household expenses/sale.

Description of the land	Sr. No	Category	A tree as tall as chest height (1.37 m) is in Vedhi cm.	Details regarding trees being full grown/dead/diseased/warmod/mod etc.
Name of village				
Taluka				

Elunkad
True copy
01/12/2025

District				
If local name is there to the area of the land				
Survey Gat No				
Sub-Hissa No				
Area				
Total co-partners				

I am making 2 copies of the said application with a court fee stamp of Rs. 5/- and am submitting the following documents along with it.

1. 2 copies of 7/12 extracts and 8 A original extracts containing records of trees.
2. Written consent of the shareholders registered on 7/12 or elsewhere regarding this tree felling, obtained before the Special Executive Magistrate (J.P.) or a political officer.
3. Extract of 7/12 If registered as head of joint family, extract of the heir register in which he/she is registered and acknowledgement of other beneficiaries as above.

Elunkod
True copy
01/12/2025

4. Two copies of the group book map signed by the applicant are attached.
5. A list of tree descriptions is attached as above.
6. Other documents are attached as follows.
 - 1.
 - 2.
 - 3.

The requisite permission is attached as under:

Yours faithfully,
SD

Tree Cutting Reg. No ____ dated 27/11/2024

As per the said application, the applicant should ensure whether the trees in the case No. 218/2024 are suitable for felling or not and submit his/her opinion by 26/12/2024.

SD
Tree Officer & Forest Ranger
Sawantwadi

Shunkad
True copy
01/12/2024

To

Forest Ranger Banda

Copy to Village Chief Banda

One copy of the same is to be displayed on notice board.

Similarly, if any person has any complaint regarding this access list on a copy, they are requested to contact this office within 7 days and inform the concerned.

elunkad
True copy
01/12/2025

पंचनामा

पंच - (1) श्री. विठ्ठल कृष्ण तोंडकर व.व. 34

श. बोदा सरवडी, वनपाळ - वाहनचालक

पंच - (2) श्री. उष्याद उमेश सावंत व.व. 22

श. बोदा सरवडी वनपाळ - शीशे-बणायती

श. वनपाळ सावंतवाडी तथा वृक्ष अधिकारी सावंतवाडी

यांचेकडील रेंज साउथोड रजि. क्रमांक. 11/2024-25 दिनांक

27/11/2024 अन्वये अर्जदार युजेन इन्फ्रा प्राय्व्हेट लिमिटेड

तर्फे श्री. मंदार चंद्रकांत कुडव श. बोदा, सरवडी यांचे

साउथोडि वन परवानगी विकणेकामी अर्जाचे अनुसंगाने

क्षेत्रातील वृक्षांचे मोजमाप करून वस्तुस्थितीचा पंचनामा देण्यात

तयार करणेकामी वनपाळ बोदा यांचे माफीत वनरक्षक तांबे

यांनी आम्हा पंचायत विनंतीद्वारा बोलणी घेऊन आम्ही

पंच माझे बोदा सरवडी युजेन इन्फ्रा प्राय्व्हेट लिमिटेड

केपनी बोदा मा.स.क्र. 218/2 मध्ये उपाख्येन रद्दून आ.

पंचमम जिद्दून देतो ते खालीलप्रमाणे.

आम्ही वरील पंच व खाजेदार युजेन इन्फ्रा प्राय्व्हेट

लिमिटेड कंपनी तर्फे श्री. मंदार चंद्रकांत कुडव त्याचप्रमाणे

मा. वनपाळ बोदा वनरक्षक तांबे यांनी रद्दवाही स्वीक्षण माझे

बोदा सरवडी बोदा मा.स.क्र. 218/2 मध्ये क्षेत्रात

उपाख्येन अस्तून मा. वनपाळ बोदा यांनी आम्हा पंचायत

सदर खाजेदार यांनी वृक्षतोड परवानगी व वन

अर्जाची प्राप्त दाखले व त्यानुसार अर्जासंबंधी अस्तून

इतर दस्तावेज प्रकसुली कागदपत्रे दाखले व वनरक्षक

सदर क्षेत्र हे प्रकसुली दस्तावेज प्रमाणे बरोबर आहे असे

अर्जाचे पंचमम खाजेदार सदर क्षेत्रातील वृक्षतोड

परवानगी व अस्तून अस्तून वृक्षांची मोजमापे

व वस्तुस्थितीबाबत पंचनामा करणंसाठी मा. वनपाळ

बोदा यांनी खाजेदार यांचे उपाख्येन क्षेत्राचा वनर

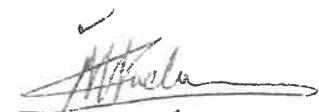
पालणी केले. त्या दरम्यान सदर क्षेत्रातील वाढी व वृक्ष

Blanked True copy 01/12/2024

सदर क्षेत्रातील तोडवयाचे वृक्षांची यादी स्वामेदार यांनी आपण पंचायतमंडळ कार्यालयानुसार सदर वृक्षांची यादी सोबत जोडून आली आहे. सदरचे क्षेत्रात काजू वृक्ष गुनार झाडेही दिवून येत असून तेथे काजू पिकाखालचे नसलेले वृक्ष योग्य असण्याची शिडकावणी सदर क्षेत्रात हेक्टर 50 पेक्षा जास्त नसून मोठे शिडकावणी राहण असल्याचे दिवून येत आहे. लोडिंग योग्य असण्याची शिडकावणी नसलेल्या वृक्षांचे काढापासून 30 मीटरचे अंतर ठेवून नसलेले क्षेत्रात वारचर्द नसलेले मोठे वृक्ष दिवून येत असून तोडवयाचे वृक्ष कसेटो क्षेत्र असीडतारावरील नसून जमीनीची धूप वृक्ष लोडिंगचे क्षेत्र नसून असे आपण पंचायत निधीतून येत आहे. पंचनामवैकी हिस्सेदार अथवा अन्य इतरांची तक्रार आलेली नाही. त्यानुसार पंचनाम आज दिनांक

रोजी सायंकाळी 15.30 वाजता सुरु करून 17.30 वाजता संपविल्यात आपण सदरचा पंचनाम आहे लोडिंग क्षेत्रात लिहिलेला असून तो आपली वाचून स्वामी कुकळ केसासह टिकता - बांदा सधरवाडी

दिनांक - 04/12/2024


 (मंडळ, चं. प्रमाण कुडव)

 (पी.पी. सावंत)
 वनपाल बांदा

पंच. (1) 
 (वि. कुकळ गो. कुकळ)
 पंच. (2) U. U. Sawant.
 (उच्चार उमेर सावंत)

Eati
 वनरक्षक तांबोळी

elunkad
 True copy
 01/12/2024

मौजे बांदा सरपंचकी मा.स.क्र. 28/1 च 21/12 मधील
 तोंडावयांचे वृथा खर्चत मोजमाप यादी

अ.क्र.	प्रजाती	वेधोक्षी	शेरा	अ.क्र.	प्रजाती	वेधोक्षी	शेरा
1	जांभळ	105	पूर्णवाढ	16	जांभळ	125	पूर्णवाढ
2	—n—	100	—n—	17	—n—	120	—n—
3	—n—	68	—n—	18	—n—	100	दोनफाटे पूर्णवाढ
4	—n—	90	—n—	19	—n—	98	—n—
5	—n—	164	—n—	20	—n—	142	पूर्णवाढ
6	—n—	110	—n—	21	—n—	100	—n—
7	—n—	135	—n—	22	—n—	98	—n—
8	—n—	103	—n—	23	—n—	108	—n—
9	—n—	85	—n—	24	—n—	85	—n—
10	—n—	95	—n—	25	—n—	135	—n—
11	—n—	85	—n—	26	—n—	150	—n—
12	—n—	93	—n—	27	—n—	130	—n—
13	—n—	138	—n—	28	—n—	140	—n—
14	—n—	135	—n—	29	—n—	125	—n—
15	—n—	205	—n—	30	—n—	133	—n—
वरीलप्रमाणे तोंडावयाची				एकूण शेरा - 30			
प्रजाती - जांभळ, सर, लेमानी, कोयंब, गोरणी, जांभळ							
जांभळ, कोयंब, अमेरिच, शंभू, प्रजातीचे वृथा खर्चाचे ठरविले							

स्थळ - बांदा सरपंचकी

दिनांक - 04/12/2024


 (मीने स्वक्षेप)
 वनवाढ शाखा
 Patil
 वनवृक्ष तांबोळी

पंच (1) 
 (जिल्हा वृक्ष शाखा तोंडावयाचे)
 पंच (2) U U Sawant
 (वृक्ष शाखा तोंडावयाचे)

elunkad
 True copy
 01/12/2024

TRANSLATED COPY OF ANNEXURE G2 COLLY

PANCHANAMA

Arbiters:

1. Shri Vitthal Kruhna Tambulkar, age 34, staying at Banda Satwadi, occupation-vehicle driver.
2. Shri Uddhav Umesh Sawant, age 32, staying at Banda atwadi, occupation-agriculture-gardening

Range felling register No 11/2024-25 dated 27/11/2024 from the Forest Officer Sawantwadi and Tree Officer Sawantwadi, on behalf of the applicant Eugene Infra Pvt. Ltd., Shri Mandar Chandrakant Kudav staying at Banda, Satmatwadi, for felling of trees. In accordance with the application, the trees in the area are measured and a factual report is prepared. Through the Forest Officer Banda, Forest Guard Tambe called us as per the request. We, the arbiter, present at the Mauje Banda Satmatwadi Eugene Infra Pvt. Ltd. Company Banda, S. No. 218/2, write the Panchanama as follows:

We, the above Panch and the account holder Eugene Infra Pvt Ltd Company, Shri Mandar Chandrakant Kudav as well as Ma Vanpal Banda Vanrakshak Tamboli etc., all are present in Mouje Banda Satmatwadi Banda Ma S 218/2 and Mananiy Vanpal Banda showed us the Panch today's copy of the permission given by the said account holder regarding tree felling. Accordingly, as per the other documents and revenue documents shown with the application, our Panch is that the said area is correct as per the revenue documents.

Elunkad
True copy
01/12/2024

After our Panch is of the opinion that the said area is correct as per the revenue documents, Ma Vanpal Banda inspected the area in the presence of the account holder to measure the trees standing in the said area and conduct a Panchnama regarding the fact regarding the permission to cut trees in the said area. Meanwhile, some trees in the said area were destroyed while cleaning the area using a JCB machine during the month of May 2024. For that reason, the account holder informed us that a proposal was prepared regarding the said unlicensed tree felling and the fine amount was deposited with the government court as per the punitive action taken in this regard. We are writing the Panchanama to prepare the Panchanama documents as per the application filed for obtaining permission to clear the area for the planned housing project in the said area as well as for the cultivation of cashew, mango, and fruit trees and to cut down the trees that are obstructing the availability of open space. Accordingly, there are 30 restricted tree species to be cut down and the measurements of these trees have been taken by the forest ranger and foresters in our presence and notes have been recorded as per the current condition. We are of the opinion that these restricted purple tree species are old and suitable for cutting. Since the area is completely under cashew plantation and other tree species have grown in large numbers in that area and there are a large number of cashew trees as well as unrestricted trees like Akeriya Jambha, Chandivade etc., open area is required for planting other trees in the area. Accordingly, the details regarding restricted tree felling are as follows:

elunkad
True copy
01/12/2025

Village	M.S. No	Area	Distance from forest boundary	GPS Reading	Trees demanded for cutting	Remark
Banda Satmat wadi	218/4 218/2 218/1	2.03.32 5.43.44 1.15.20	Around 8 km	N-15°79' 079 E-73°865 59	Purple trees 20 Purple trees 10 Total 30	A list of measurements of standing trees to be felled is attached.

The application regarding the said tree felling case has been submitted to the Gram Panchayat Office, Banda for information and publicity and no complaint or objection has been received by the deadline. The Gram Panchayat has informed the account holder at the Gram Panchayat level that the area of 0.56.56 hectares of Gram Panchayat Banda account number 3222 shown in the said 7/12 record has been reserved as a planned area for internal road work of the Gram Panchayat. The account holder's representative has informed the forest officer in front of our Panchayat that there is no complaint or objection from the account holder in this regard and the road is visible at the scene.

The list of trees to be cut in the said area has been shown to us by the account holder and the list of such trees is attached herewith. The cashew trees in the said area are seen to be old and the area is not under other crops. Excluding trees suitable for felling, it appears that there are more than 50 small and large trees left per hectare in this area. Trees suitable for felling do not come within 30 meters of the river bank. There is no perennial river in the area. It is observed by us that there is no stream visible and the trees to be felled and the felling area is not on a steep slope and soil erosion will not occur due to felling of trees. No

elunkod
True copy
01/12/2025

complaint was received from the sharecropper or any other person during the Panchanama. Accordingly, the Panchanama was started at 3:30 PM on today and ended at 5:30 PM. The said Panchanama has been written as per our instructions and we have read it, confirmed it and signed it.

Place: Banda Satmatwadi

Date: 4/12/2024

Arbiters:

SD

Forest Ranger Banda

1.

2.

SD

Forest Conervator, Tamboli

elunkad
True copy
01/12/2025

Measurement list of trees to be cut in Mauje Banda
Satmatwadi Hon. S. No. 218/1, 218/2

Sr. No	Category	C M	Remark
1	Purple	105	Full developed
2	Purple	100	Full developed
3	Purple	68	Full developed
4	Purple	90	Full developed
5	Purple	164	Full developed
6	Purple	110	Full developed
7	Purple	155	Full developed
8	Purple	103	Full developed
9	Purple	85	Full developed
10	Purple	95	Full developed
11	Purple	85	Full developed
12	Purple	93	Full developed
13	Purple	138	Full developed
14	Purple	135	Full developed
15	Purple	205	Full developed
16	Purple	125	Full developed
17	Purple	120	Full developed
18	Purple	100	Two forks full growth
19	Purple	98	Two forks full growth
20	Purple	142	Full developed
21	Purple	100	Full developed
22	Purple	98	Full developed
23	Purple	108	Full developed
24	Purple	85	Full developed
25	Purple	135	Full developed
26	Purple	150	Full developed

Elunkad
True copy
01/12/2025

27	Purple	130	Full developed
28	Purple	140	Full developed
29	Purple	125	Full developed
30	Purple	133	Full developed

As per the above, there are 30 trees to be cut down, of the species Jambhala, Jambha, Chandwad, Acacia, etc., which are common in the cashew orchards in the said area.

Place: Banda Satmatwadi

Date: 4/12/2024

Arbiters:

SD

Forest Ranger Banda

1.

2.

SD

Forest Conervator, Tamboli

slunkad
True copy
01/12/2024

ANNEXURE H1 COLLY

जखार

मा.वनपाल बाबा यांचे समोर जखार लिहून देणार
युजेन इन्फ्रा प्रायव्हेट लिमिटेड कंपनीचे प्रतोनिधी
श्री. महार चंद्रकांत कुडव मा.बाबा व.व. व्यवसाय-व्यापार
कारणे जखार लिहून देतो की,

मौजे बाबा सहमटवाडी मा.स.क्र. 218/1, 218/2 व. 218/4 चे
क्षेत्र युजेन इन्फ्रा प्रायव्हेट लिमिटेड कंपनीचे मानकीचे व वरिवाशिये
क्षेत्र असून सदर क्षेत्राचे कंपनीमार्फतचे वरीने प्रतिनिधी म्हणून श्री
वृक्षतोडिबाबा आपले कार्यमयास अर्ज विनंती केली आहे त्याप्रकार
सदर क्षेत्राचे नियोजन गृहप्रकल्प व फळदाडलागडी साठी
अडचण ठरणारे वृक्ष तोडणे आवश्यक असल्याने शासनाची
अवश्यक रिपबर्द परवानगी मिळवण्याक आॅनलाईन अर्ज प्रक्रीया
व शहर अवडपद गॅलरीची पूर्तता साबेनुसार आज शेजी
पंचासमक्ष प्रत्यक्ष जागेवर येऊन सदर क्षेत्राचा वृक्षांची
मोजमाप घेऊन पंचनामादी कागदपत्रे तयार करण्याकामी
शालेला पंचनामा मला मान्य असून वस्ताखेती बरोबर आहे.
सदर वृक्षतोड परवानगी अर्जाबाबत कुळाचीही तक्रार अथवा
हरकाम आलेली नाही. अवेध्यात तक्रार अथवा हरकाम आल्याक
तक्रारीचे निवारण मी परस्पर स्वरुपाने करून देईन. वरील
सोडिही नियोजन गृहप्रकल्प व नरीन वृक्षलागडीसाठी अडचण येण
असल्यामुळे शफतोडिबा परवाना मिळवेल्य विनंती आहे.

सदरचा जखार माझे सांगण्यापुढाचे मिळालेला
असून मी वाचून घ्यावे करून बरोबर असल्याने कोणीही

बाबा - सहमटवाडी
दिनांक - 04/12/2024

(पी.पी. सवंत)
वनपाल बाबा

elunkad
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE H1 COLLY

STATEMENT

Mr. Mandar Chandrakant Kudav, representative of Eugene Infra Pvt Ltd, Banda, who will write a response before Mr. Vanpal Banda, regarding the business, writes a response that:

The area of Mouje Banda Satmatwadi Mas No. 218/1, 218/2 and 218/4 is owned and occupied by Eugene Infra Pvt. Ltd. As a representative of the company owner of the said area, I have requested your office regarding the felling of trees. Accordingly, since it is necessary to cut down trees that are an obstacle to our planning and fruit tree cultivation in the said area, the necessary formal permission of the government has been obtained through the online application process and other necessary things have been fulfilled, I have come to the site today in front of the arbiters and have taken measurements of the trees to be felled and prepared the Panchanama documents. I agree with the fact that the Panchanama has been completed and the facts are correct. No complaint or objection has been received regarding the said tree felling permission application. If there is any complaint or objection in the future, I will resolve the complaints at my own expense. As the above trees are obstructing the planned housing project and new tree plantation, permission for tree felling is requested.

This statement is recorded as told by me and after going through the same it is confirmed that the same is true and correct.

slunkad
True copy
01/12/2025

Banda Satmatwadi
Date: 4/12/2024

SD
P.P. Savant
Forest Ranger, Banda

slunkad
True copy
01/12/2024

ANNEXURE H2 COLLY

परिमंडळ बंध 01/2024-25
वृक्षतोड रजिस्टर क्र 65/2024-

दिनांक - 06/12/2024

जा.क्र. अ/वृक्षतोड/201/2024

प्रति,

मा. वृक्षअधिकारी तथा वनक्षेत्रपाल

वनक्षेत्र ~~खावेतवाडी~~ यांना सादर

विषय :- श्री

राबांदा सटवाडी ता. खावेतवाडी यांनी मौजे बांदा मा.स.नं 218/1

गट नं. 218/2 क्षेत्र 5.43.44 मधील 30 निर्बंधित जोश्रुजातीची झाडे तोडीस परवानगी मिळणेबाबतचा अर्ज

संदर्भ :- 1) आपलेकडील वृक्षतोड रजि. क्र. 11/2024-25 दिनांक - 27/11/2024

2) मूळ झाडतोड (नियम नं.) अधिनियम 1964 चा 34 चा कायदा सुधारणा सन 1969 अधिनियम ब (कलम 15) अन्वये 1 ते 5 शर्तीनुसार

वरील संदर्भानुसार अर्जदार श्री युजेन इल्फा प्रा.कि.कं. तर्फे मंदारचंद्रकोन कुसुवरा-बांदा यांनी तोडीस मागणी केलेल्या मौजे बांदा सटवाडी मा.स.क 218/1, 218/2 गट नं. 1 व 2 क्षेत्र 1.15.20 व 5.43 यातील मनाई झाडाची पाहणी वनरक्षक व अर्जदार यांनी केलेली आहे. जागेवरील वस्तुस्थितीची खात्री करता सदर मा.स.नं. 218 गट नं. 1 व 2 क्षेत्राच्या सभोवतील भुमापन खात्याने केलेल्या हद्ददीच्या निशाणी दिसून आलेल्या नाहीत / आहेत तथापी सदरचे क्षेत्र अर्जदार श्री युजेन इल्फा प्रा.कि.कं. तर्फे मंदारचंद्रकोन यांनी प्रकरणात सामील असलेल्या नकाशा प्रमाणे फिरुन दाखविले आहे त्यामुळे सदरचे क्षेत्र अर्जदार यांचे असल्याची खात्री होत आहे. अर्जदार यांनी तोडीस मागणी केलेल्या उभ्या झाडाची यादी या अहवालासोबत जोडलेली आहे. सदर क्षेत्रातील मनाई झाडे तोडीस योग्य व अयोग्य झाडांचा तपशील खालीलप्रमाणे आहे सदरची मोजमाप यादी अर्जदार यांनी करुन दिलेली असुन त्यामधील उभी झाडे दाखविली त्याची पाहणी केली आहे.

गाव मा स न / गट नं. क्षेत्र	तोडीस मागणी केलेल्या झाडांचा तपशील		तोडीस योग्य अस गा-या झाडांचा तपशील		जी. पी. एस	
	जात	संख्या	जात	संख्या	अक्षांस	रेखांस
1	2	3	4	5	6	7
मौजे बांदा सटवाडी प्रा.स.क. 218/1 218/2	प्रजाती जोश्रु	30	प्रजाती जोश्रु	30	15° 79' 879	73° 86' 75.99

वरीलप्रमाणे तपशील असुन जागेवरील वस्तु स्थिती पंचनामा, जाबजबाब इत्यादी कागदपत्रे सोबत यादीप्रमाणे जोडलेली आहेत. सदरचे क्षेत्र पिकाखालचे नाही तसेच तोडीस योग्य असणारी झाडे वगळता सदर क्षेत्रात हेक्टरी 50 पेक्षा जास्त लहान मोठी झाडे शिल्लक रहात आहेत. तोडीस योग्य असणारी झाडे, नदी नाल्यांचे काठापासुन 30 मिटरचे आत येत नाहीत. वृक्षतोडीचे क्षेत्र उतारावरील नसुन जमीनीची धुप वृक्षतोडीमुळे होणार नाही पंचनामेवेळी हिस्सेदार अथवा अन्य इसमाची तक्रार आलेली नाही वृक्षतोडीस परवानगी दिल्यामुळे महाराष्ट्र अधिनियम 1966 कलम 25/2 चा भंग होत नसल्याने अर्जदार यांना इकडुन शिफारस केलेल्या झाडाना तोडीस अ.नं 2 अन्वये परवानगी देण्यास इकडील काही हरकत नाही.

(पी.पी. सावंत)

Blanked
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE H2 COLLY

Circle Banda 01/2024-25
Tree Felling Register No
Dated 6/12/2024
Outward No A/Vrukshatod-201/
2024

To

Tree Officer & Forest Ranger
Forest Savantwadi
Staying at Banda Satmatwadi
Taluka-Savantwadi

Sub: Application for getting permission of tree felling of 30 tree of purple in M S No 218/1, Gat No 218/2 area 5.43.44

Ref: 1. Your Tree Felling Register No 11/2024-25 dated 27/11/2024

2. Original Tree Felling (Rule) Act 1964 34th Act revision in 1969 Act B (sec 15) condition 1 to 5

As per the above reference, the applicant Shri Eugene Infra Pvt. Ltd. Mandar Chandrakon Kudav. The forest guard and the applicant have inspected the prohibited trees in the area of Banda Sarwade, MSK 218/1 218/2 Group No. 102 Area 1.15.20 and 5.4. The forest guard and the applicant have inspected the prohibited trees in the area of Banda Sarwade, MSK 218/1 218/2 Group No. 1 and 2. However, the area of the applicant Mr. Eugene Infra Pvt. Ltd. has been shown by Mandar Chandrako as per the map attached to the case, so it is confirmed that the area belongs to the applicant. The list of standing flags demanded by the applicant for cutting is attached with this report. The details of the trees suitable and unsuitable for cutting in the area are as follows: The said measurement list has been provided by the applicant. It

Elunkad
True copy
01/12/2024

has been inspected and the standing trees in it have been shown.

Village M S No/ Gat No area	Description of trees asked for felling		Description of trees worth felling		G.P.S	
	Category	Nos.	Category	Nos.	Latitude	Longitude
1	2	3	4	5	6	7
Village- Banda Satmatwadi M S No 218/1 218/2	Category Purple	30	Category Purple	30	15°79' 879	73°86' 75.99

The details are as above and the documents like Panchanama, statements etc of the property on the land are attached as a list. The said area is not under crop and excluding the trees suitable for felling, more than 50 small and big trees per hectare are left in the said area. The trees suitable for felling do not come within 30 meters from the bank of the river. The area of felling is not on a slope and the land will not be burnt due to felling of trees. No complaint was received from the shareholder or any other person during the Panchanama. Since the permission for felling of trees is not in violation of Section 25/2 of the Maharashtra Act 1966, there is no objection to granting permission to the applicant to fell the trees recommended here under Sr. No. 2.

SD
P.P. Savant

slunkad
True copy
01/12/2025

ANNEXURE H3 COLLY

परिमंडल वनअधिकारी खोडा

प्रमाणपत्र

महोदय,

दिनांक - 06/12/2024

मौजे खोडा खडवाडी तालुका सावंतवाडी येथील खाजगी मालकीचे सर्व क्रमांक 218 चे क्षेत्र हे भारतीय वन अधिनियम १९२७ चे कलम ३५ अंतर्गत गणले जात नाही.

तसेच सदर गावातील कोणत्याही सर्वे क्रमाकांला वरिल प्रमाणे महाराष्ट्र खाजगी वने (संपादन) अधिनियम १९७५ अंतर्गत नोटीसा देणेत आलेल्या नाहीत.

प्रस्तुत प्रकरणातील खातेदार यांचे धारण क्षेत्र महसुल अभिलेखावरून १२ हे. पेक्षा जास्त असल्याचे दिसून येत नाही.

तथापी झाडतोडीचे क्षेत्र न्यायालयाची रिट याचीका क्रमांक २०२/१५ व १७९/१६ अन्वये वनसंज्ञा संदर्भातील पुर्नविलोकन करणेत आलेल्या आतापर्यंतच्या अहवालात जिल्हाधिकारी सिंधुदूर्ग यांनी या क्षेत्राचा समावेश केलेला नाही असे उपलब्ध कागदपत्रावरून दिसून येते .

तरी पुढील आदेश होणेस विनंती आहे.

(पी.पी. रानवेल)

Elunkad
True copy
01/12/2025

TRANSLATED COPY OF ANNEXURE H3 COLLY

Circle Forest Officer Banda

CERTIFICATE

Date: 6/12/2024

Sir,

The area of survey number 218, which is privately owned, in Mouje Brush Satwadi Taluka, Sawantwadi, is not considered under Section 35 of the Indian Forest Act, 1927.

Also, no notice has been issued to any surveyor in the said village under the Maharashtra Private Forests (Acquisition) Act, 1975 as mentioned above.

The holding area of the account holder in the present case does not appear to be more than 12 hectares from the revenue records.

However, it is evident from the available documents that the District Collector, Sindhudurg, has not included this area in the report so far submitted for review of the forest demarcation area under the court's writ petitions Nos. 202/95 and 179/96.

However, the following order is requested.

SD
P.P. Savant

Elunkad
True copy
01/12/2024

ANNEXURE H4 COLLY

सर्टिफिकेट

राऊंड फॉरेस्ट रेंज झाडतोड रजि.क्र.

/ २०२४-२५ चे कामी सर्टिफिकेट लिहून देतो की,

अ) सदर काम मी स्वतः तयार केले असून मोजे **बोदासट वाडी** मा.स.क्र. २१८/१ व २१८/२ या जागेवर जाऊन खात्री केली.

ब) जागेवरील वस्तुस्थिती पंचनाम्याप्रमाणे बरोबर आहे.

क) सदरचे क्षेत्र वनसंज्ञा क्षेत्र/वनखात्याचे क्षेत्रास लागुन नाही.

दिनांक ०६/१२/२०२४

वनपाल **बोदा**

(पी.पी.खावेन)

वनपालाचे मालकी कामात पुरविण्याचे माहिती

- १) खाते उत्तारा जोडला आहे काय ? **हीथ**
- २) खातेदार यांचे जबाब घेतले आहेत काय ? **हीथ**
- ३) फॉरेस्ट पासुन मालकी १.१/२ कि.मी.अंतराचे आत आहे काय ? **नाही**
- ४) इंडियन फॉरेस्ट ॲक्ट कलम ३५ ची नोटीस लागु केली आहे काय ? **नाही**
- ५) सदर सर्व्हे नंबरमध्ये तोडावयाची झाडे ही ज्यात डिसेंबर अखेर पाणी राहाते अशा कोणत्याही पाण्याचा प्रवाह झरे, तळे अथवा नदी नाले इत्यादींच्या दोन्ही बाजूंच्या काठापासुन ३० मिटर अंतराचे आत येत आहेत काय ? **नाही**
- ६) सदरचे जमीन पिकाखाली आहे काय ? **नाही**
- ७) वनसंज्ञा लागु असलेल्या क्षेत्रास लागुन सदरचे क्षेत्र आहे काय ? **नाही**
- ८) सदर सर्व्हे नं. मध्ये तोडीस परवानगी घ्यावयाची झाडे तोडल्यानंतर एकरी २० पेक्षा जास्त झाडे शिल्लक राहतात का ? **हीथ**
- ९) अति उत्तारावर वृक्षतोड करणार आहे का ? **नाही**
- १०) तोडावयाची झाडे शेतीला अडथळा करणारी आहेत का ? **हीथ**
- ११) तोडावयाची झाडे राहत्या घरास धोकादायक आहेत का ? **नाही**

दिनांक ०६/१२/२०२४

वनपाल **बोदा**

(पी.पी.खावेन)

Elunkad
True copy
01/12/2024



1/64 : Mah. XXXIV] Maharashtra Felling of Trees (Regulation, Act. 1964)

FORM II

Permission under [section 3(1B)] of the Maharashtra Felling of Trees (Regulation) Act, 1964

Application Register No. : 2024/TNT10326/109460

Shri/Smt./Kumari: ujen inpalimeted to mandar chadakant kudav (Hereinafter called 'the grantee') residing at: at/post banda ta sawantwadi is hereby granted permission under [section 3(1B)] of the Maharashtra Felling of Trees (Regulation) Act, 1964 to fell the tree/trees described in the Table below in the land described in that Table, subject to the condition that the grantee shall be liable to pay damages for any injury caused to the property of any person as a result of felling a tree or trees in pursuance of this permission. This permission shall be valid for a period of thirty days from the date on which it is granted.

PROFORMA

Particulars of Location (1)		Particulars of land (2)			Particulars of the trees (scheduled trees) (3)		
		Survey No	Part/Sub Part No	Area	Species (A)	No. of trees existing on the land (B)	No. of trees to be thinned/felled (C)
(A) District	Sindhudurg	218	1	1.15	Syzijium cumini (Jambhul)	10	10
		218	2	5.43	Syzijium cumini (Jambhul)	10	10
(B) Taluka	Sawantwadi	218	4	2.03	Syzijium cumini (Jambhul)	10	10
					Syzijium cumini (Jambhul)	10	10
(C) Village	banda						
Total area of the Land				8.61			

Mandatory Condition: The applicant will plant **30** no. of perennial woody trees in ensuing plantation season in the same survey no. or in the vicinity. **Additional Conditions imposed by Tree Officer to accord**

Shunkad
True copy
01/12/2024

permission: AS PER FOREST LAW Date : 27/11/2024 Place : banda Signature of the Tree

Seal of the
Tree
Officer
granting
permission

Officer



बे. शा. लो. 11/2024

14/12/2024

Wan...
वृक्ष अधिकारी
तथा
वनक्षेत्रपाल सावंतवाडी

slunkad
True copy
01/12/2024

TRANSLATED COPY OF ANNEXURE H4 COLLY

CERTIFICATE

Round Forest Range Jhadtod Reg. No ____ / I hereby issue a work certificate for 2020-25,

- a) I have prepared the said work myself and have checked it by going to the waste land. M.S. No. 218/1 and 2181 2 at this place
- b) The facts on the site are correct as per the Panchnama.
- c) The said area does not belong to the forest area/forest department area.

Date 06/12/2024

Forester Banda
(P.P.Savane)

Information on providing ownership of the forest ranger's work

- 1) Is the account statement attached? Yes.
- 2) Have the account holders' statements been taken? Yes
- 3) Is the property within 1.1/2 km. from the forest? No
- 4) Has the notice under Section 35 of the Indian Forest Act been issued? No.
- 5) Are the trees to be cut in the said survey number within 30 meters from the banks of any watercourses,

slunkad
True copy
01/12/2024

lakes or rivers etc., which remain water till the end of December? No

- 6) Is the said land under cultivation? No
- 7) Is the area in question adjacent to the area to which the forest designation applies? No
- 8) In the said survey no., after cutting down the trees to be allowed, will more than 20 trees remain per acre?
Heath
- 9) Will trees be cut on steep slopes? No
- 10) Are the trees to be cut down obstructing agriculture?
Yes
- 11) Are the trees to be cut down dangerous to the house?
No

Date: 6/12/2024

SD
Forest Ranger Banda
P.P. Savant

Shunkad
True copy
01/12/2024

ANNEXURE I

Collector office Sindhudurg

APPENDIX D-3

FINAL APPROVAL

TO THE LAND SUB-DIVISION / LAYOUT

Government of
Maharashtra

Proposal Number : 3656556

Approval No. : RPSND/LF/2025/APL/00013

Proposal Code : RPSND-24-122364

Date : 21/02/2025

To,

i)Yugen Infra Private Limited

AT POST BANDA TAL SAWANTWADI DIST SINDHUDURG

ii) Rupesh Tawate (Engineer)

Sir/Madam,

With reference to your application No **RPSND202400143**, dated **16-12-2024** for the land sub-division approval, under Section 18/44/58 of The Maharashtra Regional and Town Planning Act, 1966 read with Section **Maharashtra Land Revenue Code, 1966** ,to carry out development work in respect of land bearing City Survey No./Survey No./Revenue S.No./Khasra No./Gut No. **Svy No 218 His No 1,Svy No 218 His No 2PT,Svy No 218 His No 4PT** , Final Plot No. , Mouje **Banda** situated at Road / Street -, Society , the land sub-division layout is **finally approved as demarcated**, under Section 18/45 of the Maharashtra Regional & Town Planning Act, 1966, subject to the following conditions:

1. It shall be the responsibility of the owner to carry out all the development work including construction of roads, sewer lines, water supply lines, culverts, bridges, street lighting, etc. and hand it over to the Planning Authority /Collector after developing them to the satisfaction of the Authority
2. If you wish that the Planning Authority /Collector should carry out these development works, then you will have to deposit the estimated expenses to the Planning Authority /Collector in advance, as decided by the Authority
3. As per the undertaking submitted by you in respect of recreational open space as stipulated in Regulation No.3.4, the said open space admeasuring stand vested in the name of plot holders of the layout or society of the plot holders and you have no right of ownership or interest in the said recreational open space
4. This permission does not entitle you to develop the land which does not vest in you

Signature Not Verified

Digitally signed by Anil Anwasahab Patil
Date: 2025.02.21 15:47:01 IST
Reason: Approved Certificate
Designation : Collector
Location: Collector office Sindhudurg
Project Code : RPSND-24-122364
Application Number : RPSND202400143
Proposal Number : 3656556
Certificate Number : RPSND/LF/2025/APL/00013

Government
Maharashtra



Scan QR code for verification of authenticity.

Collector,
Collector office Sindhudurg ,

elunkad
True copy
01/12/2025



जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, सिंधुदुर्ग

मुख्य प्रशासकीय इमारत, पहिला मजला, सिंधुदुर्गनगरी, ता.कुडाळ, जि.सिंधुदुर्ग-४१६११३

दूरध्वनी क्रमांक - २२६२-२२८८९

(महसूल शाखा)

ईमेल-rtbeindhudurg@gmail.com

महाराष्ट्र जमीन महसूल संहिता १९६६ च्या कलम ४२ क मधील तरतुदीन्वये
नियोजन प्राधिकरणाने बांधकाम/विकास परवानगी दिलेली आहे
अशा जमीनीच्या भोगवटदारास द्यावयाची अकृषिक सनद

वाचले:-

- अर्जदार युजेन इन्फ्रा प्रा.ली. तर्फे डायरेक्टर श्री.रोहताश तयाल सध्या रा.बांदा, ता.सावंतवाडी, जि.सिंधुदुर्ग यांचा अकृषिक सनद मिळणेबाबतचा दिनांक २७/०५/२०२५ रोजीचा अर्ज.
- महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, अध्यादेश क्रमांक १७ दिनांक २२/०८/२०१४ चे कलम ४२अ मधील पोट कलम (१) ते (१) मधील तरतुदी.
- महाराष्ट्र शासन महसूल व वनविभाग यांचेकडील महाराष्ट्र जमीन महसूल संहिता (सुधारणा) अध्यादेश २०१७ दिनांक ०५/०१/२०१७ ची अधिसूचना.
- महाराष्ट्र शासन महसूल व वनविभाग यांचेकडील शासन निर्णय क्रमांक एनए-२०१६/प्र.क्र. २०१७/टी-१ दिनांक ०२/०४/२०१७.
- महाराष्ट्र शासन महसूल व वनविभाग यांचेकडील शासन निर्णय क्रमांक एनएपी-२०१६/प्र.क्र.७/टी-१ दिनांक २२/०१/२०१६ मधील तरतुदी.
- शासन महसूल व वनविभाग यांचेकडील परिपत्रक क्रमांक : एनएपी-२०२३/ प्र.क्र.६४/ज-१अ दि.१३ मार्च २०२४
- या कार्यालयाकडील दिनांक ०५/०६/२०२५ ची मंजूरी टिपणी.
- अकृषिक सारा व रुपांतरित कर पावती क्रमांक RC/५६६९२३/२०२४-२५/३१६७/१७४९४४५३७६ दिनांक ०९/०६/२०२५ अन्वये रक्कम रु.८७,६४८/- शासन जमा.

ज्याअर्थी, सावंतवाडी तालुक्यातील नगर पंचायती बाहेरील मौजे बांदा, ता.सावंतवाडी येथील खालील सध्दे वर्णनाचे मिळकतीमध्ये वरिष्ठधामक/ भोगवटदार/ कुळ असणा-या अर्जदार युजेन इन्फ्रा प्रा.ली. तर्फे डायरेक्टर श्री.रोहताश तयाल सध्या रा.बांदा, ता.सावंतवाडी, जि.सिंधुदुर्ग यांनी महाराष्ट्र जमीन महसूल संहिता १९६६ (ज्याचा यात पुढे उक्त अधिनियम' असा उल्लेख करणेत आलेला आहे) च्या कलम ४२ च्या तरतुदीन्वये निवासी अकृषिक प्रयोजनासाठी सनद मिळणेकरिता या कार्यालयाकडे अर्ज सादर केलेला आहे.

प्लॉट नं.	स.नं./हि.नं.	क्षेत्र (हे. आर.)	आकार(रु.पै.)	प्लॉट नं.	स.नं./हि.नं.	क्षेत्र (हे.आर.)	आकार (रु.पै.)
1	218/4/2	0-03-81	0.01	79	218/4/36	0-03-25	0.01
2	218/4/5	0-03-72	0.01	80	218/4/35	0-03-25	0.00
3	218/4/6	0-03-72	0.01	81	218/4/34	0-03-25	0.01
4	218/4/7	0-03-57	0.00	82	218/4/33	0-03-29	0.01
5	218/4/15	0-04-03	0.01	83	218/4/42	0-05-71	0.01
6	218/4/16	0-03-56	0.01	84	218/4/41	0-03-13	0.00

sluunkad
True Copy
12/12/2025

7	218/4/17	0-03-55	0.01	85	218/4/40	0-03-13	0.00
8	218/4/29	0-03-54	0.01	86	218/4/39	0-03-13	0.01
9	218/4/30	0-03-53	0.01	87	218/4/38	0-00-58	0.00
10	218/4/31	0-03-53	0.01		218/2/76	0-02-55	0.00
11	218/4/32	0-03-52	0.01	एकुण		0-03-13	
12	218/4/43	0-03-57	0.01	88	218/2/75	0-03-13	0.01
13	218/4/14	0-03-34	0.01	89	218/2/74	0-03-16	0.01
14	218/4/13	0-03-14	0.00	90	218/2/73	0-03-21	0.01
15	218/4/12	0-03-35	0.01	91	218/2/72	0-03-14	0.00
16	218/4/11	0-03-14	0.00	92	218/2/71	0-03-07	0.00
17	218/4/10	0-03-12	0.00	93	218/2/70	0-03-19	0.01
18	218/4/9	0-01-70	0.00	94	218/2/84	0-03-28	0.01
	218/2/20	0-01-35	0.00	95	218/2/83	0-03-12	0.01
एकुण		0-03-05		96	218/2/82	0-03-09	0.00
19	218/4/8	0-00-09	0.00	97	218/2/81	0-03-01	0.00
	218/2/19	0-02-98	0.01	98	218/2/80	0-03-21	0.01
एकुण		0.03.07		99	218/2/79	0-03-12	0.00
20	218/2/18	0-03-07	0.01	100	218/2/78	0-03-11	0.01
21	218/2/16	0-03-01	0.01	101	218/2/77	0-01-35	0.00
22	218/2/15	0-03-78	0.01		218/4/47	0-01-76	0.00
23	218/2/14	0-03-38	0.01	एकुण		0-03-11	
24	218/2/13	0-03-32	0.01	102	218/4/46	0-02-53	0.00
25	218/2/10	0-03-42	0.01	103	218/4/45	0-03-85	0.01
26	218/2/9	0-03-80	0.01	104	218/2/103	0-03-74	0.01
27	218/2/8	0-03-85	0.01	105	218/2/102	0-03-90	0.01
28	218/2/7	0-02-58	0.01	106	218/2/105	0-03-87	0.01
	218/1/6	0-01-30	0.00	107	218/2/110	0-03-53	0.00
एकुण		0-03-88		108	218/2/106	0-03-84	0.01
29	218/1/7	0-03-18	0.01	109	218/2/101	0-03-69	0.01
30	218/1/8	0-05-02	0.01	110	218/2/100	0-05-95	0.01
31	218/1/10	0-03-62	0.01	111	218/2/107	0-05-94	0.01
32	218/1/9	0-02-15	0.01	112	218/2/109	0-06-06	0.01
	218/2/33	0-01-14	0.00	113	218/2/111	0-07-24	0.02
एकुण		0-03-29	0.01	114	218/2/112	0-08-96	0.02



slunked
True copy
01/12/2025

33	218/2/32	0-03-31	0.01	115	218/2/108	0-05-73	0.01
34	218/2/31	0-03-34	0.01	116	218/2/99	0-05-71	0.01
35	218/2/30	0-03-39	0.01	117	218/2/85	0-06-06	0.01
36	218/2/29	0-03-33	0.01	118	218/2/87	0-06-19	0.01
37	218/2/28	0-03-28	0.01	119	218/2/86	0-06-11	0.01
38	218/2/27	0-03-24	0.01	120	218/2/69	0-06-09	0.01
39	218/2/26	0-03-56	0.01	121	218/2/65	0-06-99	0.01
40	218/2/25	0-03-01	0.01	122	218/2/64	0-07-45	0.01
41	218/2/24	0-03-16	0.01	123	218/2/63	0-07-66	0.02
42	218/2/23	0-03-10	0.01	124	218/2/62	0-07-76	0.02
43	218/2/22	0-03-02	0.01	125	218/2/66	0-09-83	0.02
44	218/2/21	0-01-95	0.01	126	218/2/90	0-06-39	0.01
	218/4/22	0-01-08	0.00	127	218/2/91	0-06-03	0.01
एकुण		0-03-03		128	218/2/89	0-05-78	0.01
45	218/4/21	0-03-38	0.01	129	218/2/88	0-05-26	0.01
46	218/4/20	0-03-43	0.01	130	218/2/96	0-06-30	0.01
47	218/4/19	0-03-28	0.01	131	218/2/95	0-06-29	0.01
48	218/4/18	0-03-73	0.01	132	218/2/94	0-06-29	0.01
49	218/4/28	0-03-49	0.01	133	218/2/93	0-06-29	0.01
50	218/4/27	0-03-27	0.01	134	218/2/92	0-00-85	0.00
51	218/4/26	0-03-27	0.01		218/1/23	0-05-44	0.01
52	218/4/25	0-03-27	0.01	एकुण		0-06-29	
53	218/4/24	0-02-67	0.00	135	218/1/22	0-06-29	0.01
	218/2/55	0-00-60	0.00	136	218/1/21	0-06-22	0.01
एकुण		0-03-27		137	218/1/20	0-07-01	0.02
54	218/2/54	0-02-97	0.00	138	218/1/19	0-06-43	0.01
	218/4/23	0-00-22	0.00	139	218/1/18	0-06-43	0.01
एकुण		0-03-19		140	218/1/17	0-05-67	0.01
55	218/2/53	0-03-16	0.01	141	218/1/16	0-05-67	0.01
56	218/2/52	0-03-11	0.01	142	218/1/15	0-05-67	0.01
57	218/2/51	0-03-09	0.01	143	218/1/14	0-05-67	0.01
58	218/2/50	0-03-20	0.01	144	218/1/13	0-05-67	0.01
59	218/2/41	0-03-26	0.01	145	218/1/12	0-05-06	0.01
60	218/2/40	0-03-06	0.01	146	218/1/11	0-06-26	0.01

slunkad
True copy
21/12/2025

61	218/2/39	0-03-29	0.01	147	218/1/4	0-05-52	0.01
62	218/2/38	0-03-23	0.01	148	218/1/3	0-03-52	0.01
63	218/2/37	0-03-92	0.01	149	218/1/2	0-03-20	0.01
64	218/2/36	0-03-14	0.01		218/2/6	0-00-40	0.00
65	218/2/35	0-03-76	0.00	एकुण		0-03-60	
66	218/2/49	0-03-56	0.01	150	218/1/1	0-00-62	0.00
67	218/2/48	0-03-24	0.01		218/2/5	0-03-32	0.01
68	218/2/47	0-03-13	0.01	एकुण		0-03-94	
69	218/2/46	0-03-08	0.01	151	218/2/4	0-05-16	0.01
70	218/2/45	0-03-01	0.01	एकुण		6-26-06	1.36
71	218/2/44	0-03-24	0.01				
72	218/2/43	0-04-01	0.01				
73	218/2/61	0-03-28	0.01				
74	218/2/60	0-03-15	0.01				
75	218/2/59	0-03-13	0.01				
76	218/2/58	0-03-08	0.01				
77	218/2/57	0-03-24	0.01				
78	218/2/56	0-02-65	0.00				
	218/4/37	0-00-60	0.00				
एकुण		0-03-25					

प्रस्तूत प्रकरणी मंजूर विकास नियंत्रण नियमावलीतील इतर तरतुदींना अधिन राहून उक्त भुखंडामध्ये निवासी प्रयोजनासाठी त्याचा वापर चालू ठेवण्याबाबत अर्जदार यांस अकृषिक सनद देणेची आहे.

आणि ज्या अर्थी, उक्त अधिनियमाचे उपबंध आणि त्याअन्वयेचे नियम व आदेश आणि यात यापुढे समाविष्ट असलेल्या अटी व शर्ती यांस अधिन राहून, ज्यासाठी अर्ज केला असेल अशी परवानगी देण्यासाठी जिल्हाधिका-यास, उक्त अधिनियमाच्या कलम ४७, खंड (ब) अन्वये प्राधिकृत करण्यात आलेले आहे.

त्या अर्थी, आता असे प्रमाणित करणेत येत आहे की उक्त संहितेमधील तरतुदींच्या आणि तदन्वये करण्यात आलेल्या नियमांच्या तरतुदींना आणि खालील शर्तींना अधिन राहून उपरोक्त जमीनीच्या भोगवटादारास / विकासकास सदर नियोजन प्राधिका-याच्या वर उल्लेख केलेल्या विकास / बांधकाम परवानगीच्या अनुषंगाने सदर जमीनीवर अनुज्ञेय करण्यात आलेल्या अकृषिक वापरापोटी उक्त संहितेच्या कलम ४२ आणि महसूल नियमाचे उपबंध आणि त्या अन्वयेचे आदेश व नियम यांस अधिन राहून, आणि पुढील शर्तीवर निवासी प्रयोजनासाठी उक्त भू-खंडाचा वापर करण्याची याद्वारे परवानगी देण्यात येत आहे.

- १) आकारणी :- उक्त भुखंडाच्या बाबतीत यापूर्वी बसविण्यात येणा-या आकारणीच्या ऐवजी अर्जदार शासनाला ३१ जुलै रोजी समाप्त होणा-या हमी मुदतीमध्ये प्रत्येक वर्षासाठी रु.५६,३४५/- वार्षिक आकारणी देईल आणि ती मुदत संपल्यानंतर जिल्हाधिका-यांकडून उक्त अधिनियमान्वये वेळोवेळी निश्चित करण्यात येईल अशी सुधारीत आकारणी देईल.

Slunkad
True copy
01/12/2024

- २) ज्या अर्थी जमीनीच्या भोगवटदाराने शासनाला उक्त संहितेच्या कलम ४७अ नुसार देय विकासशुल्क रक्कम तात्पुरत रेखांकनाच्या वेळी सरकार जमा करणेत आलेली आहे. अर्जदार यांनी सन २०२५-२६ करीता अकृषिक सारा व रुपांतर कर रक्कम मिळून रु.८७६४८/- दिनांक ०९/०६/२०२५ रोजी शासन जमा करण्यात आलेली आहे.
- ३) उक्त जमीनीचा विकासक उक्त जमीनीवर वसुलीयोग्य असलेले सर्व कर, दर आणि उपकर भरील.

- ४) वरीलप्रमाणे मंजूर केलेल्या वापरामध्ये किंवा वापराच्या क्षेत्रामध्ये नियोजन प्राधिकरणाच्या पुर्व मंजूरीशिवाय कोणताही बदल करू नये व ही सनद निर्गमित झाल्यानंतर नियोजन प्राधिकरणाच्या पुर्व मान्यतेने सदर जमीनीच्या वापरामध्ये किंवा वापराच्या क्षेत्रामध्ये कोणताही बदल झाल्यास त्याची माहिती, असा बदल नियोजन प्राधिकरणाकडून मंजूर झाल्यापासून ३० दिवसाच्या आत जिल्हाधिकारी यांना देणे विकासकावर बंधनकारक राहिल.

वापर:- अर्जदारांने **निवासी** (ज्या प्रयोजनासाठी परवानगी देणेत आलेली असेल ते विशिष्ट प्रयोजन येथे समाविष्ट करावे) या व्यतीरिक्त असलेल्या कोणत्याही प्रयोजनासाठी जिल्हाधिका-याच्या पुर्व परवानगीशिवाय उक्त जमीनीचा आणि त्यावर उभारलेल्या किंवा उभारावयाच्या इमारतीचा वापर करता कामा नये.

- ५) **पट्टी देण्याबाबतचे दायित्व:-** अर्जदारांने उक्त जमीनीवर आकारण्याजोगे सर्व कर, पट्ट्या आणि उपकर दिले पाहिजेत.
- ६) सदरची परवानगी ही **केवळ अकृषिक निवासी** या प्रयोजनासाठी असून अर्जदार यांनी सदरच्या भुखंडात भविष्यात कोणत्याही प्रकारचे बांधकाम करावयाचे झाल्यास त्याकरीता संबंधित प्राधिकरण, यांचेकडून रितसर परवानगी घेऊन बांधकाम करावयाचे आहे. तसेच सदर परवानगीच्या आधारे कोणतेही नियमबाह्य बांधकाम नियमानुकूल ठरत नाही, त्यासंबंधी बांधकामविषयक शासनाचे सर्व नियम व कायदे लागू राहतील.

शास्तीविषयीचा खंड:- (अ) अर्जदारांने पुर्वगामी शर्तीपैकी कोणत्याही शर्तीचे उल्लंघन केल्यास, अर्जदार फक्त महसूल अधिनियमाच्या आणि त्याखाली नियमाच्या उपबंधान्वये ज्या शिक्षेस पात्र ठरत असेल अशा इतर कोणत्याही शिक्षेस बाधा न आणता जिल्हाधिका-यास तो निर्देश करील अशी आकारणीची रक्कम व उक्त अधिनियमाचे कलम ३२९ चे पोटकलम (२) ला अधिन राहून तो निर्देशित करील असा दंड भरल्यावर उक्त भुखंड अर्जदाराच्या ताब्यात ठेवण्याचे चालू ठेवता येईल.

(ब) उप-भुखंड (अ) मध्ये काहीही अंतर्भूत असले तरी या अधिकारपत्राच्या उपबंधाविरुद्ध कोणतीही इमारत किंवा बांधकाम उभारण्यात आल्यास किंवा वापरण्यात आल्यास जिल्हाधिका-याने विनिर्दिष्ट मुदतीत काढून टाकण्याबाबत किंवा त्यात बदल करण्याबाबत जिल्हाधिका-याने निर्देश देणे वैध असेल आणि विनिर्दिष्ट मुदतीत अशा प्रकारे (इमारत किंवा बांधकाम) काढून टाकण्यात आले नाही किंवा त्यात बदल करता आला नाही तर त्याला ते काढून टाकण्याची किंवा त्यात बदल करण्याची व्यवस्था करता येईल आणि त्याबाबतचा खर्च अर्जदाराकडून जमीन महसूलाची थकबाकी असल्याप्रमाणे वसूल करता येईल.

- ७) सहायक संचालक, नगर रचना सिंधुदुर्ग यांचेकडून तात्पुरते रेखांकनाच्यावेळी दिलेल्या अभिप्रायातील सर्व अटी / शर्ती अर्जदार / विकासक यांचेवर बंधनकारक राहतील.
- ८) सदरच्या भुखंडामधील वृक्षतोड करण्यापूर्वी वन विभागाची परवानगी घेणे संबंधित अर्जदार / विकासक यांचेवर बंधनकारक राहिल.
- ९) प्रस्तावित जागा ही डोंगराळ स्वरूपाची असली तरी तिचा सर्वसाधारण चढ-उतार 1:5 पेक्षा कमी असल्याने विकास परवानगी अनुज्ञेय करण्यास हरकत नाही. मात्र 1:5 पेक्षा जास्त चढ-उतार असलेल्या क्षेत्रावर कोणतेही बांधकाम अर्जदार / विकासक यांना करता येणार नाही.
- १०) पर्यावरण रक्षणाचे अनुषंगाने सदरच्या जागेवर असलेली झाडे शक्यतोवर कायम ठेवणे व झाड तोडावयाचे असल्यास त्यापूर्वी वन विभागाचे सक्षम प्राधिका-याचे नाहरकत प्रमाणपत्र घेणे आणि तोडलेल्या झाडांच्या संख्येवढीच नवीन झाडे लावणे अर्जदार / विकासक यांना बंधनकारक राहिल.
- ११) आवश्यक तेथे संरक्षण भिंत बांधण्याची जबाबदारी संबंधित अर्जदार/विकासक यांचेवर राहिल.

Elumkad
True copy
01/12/2024

१२) प्रस्तावित जागेवर बांधकाम करताना नैसर्गिक जलप्रवाहाची आखणीत बदल होणार नाही, याची खबरदारी संबंधित अर्जदार / विकासक यांनी घेणेची आहे.

१३) पाण्याचा निचरा होणेसाठी रस्त्याचे बाजूला गटारांचे बांधकाम करणे अर्जदार / विकासक यांना आवश्यक आहे.

त्याची साक्ष म्हणून, जिल्हाधिकारी सिंधुदुर्ग यांनी या ठीकाणी महाराष्ट्राचे राज्यपाल यांच्या वतीने आपली सही केली आहे आणि आपल्या पदाची मोहोर लावली आहे आणि अर्जदाराने सुध्दा यावर दिनांक जून, २०२५ रोजी आपली सही केली आहे.

11 3 JUN 2025

भोगवटदाराची सही  साक्षीदारांच्या सहा व पदनामे
(अर्जदार युजेन इन्फ्रा प्रा.ली. तर्फे डायरेक्टर
श्री.रोहताश तयाल सध्या रा.बांदा,
ता.सावंतवाडी, जि.सिंधुदुर्ग)

१) मंदार चंद्रकोट कुव, रा. बांदा, ता. सावंतवाडी



२) सावी सिध्देसा सावंत, रा. रन्धुली, ता. सावंतवाडी



आम्ही असे जाहीर करतो, की ज्यांने या सनदेवर स्वतः अमुक - अमुक म्हणून स्वाक्षरी केली आहे ती ही व्यक्ती आमच्या वैयक्तिक माहितीप्रमाणे ती जी व्यक्ती असल्याचे म्हणत आहे तीच व्यक्ती आहे आणि त्याने आमच्या समक्ष आपली सही केली आहे.



(चैताली सावंत)

तहसिलदार, महसूल

जिल्हाधिकारी कार्यालय, सिंधुदुर्ग

क्र. डेस्क-८/मशा-२/अ.सनद/बांदा/SR-१६७/२०२५

जिल्हाधिकारी कार्यालय, सिंधुदुर्ग

सिंधुदुर्गनगरी, दिनांक १०६/२०२५

11 3 JUN 2025



(अनिल पाटील)

जिल्हाधिकारी सिंधुदुर्ग

प्रति:- १) अर्जदार युजेन इन्फ्रा प्रा.ली. तर्फे डायरेक्टर श्री.रोहताश तयाल सध्या रा.बांदा, ता.सावंतवाडी, जि.सिंधुदुर्ग यांजकडे
२) तहसिलदार सावंतवाडी / तलाठी बांदा यांजकडे जरूर त्या कार्यवाहीसाठी रवाना.
३) उपअधिक्षक भूमी अभिलेख, सावंतवाडी यांजकडे माहितीसाठी व योग्य त्या कार्यवाहीसाठी.

Elunkad
True Copy
01/12/2025

TRANSLATED COPY OF ANNEXURE 'I'

OFFICE OF DISTRICT COLLECTOR & DISTRICT MAGISTRATE, SINDHUDURG

Main Admin Building, 1st Floor, Sindhudurg Nagari, Taluka-
Kudal, District-Sindhudurg

Ph No 02362-228856 (Revenue Branch) Email rbsindhudurg@gmail.com

NON-AGRICULTURAL CERTIFICATE TO BE ISSUED TO THE OCCUPANT OF THE LAND FOR WHICH CONSTRUCTION/DEVELOPMENT PERMISSION HAS BEEN GRANTED BY THE PLANNING AUTHORITY UNDER THE PROVISIONS OF SECTION 42C OF THE MAHARASHTRA LAND REVENUE CODE, 1966

Read:-

1. Application dated 27/05/2025 for obtaining a non-agricultural certificate of Mr Rohtash Tayal, Director, currently residing at Banda, Tal. Sawantwadi, District-Sindhudurg, on behalf of the applicant Eugene Infra Pvt. Ltd.
2. Provisions of sub-sections (1) to (1) of section 42A of Maharashtra Government Gazette Extraordinary Part Eight, Ordinance No. 17 dated 22/08/2014.
3. Notification of Maharashtra Land Revenue Code (Amendment) Ordinance 2017 dated 05/01/2017 from the Revenue and Forest Department, Government of Maharashtra.
4. Government Decision No. NA-2016/Pr.No. 209/T-1 dated 01/04/2017 from the Revenue and Forest Department, Government of Maharashtra.

Elunkad
True copy
01/12/2025

5. Provisions of Government Decision No. NAP-2016/Pr.No.7/T-1 dated 22/01/2016 issued by the Revenue and Forest Department, Government of Maharashtra.
6. Circular No. from Government Revenue and Forest Department: NAP-2023/Pr.No.64/J-1A dated 13 March 2024
7. Approved note dated 05/06/2025 from this office.
8. Non-Agricultural Fertilizer and Converted Tax Receipt No. RC/566923/2024-25/3167/1749445376 dated 09/06/2025 Consequential Amount Rs.87,648/- Government Deposit.

Whereas, the applicant, being the senior holder / occupier / clan of the property of the following survey description at Banda, Taluka-Sawantwadi, outside the Nagar Panchayat in Sawantwadi Taluka, Eugene Infra Pvt. Ltd, on behalf of Director Shri Rohtash Tayal, currently residing at Banda, Tal. Sawantwadi, Dist. Sindhudurg, has submitted an application to this office for obtaining a certificate for residential non-agricultural purposes under the provisions of Section 42 of the Maharashtra Land Revenue Code, 1966 (hereinafter referred to as the 'said Act').

elunkad
True copy
01/12/2025

Plot No	Survey No/ Hissa No	Area (H Are)	Charges Rs. Ps.
1	218/4/2	0-03-81	0.01
2	218/4/5	0-03-72	0.01
3	218/4/6	0-03-72	0.01
4	218/4/7	0-03-57	0.00
5	218/4/15	0-04-03	0.01
6	218/4/16	0-03-56	0.01
7	218/4/17	0-03-55	0.01
8	218/4/29	0-03-54	0.01
9	218/4/30	0-03-53	0.01
10	218/4/31	0-03-53	0.01
11	218/4/32	0-03-52	0.01
12	218/4/43	0-03-57	0.01
13	218/4/14	0-03-34	0.01
14	218/4/13	0-03-14	0.00
15	218/4/12	0-03-35	0.01
16	218/4/11	0-03-14	0.00
17	218/4/10	0-03-12	0.00
18	218/4/9	0-01-70	0.00
	218/2/20	0-01-35	0.00
	Total	0-03-05	
19	218/4/8	0-00-09	0.00
20	218/2/18	0-03-07	0.01
21	218/2/16	0-03-01	0.01
22	218/2/15	0-03-78	0.01
23	218/2/14	0-03-38	0.01
24	218/2/13	0-03-32	0.01
25	218/2/10	0-03-42	0.01
26	218/2/9	0-03-80	0.01

Elunkad
True copy
01/12/2025

27	218/2/8	0-03-85	0.01
28	218/2/7	0-02-58	0.01
	218/1/6	0-01-30	0.00
	Total	0-03-88	
29	218/1/7	0-03-18	0.01
30	218/1/8	0-05-02	0.01
31	218/1/10	0-03-62	0.01
32	218/1/9	0-02-15	0.01
	218/2/33	0-01-14	0.00
	Total	0-03-29	0.01
33	218/2/32	0-03-31	0.01
34	218/2/31	0-03-34	0.01
35	218/2/30	0-03-39	0.01
36	218/2/29	0-03-33	0.01
37	218/2/28	0-03-28	0.01
38	218/2/27	0-03-24	0.01
39	218/2/26	0-03-56	0.01
40	218/2/25	0-03-01	0.01
41	218/2/24	0-03-16	0.01
42	218/2/23	0-03-10	0.01
43	218/2/22	0-03-02	0.01
44	218/2/21	0-01-95	0.01
	218/4/22	0-01-08	0.00
	Total	0-03-03	
45	218/4/21	0-03-38	0.01
46	218/4/20	0-03-43	0.01
47	218/4/19	0-03-28	0.01
48	218/4/18	0-03-73	0.01
49	218/4/28	0-03-49	0.01
50	218/4/27	0-03-27	0.01

Blanked
True copy
01/12/2008

51	218/4/26	0-03-27	0.01
52	218/4/25	0-03-27	0.01
53	218/4/24	0-02-67	0.00
	218/2/55	0-00-06	0.00
	Total	0-03-27	
54	218/2/54	0-02-97	0.00
	218/4/23	0-00-22	0.00
	Total	0-03-19	
55	218/2/53	0-03-16	0.01
56	218/2/52	0-03-11	0.01
57	218/2/51	0-03-09	0.01
58	218/2/50	0-03-20	0.01
59	218/2/41	0-03-26	0.01
60	218/2/40	0-03-06	0.01
61	218/2/39	0-03-29	0.01
62	218/2/38	0-03-23	0.01
63	218/2/37	0-03-92	0.01
64	218/2/36	0-03-14	0.01
65	218/2/35	0-03-76	0.00
66	218/2/49	0-03-56	0.01
67	218/2/48	0-03-24	0.01
68	218/2/47	0-03-13	0.01
69	218/2/46	0-03-08	0.01
70	218/2/45	0-03-01	0.01
71	218/2/44	0-03-24	0.01
72	218/2/43	0-04-01	0.01
73	218/2/61	0-03-28	0.01
74	218/2/60	0-03-15	0.01
75	218/2/59	0-03-13	0.01
76	218/2/58	0-03-08	0.01

Elunkod
True copy
01/12/2025

77	218/2/57	0-03-24	0.01
78	218/2/56	0-02-65	0.00
	218/4/37	0-00-60	0.00
	Total	0-03-25	
79	218/4/36	0-03-25	0.01
80	218/4/35	0-03-25	0.00
81	218/4/34	0-03-25	0.01
82	218/4/33	0-03-29	0.01
83	218/4/42	0-05-71	0.01
84	218/4/41	0-03-13	0.00
85	218/4/40	0-03-13	0.00
86	218/4/39	0-03-13	0.01
87	218/4/38	0-00-58	0.00
	218/2/76	0-02-55	0.00
	Total	0-03-13	
88	218/2/75	0-03-13	0.01
89	218/2/74	0-03-16	0.01
90	218/2/73	0-03-21	0.01
91	218/2/72	0-03-14	0.00
92	218/2/71	0-03-07	0.00
93	218/2/70	0-03-19	0.01
94	218/2/84	0-03-28	0.01
95	218/2/8	0-03-12	0.01
96	218/2/82	0-03-09	0.00
97	218/2/81	0-03-01	0.00
98	218/2/80	0-03-21	0.01
99	218/2/79	0-03-12	0.00
100	218/2/78	0-03-11	0.01
101	218/2/77	0-01-35	0.00
	218/4/47	0-01-76	0.00

slunkad
True copy
01/12/2025

	Total	0-03-11	
102	218/4/46	0-02-53	0.00
103	218/4/45	0-03-85	0.01
104	218/2/103	0-03-74	0.01
105	218/2/102	0-03-90	0.01
106	218/2/105	0-03-87	0.01
107	218/2/110	0-03-53	0.00
108	218/2/106	0-03-84	0.01
109	218/2/101	0-03-69	0.01
110	218/2/100	0-05-95	0.01
111	218/2/107	0-05-94	0.01
112	218/2/109	0-06-06	0.01
113	218/2/111	0-07-24	0.02
114	218/2/112	0-08-96	0.02
115	218/2/108	0-05-73	0.01
116	218/2/99	0-05-71	0.01
117	218/2/85	0-06-06	0.01
118	218/2/87	0-06-19	0.01
119	218/2/86	0-06-11	0.01
120	218/2/69	0-06-09	0.01
121	218/2/65	0-06-99	0.01
122	218/2/64	0-07-45	0.01
123	218/2/63	0-07-66	0.02
124	218/2/62	0-07-76	0.02
125	218/2/66	0-09-83	0.02
126	218/2/90	0-06-39	0.01
127	218/2/91	0-06-03	0.01
128	218/2/89	0-05-78	0.01
129	218/2/88	0-05-26	0.01
130	218/2/96	0-06-30	0.01

Elunkad
True copy
01/12/2025

131	218/2/95	0-06-29	0.01
132	218/2/94	0-06-29	0.01
133	218/2/93	0-06-29	0.01
134	218/2/92	0-00-85	0.00
	218/1/23	0-05-44	0.01
	Total	0-06-29	
135	218/1/22	0-06-29	0.01
136	218/1/21	0-06-22	0.01
137	218/1/20	0-07-01	0.02
138	218/1/19	0-06-43	0.01
139	218/1/18	0-06-43	0.01
140	218/1/17	0-05-67	0.01
141	218/1/16	0-05-67	0.01
142	218/1/15	0-05-67	0.01
143	218/1/14	0-05-67	0.01
144	218/1/13	0-05-67	0.01
145	218/1/12	0-05-06	0.01
146	218/1/11	0-06-26	0.01
147	218/1/4	0-05-52	0.01
148	218/1/3	0-03-52	0.01
149	218/1/2	0-03-20	0.01
	218/2/6	0-40-40	0.00
	Total	0-03-60	
150	218/1/1	0-00-62	0.00
	218/2/5	0-03-94	0.01
	Total	0-03-94	
151	218/2/4	0-05-16	0.01
	Total	6-26-06	1.36

Blanked
True copy
01/12/2008

In the present case, the applicant is hereby granted a non-agricultural charter for the continued use of the said land for residential purposes, subject to the other provisions of the approved Development Control Regulations.

And whereas, subject to the provisions of the said Act and the rules and orders made there under and the terms and conditions hereinafter contained, the Collector is authorized under section 47, clause (b) of the said Act to grant the permission for which application has been made.

In that regard, it is hereby certified that subject to the provisions of the said Code and the rules made thereunder and subject to the following conditions, permission is hereby granted to the occupier/developer of the said land for residential purposes for the non-agricultural use permitted on the said land in pursuance of the above mentioned development/construction permission of the said Planning Authority, subject to the provisions of section 42 of the said Code and the Revenue Rules and the orders and rules made there under, and subject to the following conditions.

- 1) **Assessment:-** In lieu of the assessment previously imposed in respect of the said land, the applicant shall pay to the Government an annual assessment of Rs. 56,345/- for each year during the guarantee period ending on 31st July and after the expiry of that period, such revised assessment as may be fixed from time to time by the District Collector under the said Act.

elunkod
True copy
01/12/2025

- 2) Whereas the development fee payable to the Government by the occupant of the land as per section 47A of the said Code has been deposited with the Government at the time of provisional drawing. The applicant has deposited the non-agricultural tax amount and conversion tax amount of Rs. 87648/- for the year 2025-26 with the Government on 09/06/2025.
- 3) The developer of the said land shall pay all taxes, rates and cesses chargeable on the said land.
- 4) No change shall be made in the use or area of use approved as above without the prior approval of the Planning Authority and it shall be mandatory for the developer to provide information to the District Collector within 30 days of the approval of such change by the Planning Authority if any change occurs in the use or area of use of the said land with the prior approval of the Planning Authority after the issuance of this charter.

Use:- The applicant shall not use the said land and the building erected or to be erected thereon for any purpose other than residential (the specific purpose for which permission has been granted should be included here) without the prior permission of the District Magistrate.

- 5) Liability for payment of fees: The applicant must pay all taxes, fees and cesses leviable on the said land.

Elunkad
True copy
01/12/2025

- 6) The said permission is only for non-agricultural residential purposes and if the applicant wants to do any kind of construction in the said land in the future, he has to take proper permission from the concerned authority and do the construction. Also, no illegal construction on the basis of the said permission is considered as legal, all the rules and laws of the government regarding construction will remain applicable in this regard.

Clause regarding penalties:-

- (a) If the applicant violates any of the foregoing conditions, the said land may continue to be held in possession of the applicant only on payment of such amount of levy as the District Collector may direct and such fine as he may direct subject to sub-section (2) of section 329 of the said Act, without prejudice to any other penalty to which the applicant may be liable under the provisions of the Revenue Act and the rules thereunder.
- (b) Notwithstanding anything contained in sub-clause (a), if any building or structure is erected or used contrary to the provisions of this deed, the Collector shall be entitled to direct the removal or alteration of the same within a specified period and if the building or structure is not so removed or altered within the specified period, he may cause the same to be removed or altered and the

Elunkad
True copy
01/12/2005

cost thereof may be recovered from the applicant as if it were an arrears of land revenue.

- 7) All the terms/conditions given in the feedback given by the Assistant Director, Urban Planning Sindhudurg at the time of provisional drawing shall be binding on the applicant/developer.
- 8) It will be mandatory for the concerned applicant/developer to obtain permission from the Forest Department before cutting down trees in the said plots.
- 9) Although the proposed site is hilly in nature, there is no objection to granting development permission as its general slope is less than 1:5. However, the applicant/developer will not be able to carry out any construction on the area with a slope of more than 1:5.
- 10) In line with environmental protection, it will be mandatory for the applicant/developer to maintain the trees on the site as much as possible and if any trees are to be cut down, it will be mandatory for the applicant/developer to obtain a no-objection certificate from the competent authority of the Forest Department and plant new trees equal to the number of trees cut down.
- 11) The responsibility for constructing a protective wall, wherever necessary, will remain with the concerned applicant/developer.

skunkad
True copy
01/12/2025

- 12) The applicant/developer concerned should ensure that the natural water flow pattern is not altered during construction on the proposed site.
- 13) The applicant/developer is required to construct drains on the side of the road for water drainage.

In witness whereof, the District Collector, Sindhudurg, has hereunto affixed his hand and seal of office on behalf of the Governor of Maharashtra and the applicant has also affixed his hand and seal on this date, June, 2025.

SD

Sign of the Occupant & Designation
(Applicant Eugene Infra Pvt. Ltd through
Director Shri Rohtash Tayal presently at Banda
Taluka-Savatwadi, District-Sindhudurg)

1. Mandar Chandrakant Kudav, staying at Banda, Taluka-Savantwadi – SD
2. Savi Siddhesh Savant, Staying at Insuli, Taluka-Savantwadi – SD

We declare that the person who has signed this deed as such and such is, to the best of our knowledge, the person he claims to be, and has signed it in our presence.

SD

Chaitali Savant
Tahasildar Revenue
District Collector Office
Sindhudurg

elunkad
True copy
01/12/2025

No Desk-8/MS-2/A.SND/Banda/SR-167/2025
District Collector Office, Sindhudurg
Sindhudurg Nagari
Dated 13th June 2025

SD
Anil Patil
District Collector, Sindhudurg

Copy to:

1. Applicant Eugene Infra Pvt. Ltd through Director Shri Rohtash Tayal, presently in Banda, Taluka-Savantwadi, District-Sindhudurg
2. Tahasildar Savantwadi/Talathi Banda for requisite action
3. Dy. Supervisor Land Record Savantwadi for information and for requisite action.

elunkad
True copy
01/12/2025

जन माहिती अधिकारी तथा वनपरिक्षेत्र अधिकारी
सावंतवाडी

मोरडोगरी, माजगांव सावंतवाडी, जि.सिंधुदुर्ग
ईमेल-rfosawantwadi@gmail.com

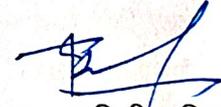
जा.क्र.व./शा.मा.अ./658/२५-२६
सावंतवाडी दिनांक-28.११.२०२५

प्रति,

श्री.मंदार चंद्रकांत कुडव
रा.बांदा ता.सावंतवाडी

विषय :- मौजे बांदा मा.स.क्र.२१८/१,२,४ मध्ये वृक्षतोड प्रकरणी दिनांक
३,४/११/२०२५ रोजी केलेल्या पंचनामा मीळणेबाबत चा आपला
दि.२५.११.२०२५ रोजीचा अर्ज.

मौजे बांदा मा.स.क्र. २१८/१,२,४ मध्ये वृक्षतोड प्रकरणी दिनांक ३,४/११/२०२५ रोजी केलेल्या पंचनामा कागदपत्रे मीळणेबाबत चा आपला दि.२५.११.२०२५ रोजीचा अर्ज या कार्यालयास प्राप्त झालेला आहे. सदर अर्जात मौजे बांदा मा.स.क्र. २१८/१,२,४ मध्ये वृक्षतोडीबाबत ३,४/११/२०२५ रोजी केलेल्या पंचनामा कामी कागदपत्राची मागणी केलेली होती सदरची माहितीबाबत ची पाने ३० असून प्रति पान २/- प्रमाणे रु. ६०/- भरणा करणे आवश्यक असून सदरची रक्कम वनपाल माजगांव यांचेकडे भरणा करून पावती या कार्यालयास सादर करावी त्यानंतर आपण स्वतः या कार्यालयास उपस्थित राहून माहिती प्राप्त करून घ्यावी. याबाबत आक्षेप असल्यास श्री.वैभव सा.बोराटे, अपिलीय अधिकारी तथा सहाय्यक वनसंरक्षक (प्रादे.व कॅम्पा) वनविभाग सावंतवाडी यांचेकडे विहित कालावधीत दिवसात अपिल सादर करावे.



जन माहिती अधिकारी

तथा
वनपरिक्षेत्र अधिकारी
सावंतवाडी

प्रतिलिपी - अपिलीय अधिकारी तथा सहा. वनसंरक्षक (प्रादेशिक व कॅम्पा) सावंतवाडी यांना
माहितीसाठी सविनय सादर.

प्रतिलिपी - जनमाहिती अधिकारी तथा कार्यालईन अधिक्षक सावंतवाडी यांना माहितीसाठी.

प्रत - वनपाल माजगांव

प्रति

मा.वनक्षेत्रपाल सो
वनक्षेत्र सावंतवाडी

विषय - युनेन कंपनीने बेसुमार वृक्षतोड केल्याप्रकरणी

संदर्भ - आपले कार्यालयाकडील पत्र क्रमांक व/ गुन्हा/ तक्रार/४२१/२५.२६

दि ८.१०.२०२५

महोदय,

उपरोक्त संदर्भीय विषयाकित्त पत्रान्वये मौजे बांदा येथील युनेन इन्फ्रा प्रायव्हेट लिमिटेड कंपनीद्वारे मौजे बांदा मालकी सर्वे नंबर २१८/१, २१८/२ व २१८/४ मधील क्षेत्रात ६०० झाडांची तोड केली असलेबाबत श्री साईप्रसाद कल्याणकर रा बांदा यांनी दिलेल्या तक्रारी अर्ज अनुषंगाने व संदर्भीय आदेशान्वये दिनांक ०३.११.२०२५ रोजी वनरक्षक तांबोळी व पंचासमवेत मौजे बांदा येथील युनेन इन्फ्रा प्रायव्हेट लिमिटेड कंपनी यांचे मालकीचे सर्वे नंबर २१८/१, २१८/२ व २१८/४ या क्षेत्रात जाऊन कंपनीचे व्यवस्थापक श्री मंदार चंद्रकांत कुडव रा बांदा यांचकडे तक्रारी अर्जाचे अनुषंगाने चौकशी करून त्यांना सादर करणेस अवगत केलेले ७/१२, ८अ व नकाशा नुसार प्रत्येक सर्वेनंबरचे क्षेत्र दाखविणेस सांगितले असता त्यांनी दाखविलेल्या त्यांचे कंपनीचे नावे असलेल्या मालकी क्षेत्रात फिरुन पाहणी केली असता सदर क्षेत्रात ये जा करणे करीता कच्चे रस्ते तयार केलेले आहेत. तसेच काही ठिकाणी सखल भागात मातीचे भराव टाकुन सपाटीकरणे केलेले दिसुन आले. याबाबत विचारणा केली असता रस्त्याचे मधोमध येणारी जांभळ प्रजातीची झाडे ३० वनविभागाकडुन रे झा तो क्रमांक ११/२०२४.२५ दिनांक १४.१२.२०२४ अन्वये रितसर परवानगी घेऊन दिले मुदतीत तोड केलेचे श्री कुडव यांनी समक्ष माहिती दिली. त्यानुसार प्रथम श्री कुडव यांना मालकी सर्वे नंबर २१८/४ चे क्षेत्र तसेच हदद दाखविणेस सांगितले त्यानुसार त्यांनी स्वतः हा दाखविलेल्या मौजे बांदा मा स न २१८/४ या क्षेत्राची नकाशा प्रमाणे फिरुन पाहणी करता सदर क्षेत्रात रस्त्याच्या डाव्या बाजुस उत्तर दिशेस हद्रदी लगत सिमेंट कॉक्रीटची पक्की भित बांधुन त्यात सखल भागात मातीचा भराव टाकलेला असुन लगतचा काही भाग सपाटी करण केलेला आहे. तसेच रस्त्यालगत डाव्याबाजुस आंबा, काजू, फणस, कोकम, आवळा,चिंच,बाहवा वगैरे प्रजातीची लहान लहान रोपाची लागवड केलेली दिसुन आली. तसेच सदर क्षेत्रात वरच्या बाजुस अनेक प्रकारच्या शोभीवंत फुलझाडांची ,शोभेचे झाडांची रोपवाटीका शेडनेटमध्ये तयार केलेली दिसुन आली. तसेच सदर क्षेत्रात जांभळ झाडे ४ सुमारे ८ ते १० महिन्याचे कालवधीतील तोडुन बुडलोट केलेली असुन सदरचे तोडीबाबत कंपनीचे व्यवस्थापक यांना विचारता सदर झाडांचे तोडीस रितसर परवागनी घेतली असल्यावे सांगितले व सदर झाडतोडीचा परवाना समक्ष दाखविला . सदरचे क्षेत्रात एक पत्र्याची शेड आढळुन आली . त्यानंतर सदर क्षेत्रात पंचा समक्ष फिरुन पाहणी करुन उभ्या असलेल्या झाडांची खात्री करुन

सत्यप्रत


वनक्षेत्रपाल सावंतवाडी

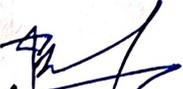

True copy
01/12/2025

प्रजाती निहाय मोजणी करुन मोजमापे घेतली असुन सदर क्षेत्रात एकुण ३४३ झाडे आढळुन आले, असुन सदर झाडांवर पिवळ्या तेलरंगाचे खडुन अनुक्रमांक देणेत आलेले आहे. व त्याबाबत जीओटॅग फोटो घेणेत आलेले आहेत. याबाबत आवश्यक पंचानामादी कागदपत्र तयार करणेत आलेली असुन यासोबत सादर करणेत येत आहे.

दिनांक ०४.११.२०२५ रोजी वनरक्षक तांबोळी व पंचासमक्ष मौजे बांदा मालकी सर्वे नंबर २१८/२ या क्षेत्रात युनेन इन्फ्रा प्रायव्हेट लिमिटेड कंपनीचे व्यवस्थापक श्री मंदार कुडव यांना मालकी सर्वे नंबर २१८/२ चे क्षेत्र तसेच हदद दाखविणेस सांगितले त्यानुसार त्यांनी स्वतः हा दाखविलेल्या मौजे बांदा मा स न २१८/२ या क्षेत्राची नकाशा प्रमाणे फिरुन पाहणी करता सदर क्षेत्रात कच्चे ये-जा करणेकरीता रस्ता तयार केला असुन सदर रस्त्याला अडथळा करणारी जांभळ झाडे रितसर परवानगीने तोडले श्री कुडव यांनी सांगितले तसेच सदर क्षेत्रातील तसेच लागुन असलेल्या मा स न २१८/१ व २ मधील अर्निबंधीत १६ झाडे व परवानगी न घेता निर्बंधीत ०७ झाडे तोडलेली असुन सदर प्रकरणी विनापरवाना वृक्षतोड क्रमांक ३०/२४.२५ दिनांक २५.१०.२०२४ अन्वये मा वृक्षअधिकारी यांनी दंडात्मक कारवाई केली असुन विनापरवाना झाडतोड प्रकरणी रुपये १४०००/- दंड करणेत आलेला असुन सदरचा दंड झाडतोड करणार यांचेकडुन पावती क्रमांक ०५२६९८१ व ८२ दि ४.११.२०२५ अन्वये वसुल करणेत आलेला आहे. सदर क्षेत्रात मध्यवर्ती ठिकाणी दक्षिण दिशेला सुसज्ज कार्यालय आहे. या कार्यालयाचे समोर तसचे उजव्या व डाव्या बाजुस शोभेची झाडे लावलेली दिसुन आली. पश्चिम दिशेला पक्की सिमेंट क्रॉक्रीटची भित बांधुन मातीचा भराव टाकलेला असुन लगतचे काही क्षेत्र सपाटीकरण केलेले आहे. त्यानंतर सदर क्षेत्रात पंचा समक्ष फिरुन पाहणी करुन उभ्या असलेल्या झाडांची खात्री करुन प्रजाती निहाय मोजणी करुन मोजमापे घेतली असुन सदर क्षेत्रात एकुण १८१ झाडे आढळुन आली असुन सदर झाडांवर पिवळ्या तेल रंगाचे खडुन अनुक्रमांक देणेत आलेले आहे. व त्याबाबत जीओटॅग फोटो घेणेत आलेले आहेत. याबाबत आवश्यक पंचानामादी कागदपत्र तयार करणेत आलेली असुन यासोबत सादर करणेत येत आहेत.

मौजे बांदा मालकी सर्वे नंबर २१८/१ या क्षेत्रात युनेन इन्फ्रा प्रायव्हेट लिमिटेड कंपनीचे व्यवस्थापक श्री मंदार कुडव यांना मालकी सर्वे नंबर २१८/१ चे क्षेत्र तसेच हदद दाखविणेस सांगितले त्यानुसार त्यांनी स्वतः हा दाखविलेल्या मौजे बांदा मा स न २१८/१ या क्षेत्राची नकाशा प्रमाणे फिरुन पाहणी करता सदर क्षेत्रात कच्चे ये-जा करणेकरीता रस्ता तयार केला असुन सदर रस्त्याला अडथळा करणारी जांभळ झाडे रितसर परवानगीने तोडले श्री कुडव यांनी सांगितले तसेच सदर क्षेत्रातील तसेच लागुन असलेल्या मा स न २१८/१ व २ मधील अर्निबंधीत १६ झाडे व परवानगी न घेता निर्बंधीत ०७ झाडे तोडलेली असुन सदर प्रकरणी विनापरवाना वृक्षतोडक्रमांक ३०/२४.२५ दिनांक २५.१०.२०२४ अन्वये मा वृक्षअधिकारी यांनी दंडात्मक कारवाई केली असुन विनापरवाना झाडतोड प्रकरणी रुपये १४०००/- दंड करणेत आलेला असुन सदरचा दंड झाडतोड करणार यांचेकडुन पावती क्रमांक ०५२६९८१ व ८२ दि ४.११.२०२५ अन्वये वसुल करणेत आलेला आहे. सदर क्षेत्रात पत्रयाची एक शेड आढळुन आली सदर क्षेत्रात पंचा समक्ष फिरुन पाहणी करुन उभ्या असलेल्या झाडांची खात्री करुन प्रजाती निहाय मोजणी करुन मोजमापे घेतली असुन सदर क्षेत्रात एकुण ११२ झाडे आढळुन आली

सत्यप्रत


वनक्षेत्रपाल सावतवाडी

Elunkad
True copy
01/12/2025

असुन सदर झाडांवर पिवळ्या तेलरंगाचे खडुन अनुक्रमांक देणेत आलेले आहे. व त्याबाबत जीओटॅंग फोटो घेणेत आलेले आहेत. याबाबत आवश्यक पंचनामादी कागदपत्र तयार करणेत आलेली असुन यासोबत सादर करणेत येत आहेत. पाहणी दरम्यान नव्याने वृक्षतोड केलेचे आढळुन आले नाही. मोजणी केलेल्या झाडांची स्वतंत्र मोजमापयादी करणेत आलेली असुन यासोबत सादर करणेत येत आहे. सदर क्षेत्रात असलेल्या झाडांची तपशील खालील प्रमाणे आहे.

गाव	मा स न	तहसिलदार सावतवाडी यांचे दाखल्या नुसार असलेली झाडे	वृक्ष अधिकारी सावंतवाडी यांची परवानगी घेऊन तोडलेली झाडे	विना परवाना तोडलेली झाडे	प्रत्यक्षात उभी असलेली झाडे	शेरा
बांदा	२९८/४, २९८/२ व २९८/१	५८५	३०	२३	६३६	सदर क्षेत्रात नव्याने लागवड केलेली रोपे, रोपवाटीका, लागवड केलेली शोभीवंत झाडे आहेत तसेच संपुर्ण क्षेत्रात लहान काटेरी, वेली तसेच विविध प्रकारची झाडीझुडपे आहेत.

माहितीसाठी सविनय सादर

सोबत - पंचनामा, झाडांची यादी, जबाब, फोटो

सत्यप्रति


वनक्षेत्रपाल सावतवाडी


परिमंडळ वनअधिकारी
बांदा

elunkad
True copy
01/12/2025

हाव्या वावूरु माला, कपूर, नाजू, वेकम, माणिक्यारवाडी
 डे लानलेली दिव्युन मोग काटेण. पुकी दिव्युन फ्यान्की थोडे उभरी
 केरी दिव्युन मोग काटे. तसेच कांभ्य पंचायतका कांदा मार्चन 29/12
 आशेनाग फिचिण पाहाकी करता दिव्ये गणत तसेच रुदि बुडये, नेली
 मसुण. खवर किनात नलिम वृथतोडे शालेरी दिव्युन मोग वाडी, म्यान्की
 कांभ्य पंचायती म्यान्कीकिली काटे. खवर किनात नांमरु वीडण, खुमोटे 02 ते
 90 माडिच्येने वलानकीतिले दिव्युन बुडलोटे केलेली दिव्युन मोग मसुण
 खवर रुडोचे तोंडीकायना कांभ्य पंचायतका नंपरीचे व्यवस्थापकी, कुडण
 मॉनेकेडे लिनायना करता. खवर नांमरु सांभ्ये तोंडीका रिमाखर पर्यावारी
 मोती ठसवळ्ये रुंगत मसुण. खवरच्या रूपतोडे परवाग कांभ्य पंचायतका
 दाखविले. तसेच नाजू साड 09 उनाफुण पालेले दिव्युन मोग काटे. कांभ्य
 पंचायतका खवर सेमजिले उभ्या ठसवळ्या खंडी सांभ्ये पिपळ्या बोल
 रुंगळ्या थड्ये कणुकांमरु देवुण प्रजाती निवेद्य रूपेने कोळमापु मोले
 मसुण. मोळमापमाडी ना बोवत जोडली काटे. माणिक्यारवाडी केरी थोडे
 काटेण.

कांभ्य पंचायतका मॉने कांदा मार्चन 29/12 या सेनाग
 फिचिण पाहाकी करता. नलिम वृथतोडे शालेरी दिव्युन मोग वाडी म्यान्की
 कांभ्य पंचायती म्यान्कीकिली काटे. तसेच खवर सेनाग विरुधी कळिबळी
 एड्ड रुडे उभी ठसवळ्ये दिव्युन मोग काटे.

खवरच्या पंचायता कांभ्य पंचायती कागेनचिल नसुणकी
 नुसर विवेका मसुण. तसेच दिव्युन मोग काटेण केर्या सड्या

ठिकण- कांदा-

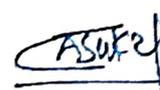
ताचेव- 03/11/2024


 मंदा - चंद्रकांत कुडण


 Suraj Suresh Marjarekar.



सत्यप्रत


 वनरक्षक मंडळी


 वनरक्षक मंडळी (नाम)


 वनरीत्रपाल शिवतवाडी

elunkad
 True copy
 01/12/2024

क्र.सं.	जात	वेळ/सेमी	खांद्याची कमी मीटर	क्र.सं.	जात	वेळ/सेमी	खांद्याची कमी मीटर
१)	जांभळ	११०	१२१०० मीटर	३२)	चर	६०	८१०० मीटर
२)	जिंभळ	९९	११६०० ~	३३)	~	६१	८१००
३)	जांभळ	१२०	११६०० ~	३४)	जांभळ	६४	१२१००
४)	जांभळ	१३०	११६०० ~	३५)	फणस	७२	११६००
५)	जांभळ	११०	११६०० ~	३६)	जांभळ	६०	११६००
६)	जांभळ	११०	११६००	३७)	~	८५	११६००
७)	~	३६	५१५०	३८)	काजू	४५	४०००
८)	~	१११	११६००	३९)	जांभळ	२५	६०००
९)	जांभळ	१३५	११६५०	४०)	~	५०	८०००
१०)	~	१५५	११६००	४१)	जांभळ	१००	१३६००
११)	~	९०	१०६००	४२)	काजू	३८	४०००
१२)	~	५०	१२६००	४३)	जांभळ	९०	११६००
१३)	~	१२०	११६००	४४)	काजू	१०	७०००
१४)	~	२००	१८१३०	४५)	फणस	७५	मुकल्ल्या
१५)	~	५०	१०६००	४६)	~	३०	१६००
१६)	~	९५	१६००	४७)	जिंभळ	२५	४०००
१७)	~	११५	१८००	४८)	जांभळ	३०	७०००
१८)	काजू	१०२	११६००	४९)	फणस	७५	११६००
१९)	जांभळ	१३०	१२१००	५०)	काजू	६१	५०००
२०)	फणस	१३०	१०६००	५१)	फणस	९९	११६००
२१)	चर	५५	११६००	५२)	~	१५	७०००
२२)	काजू	१५	४०००	५३)	~	१००	८०००
२३)	जांभळ	८०	१०६००	५४)	~	७२	११६००
२४)	~	९५	११६००	५५)	काजू	३३	३०००
२५)	पर	४३	५०००	५६)	~	३५	४०००
२६)	काजू	१००	७०००	५७)	~	६०	११६००
२७)	जांभळ	१००	११६००	५८)	काजू	१०	७०००
२८)	चर	५६	७०००	५९)	जांभळ	११०	११६००
२९)	जांभळ	११५	११६००	६०)	जांभळ	१०६	११६००
३०)	~	५५	७०००	६१)	जांभळ	३०	५०००
३१)	जांभळ	७०	८०००	६२)	काजू	६०	३००० मीटर
				६३)	जांभळ	१०२	११६००

सत्यप्रत

वनक्षेत्रपाल सावतवाडी

Blanked
True copy
01/12/2008

१३३	कोमठ	१२०	२२१०६	१६५	काठ	३०	६००
१३४	काठ	७०	५१००	१६६	~	३०	५१०
१३५	~	२५	२१००	१६७	~	३०	७१०
१३६	~	५०	२१००	१६८	~	३०	५१०
१३७	~	८०	२१००	१६९	~	३०	६१०
१३८	~	८०	७१००	१७०	~	३०	६१०
१३९	कोमठ	१२५	१३१००	१७१	~	३०	६१०
१४०	काठ	८५	२१००	१७२	~	३०	६१०
१४१	कोमठ	८५	१२१००	१७३	~	३०	६१०
१४२	~	९०	१२१००	१७४	काठ	३०	६१०
१४३	काठ	३०	५१००	१७५	काठ	३०	६१०
१४४	~	५५	२१००	१७६	कोमठ	१२०	१६१०
१४५	~	२५	२१००	१७७	~	३०	२१००
१४६	~	९०	६१००	१७८	काठ	३०	१५१०
१४७	काठ	८२	१२१००	१७९	~	३०	१६१०
१४८	कोमठ	१२५	१२१००	१८०	~	३०	१२१००
१४९	कोमठ	३०	५१००	१८१	काठ	३०	७६००
१५०	काठ	३५	७६००	१८२	~	३०	७६००
१५१	~	३५	५१००	१८३	~	३०	७६००
१५२	~	१०३	६१००	१८४	~	३०	५१००
१५३	~	३०	२१००	१८५	~	३०	७६००
१५४	कोमठ	१०६	१२१००	१८६	कोमठ	१२०	१६१००
१५५	कोमठ	२५	९६००	१८७	कोमठ	१२५	१३१००
१५६	कोमठ	११०	१७१००	१८८	काठ	३०	९६००
१५७	काठ	८५	१२१००	१८९	~	३०	५१००
१५८	~	८५	१५१००	१९०	कोमठ	१२२	१६१००
१५९	काठ	५५	कोमठ. ५१००	१९१	कोमठ	३५	६१००
१६०	कोमठ	१२५	१५१००	१९२	काठ	५०	२१००
१६१	~	१२०	१२१००	१९३	~	३५	७६००
१६२	काठ	५७	५१००	१९४	~	३५	६१००
१६३	कोमठ	११०	९६००	१९५	~	३५	५१००
१६४	काठ	८०	९६००	१९६	~	५५	७६००

सत्यप्रत


 वनक्षेत्रपाल सावतपाडी

Elunkad
 True copy
 01/12/2024

2001	नाला	६५	१३१००
2002	काठु	६०	६१००
2003	किंभरे	७०	१२१००
2004	काठु	६०	६१००
2005	नांभरे	१२४	२११००
2006	कुंभा	५५	७१००
2007	नांभरे	७०	१११००
2008	किंभरे	५०	६१००
2009	काठु	६०	६१००
2010	~	६५	६१००
2011	कुंभा	७०	१०००
2012	~	६०	१०१००
2013	काठु	७०	७१००
2014	~	६५	७१००
2015	~	८६	१०००
2016	~	६०	५१००
2017	नांभरे	१२०	१७०००
2018	काठु	६५	६१००
2019	~	७५	१०००
2020	~	७५	१०००
2021	~	७०	७१००
2022	नांभरे	१३४	१०१००
2023	काठु	८०	७१००
2024	~	६५	६१००
2025	~	६०	१०००
2026	~	६०	१०००
2027	~	६०	१०००
2028	~	६०	१०००
2029	~	६०	१०००
2030	~	६०	१०००
2031	नांभरे	१३५	१०१००
2032	काठु	६०	१०००

2033	नांभरे	७०	८१००
2034	काठु	६५	७१००
2035	नांभरे	१२४	१०१००
2036	काठु	६०	१११००
2037	~	६५	१३१००
2038	काठु	७५	७०००
2039	~	६५	७०००
2040	~	६५	७०००
2041	किंभरे	३०	४१००
2042	~	४०	४१००
2043	~	४०	५१००
2044	~	३५	४१००
2045	काठु	६०	७०००
2046	~	६५	७०००
2047	~	६०	७०००
2048	~	६५	६०००
2049	नांभरे	१३५	१०१००
2050	किंभरे	६०	६०००
2051	काठु	७०	६०००
2052	~	६०	७०००
2053	कुंभा	१५५	१३१००
2054	काठु	६०	७०००
2055	~	६५	६०००
2056	~	७२	७०००
2057	किंभरे	६५	१०१००
2058	नांभरे	६०	१११००
2059	काठु	६५	७०००
2060	~	७०	७०००
2061	~	६५	८०००
2062	~	६५	८०००
2063	~	६५	८०००
2064	~	८०	७०००

सत्यप्रत


 कर्मचारीपाल सावतवादी

Elunkad
 True copy
 01/12/2025

322	नाणा	210	9200 मीटर
323	काण्ड	704	6100
324	—	60	6100
325	—	62	6100
326	कुंभा	64	6100
327	किंदा	62	99100
328	पकर	70	5100
329	काण्ड	60	6100
330	सांका	935	92100
331	काण्ड	30	7100
332	कट्ट	724	6100
333	नयम	60	99100

~~वसिष्ठ प्रसाद शास्त्री मिकाना कलकत्ता वसिष्ठ मिकाना कलकत्ता~~

~~फाउंडेशन इन्डिया, मधुपुर जिला बिहार~~

~~दिनांक, कांदा,~~

~~तारीख, 03/12/2024~~

~~Dr.~~

~~Suman Suresh Manjrekar.~~

~~[Signature]~~

~~[Signature]~~

~~मंदार चैतन्य कुडु~~

Asakr
कनकेश्वर सांखी

[Signature]
कनकेश्वर सांखी (कांदा)

सत्यप्रत

[Signature]
वनक्षेत्रपाल सावतवाही

elunkad
True copy
01/12/2024

श्रीलंका गांधी जी. श. क. 128/4



Blanked
True copy
of 1/1 pages

सत्यप्रत


राजकिशोर सावंतवाडी

पंच श्री सी. सुरज सुरेश मांजरेकर श. वांदा, वा. नं. २०
शंदा-गिरी.
२) श्री. लक्ष्मण रत्नायाम गडकरी श. वांदा, वा. नं. ५८
शंदा-गिरी.

आम्हा वरिल पंचास मा. जनपाल वांदा न वनरक्षक
लांबोकी यांनी सगळी लोकां पुन मीने वांदा येथिल युजेन इन्फ्र प्रोपर्टी
लिमिटेड यांचे भाषाविले वांदा मा. सं. २९८११, २ व ४ मध्ये केलेले
सुडकी तोड केलेबाबत तक्रारदार श्री. साहेबराव कल्याणकर श. वांदा
यांनी दिलेल्या तक्रारी बाबत सुडकी वर तक्रार केल्याचे कानुपंगाने
मा. जनरल मपाल सानंतगिरी यांनी वांदा मा. सं. २९८११, २ व ४ मध्ये
क्षेत्रात फिरती करून तोड झाली आहे असा कर ये याबाबत खात्री करून
तसेच सदर सोमविले संक श्रुंकी प्रजाती नियम मोडणी करून ठरवण.
सादर करणेबाबत दिलेल्या कोटेशननुसार कोटविले वस्तुंमितीचे पंचनाम
लिहून देण्यास यांगिमिलेवरून दिस कोटिचे पंचमठ आंखिलेप्रमाणे.

वरिल प्रमाणे आंखी पंच तसेच आपण वरिल वनरक्षिकाची
वकरीचारी मीने लिहून मीने वांदा येथिल मा. सं. २९८११ मध्ये कामले
कोटित. सदर ठिकाणी कामले नंतर युजेन इन्फ्र प्रोपर्टी लिमिटेड कंपनीने
व्यवस्थापक श्री. मंदार चंद्रकांत कुडन श. वांदा हे सगळे ठरवून
आम्हा पंचास वरिल वनरक्षिकाची यांनी श्री. साहेबराव कल्याणकर
श. वांदा यांनी वांदा मा. सं. २९८११, २ व ४ मध्ये युजेन इन्फ्र कंपनी
द्वारे ६०० श्रुंकी तोड झाली असल्याबाबत तक्रार केल्याचे सगळे यांगिमिले
सदर तक्रार केल्याचे कानुपंगाने मा. जनरल मपाल सानंतगिरी यांनी सदर
क्षेत्रात फिरती करून सदर सोम तोड झाली असा कर ये याबाबत खात्री करून
सदर सोमविले संक श्रुंकी प्रजाती नियम मोडणी करून ठरवण सादर
करण्याबाबत दिलेल्या कोटेशननुसार आंखी पंच तसेच वरिल वनरक्षिकाची
वकरीचारी मीने वांदा मा. सं. २९८११ मध्ये कामले कानुन युजेन
इन्फ्र प्रो. सी. कंपनीने व्यवस्थापक श्री. मंदार चंद्रकांत कुडन श. वांदा
हे सगळे ठरवून यांनी वांदा मा. सं. २९८११, २ व ४ मध्ये कामले
०११२२२लाय, रकम काकाशा इत्यादि कागदपत्र सगळे दाखविले त्यानुसार
वांदा मा. सं. २९८११ चे कामकी नकोचे प्रमाणे इंधिनी घाटाची करता
सदरचे संपूर्ण काम जाण्यासाठी रस्तो वाटा तयार किलेल्या दिवून मीने
ठरवून. सदरच्या रक्ता हा मा. सं. २९८११ मध्ये सुद्धे शिल्लक दिवून
मिने कोटि. तसेच रस्त्यासाठी मातीचा भरण टाकून कच्चा रस्ता तयार
केलेला दिवून मिने कोटि. तसेच सदर उल्थनना बाबत आपण रितसर
महसुल विभागाची परवानगी घेतली असल्याचे श्री. कुडन सगळे कोट
कोटित. तसेच संपूर्ण सोमविले रस्त्यात येणाऱ्या निरक्षिती वामदारी
३०-ची आपण सन २०२२ मध्ये मावणी वृक्षगिरी परवानगी घ्याची असल्याचे
श्री. कुडन सगळे कोटि. व सदरच्या संपूर्ण परवानगी आम्हा पंचास सगळे
दाखविल्या. सदरचे सोम हे युजेन इन्फ्र प्रो. लि. कंपनीने मीने दिवून

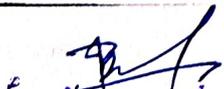
सत्यप्रत


वनक्षेत्रपाल भावतवाडी

Elumkad
True copy
01/12/2022

क्र.सं.	वै.सं.	अंदाजे रुंदाजी	क्र.सं.	वै.सं.	अंदाजे रुंदाजी
१)	७२	१२०० रुंदा	३६)	जिंदा	२०
२)	१००	२१००	३७)	~	२०
३)	२०३	मिलेले	३८)	काठ	२५
४)	३५	७१००	३९)	जिंदा	६०
५)	३०	२१००	४०)	~	६०
६)	२५	५००	४१)	~	५५
७)	१३५	१२००	४२)	काठ	५०
८)	१००	१२१००	४३)	सांका	१२०
९)	१००	१२२००	४४)	सांका	१३२
१०)	६२	२१००	४५)	~	१२५
११)	६२	६१००	४६)	काठ	१०३
१२)	३०	मिलेले	४७)	~	२०
१३)	२०	७१००	४८)	जिंदा	२५
१४)	७१	२१००	४९)	काठ	२०
१५)	२५	१०००	५०)	जिंदा	५०
१६)	२०	१०००	५१)	काठ	५५
१७)	१०५	२१००	५२)	~	२५
१८)	६०	११००	५३)	सांका	६०
१९)	५५	७१००	५४)	~	११०
२०)	१२५	१२००	५५)	काठ	११०
२१)	१०	मिलेले	५६)	जिंदा	५५
२२)	२५	१००	५७)	जिंदा	६०
२३)	२०	७१००	५८)	सांका	११०
२४)	११०	१११००	५९)	जिंदा	१०६
२५)	२५	६१००	६०)	~	२०
२६)	३५	५१००	६१)	सांका	१२०
२७)	५२	२१००	६२)	~	१५
२८)	१०२	१२००	६३)	जिंदा	६०
२९)	५५	७१००	६४)	काठ	३०
३०)	२५	२१००	६५)	सांका	११५
३१)	६०	७१००	६६)	~	१२०
३२)	६०	६१००	६७)	~	१२५

सत्यप्रत


 कर्मचारीपाल भावतवादी

Blanked
 True copy
 01/12/2008

शुक्रवार
10/11/2019
पत्रिका

गौरीबाग गा.सं.क्र.128/1



सत्यप्रत


कर्मचारीपाल सावंतवाडी

पंच १) श्री. सुरज सुशेण गांडरिफर श. कांदा. ज. नं. २८
 - कांदा. शेती

२) श्री. लक्ष्मण लताशुभ गडकरी श. कांदा. ज. नं. ५८
 - कांदा. शेती.

~~कांदा वरील पंचास मा. जनपाल कांदा ज. नं. २८
 तांणीची यांनी समस्त कोलापुन. मोझे कांदा शेथिल सुशेण इन्फा प्रपयरे
 लिठिरेड यांचे माळसिचे कांदा गांडरिफर. २९८/१, २ वर मळिल शेनळि
 सुपंची तोड केलिलेकत तक्रारदार श्री. साईप्रकाश कळ्याणकर श. कांदा
 यांनी दिलिल्ले तक्रारी कड्यानुसार, तक्रारी कड्यांचे अनुषंगाने मा. जनसेमपाल
 सांबाळणे यांनी कांदा गांडरिफर. २९८/१, २ वर मळिल शेनळि लिठिरी
 करुन तोड सुली काटे करार करे आवाकत खात्री करु. तसेच सु दर
 शेनळिले संक सुपंची प्रजाती निराय मोळी करु अडवाळ सादर करणेकत.
 दिलेला कड्यानुसार कोळविले वळुंथिरी पंचमर लिडुन दिवाळ सांगितले
 करु. हेत कडेन पंचमर खाळीह प्रमणे.~~

~~वखिल प्रमणे कांदा पंच तसेच कापड वखिल जनकडिकारी व
 करिचारी काटे दिडुन मोझे कांदा शेथिल गांडरिफर. २९८/२ मळेकताने
 मोळी. सु दर लिठिरी जमले गार सुशेण इन्फा प्रपयरे लिठिरेड कंपनीचे
 व्यवस्थापक श्री. मंगर चंपका कुडव श. कांदा हे वसस करार करुन
 कांदा पंचासमा वखिल जनकडिकारी यांनी श्री. साईप्रकाश कळ्याणकर
 श. कांदा यांनी कांदा गांडरिफर. २९८/१, २ वर मळे सुशेण इन्फा कंपनी-
 दोर ६०० सुपंची तोड सुली अडवाळक तक्रार कड्यांचे वसस सांगितले
 सु दर तक्रार कड्यांचे अनुषंगाने मा. जनसेमपाल सांबाळणे यांनी सु दर लिठिरी
 लिठिरी करु तोड सुली काटे करार करे आवाकत खात्री करु सु दर कुळीक
 संक सुपंची प्रजाती निराय मोळी करु अडवाळ सादर करणेकत
 दिलेला कड्यानुसार कांदा पंच तसेच वखिल जनकडिकारी व करिचारी
 मोझे कांदा गांडरिफर. २९८/२ मळे जमले करु. सुशेण इन्फा प्रजाति
 कंपनीचे व्यवस्थापक श्री. मंगर चंपका कुडव श. कांदा हे वसस करार
 करुन त्यांनी कांदा गांडरिफर. २९८/१, २ वर आसेकामे ७/१२ त. क. वसस
 इत्यादी करारदार वसस करारिली. त्यानुसार कांदा गांडरिफर. २९८/२ चे
 दोनही नवमर प्रमणे एकेच पाडळीकरण. सु दर शेनळि लिठिरी सांबाळणी
 यशेकत तक्रार दिलेन दिडुन गेते करु. सांबाळणी सापड मळुण
 लिठिरी रिसाट पाळानगी योगी मळणाने श्री. कुडव समस सांग
 काटे. तसेच सु दर लिठिरीक जाणार सांगे तोडी ए कापड रिसाट
 पाळानगी योगी सापडाने सांगत करु. सु दर सापडे परवाना
 कांदा पंचास संमस दाखविले. सुशेण इन्फा प्रजाति लिठिरेड
 कंपनीचे काटे दिडुन गेते काटे. नवमर प्रमणे एकेच पाडळीकरण.~~

सत्यप्रत


जनसेमपाल सावतवाडी

Handwritten note:
 Elumkad
 True copy
 01/12/2024

मा. नं.पा.प नं.का संकेत रोमर.

जिला नगर मी.सी. गंवार चंद्रकांत कुंडव का. नं.का नं. 20

संका. मुद्रांक इन्फ्रान्ट प्रा.सी. नं.प.सी.ने व्यवस्थापक.

नमस्ते जिला नगर मी.सी.

मि.मो.सी. नं.का सचिव मी.सी. रोमर मी.सी. सचिव मुद्रांक

इन्फ्रान्ट प्रा.सी.ने व्यवस्थापक मुद्रांक नगर फर्माकार.

सी. सचिव सचिव नगर नं.का सचिव मी.सी. दिनांक नगर मी.सी. मी.सी. मुद्रांक

नगर मी.सी. सचिव नगर मी.सी. मुद्रांक नगर मी.सी. मी.सी. मी.सी. मी.सी.

नं.का नं.का 29/12 चे संकेत मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

मि.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

सचिव जिला नगर मी.सी. सचिव मुद्रांक

मि.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

मि.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

मि.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

सत्यप्रत

मि.सी.

मि.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

नगरपालिका सचिव

मि.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

मि.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी. मी.सी.

stunkead True copy 01/12/2024

क्र.सं.	जात	वेळ (घंटा)	संकेत (कॉपी) मीटर	क्र.सं.	जात	वेळ (घंटा)	संकेत (कॉपी) मीटर
१)	शांजा.	२५०	१२१०० मीटर	३५)	फिफ्ट	१२५	१५०० मीटर
२)	~	१९५	१११००	३६)	पत्रक	६०	७००
३)	जांफर	१६०	१००	३७)	~	६५	७००
४)	कसक	६६	७०	३८)	~	२५	१००
५)	~	२०	७०	३९)	जांफर	१५०	१२१००
६)	~	३५	१००	४०)	फिफ्ट	७०	६००
७)	फिफ्ट	१५०	१६०	४१)	~	६५	६००
८)	कसक	११०	७०	४२)	~	६५	६००
९)	~	६०	७०	४३)	कुंसा	१३५	७०
१०)	~	६५	६०	४४)	कसक	१७०	७००
११)	~	५०	६०	४५)	फिफ्ट	६०	६००
१२)	~	११०	७००	४६)	कसक	१२०	६००
१३)	जांफर	६५	६०	४७)	फिफ्ट	६५	११००
१४)	~	१२५	१२०	४८)	जांफर	२००	१६००
१५)	~	१६०	१३१००	४९)	~	१२५	१५००
१६)	कसक	१००	७००	५०)	~	१६५	१००
१७)	कसक	११०	११००	५१)	कसक	६०	७००
१८)	जांफर	१३०	१७०	५२)	कसक	७६	१२००
१९)	कसक	६५	७०	५३)	~	६६	१००
२०)	कुंसा	१६५	७००	५४)	~	७२	१२००
२१)	कसक	६०	६०	५५)	चार	७०	६०
२२)	~	६०	७०	५६)	कसक	३०	७०
२३)	जांफर	१६५	१००	५७)	कसक	७०	७०
२४)	~	१५०	१६००	५८)	जांफर	११५	१६०
२५)	कसक	६०	१००	५९)	कसक	६०	५०
२६)	कुंसा	७५	६०	६०)	चार	११०	१३१००
२७)	जांफर	१२५	१६०	६१)	कसक	१६	५०
२८)	कसक	११०	७०	६२)	कसक	६०	६०
२९)	कसक	११०	११००	६३)	~	५०	७०
३०)	कसक	७०	७००	६४)	चार	११०	१००
३१)	~	११०	७००	६५)	~	६०	६०
३२)	~	६५	२१०	६६)	चार	११०	१००
३३)	~	६५	६०	६७)	~	६०	६०
३४)	जांफर	१०	६०	६८)	~	११०	१००
३५)	कसक	११०	६०	६९)	~	११०	१००

सत्यप्रता


 सत्यप्रताल शावतवाडी

slunkad
 True copy
 01/12/2024

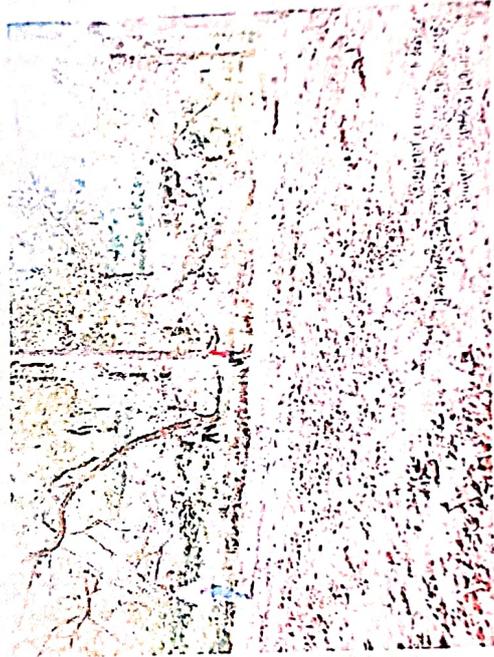
काका	935	92100	शिव	103	कांभर	25	92100
काका	936	700		104	कांभर	20	92100
काका	937	92100		105	कांभर	60	92100
काका	938	6100		106	कांभर	25	92100
काका	939	700		107	कांभर	25	92100
काका	940	6100		108	कांभर	25	92100
काका	941	92100		109	कांभर	25	92100
काका	942	99100		110	कांभर	25	92100
काका	943	00000		111	कांभर	25	92100
काका	944	700		112	कांभर	25	92100
काका	945	92100		113	कांभर	25	92100
काका	946	92100		114	कांभर	25	92100
काका	947	92100		115	कांभर	25	92100
काका	948	6100		116	कांभर	25	92100
काका	949	700		117	कांभर	25	92100
काका	950	92100		118	कांभर	25	92100
काका	951	92100		119	कांभर	25	92100
काका	952	92100		120	कांभर	25	92100
काका	953	92100		121	कांभर	25	92100
काका	954	92100		122	कांभर	25	92100
काका	955	92100		123	कांभर	25	92100
काका	956	92100		124	कांभर	25	92100
काका	957	92100		125	कांभर	25	92100
काका	958	92100		126	कांभर	25	92100
काका	959	92100		127	कांभर	25	92100
काका	960	92100		128	कांभर	25	92100
काका	961	92100		129	कांभर	25	92100
काका	962	92100		130	कांभर	25	92100
काका	963	92100		131	कांभर	25	92100
काका	964	92100		132	कांभर	25	92100
काका	965	92100		133	कांभर	25	92100
काका	966	92100		134	कांभर	25	92100
काका	967	92100		135	कांभर	25	92100
काका	968	92100		136	कांभर	25	92100
काका	969	92100		137	कांभर	25	92100
काका	970	92100		138	कांभर	25	92100
काका	971	92100		139	कांभर	25	92100
काका	972	92100		140	कांभर	25	92100
काका	973	92100		141	कांभर	25	92100
काका	974	92100		142	कांभर	25	92100
काका	975	92100		143	कांभर	25	92100
काका	976	92100		144	कांभर	25	92100
काका	977	92100		145	कांभर	25	92100
काका	978	92100		146	कांभर	25	92100
काका	979	92100		147	कांभर	25	92100
काका	980	92100		148	कांभर	25	92100
काका	981	92100		149	कांभर	25	92100
काका	982	92100		150	कांभर	25	92100

सत्यप्र

वनक्षेत्रपाल सावतवाडी

Blanked
True copy
01/12/2005

श्री जे बोदा मा.श.क १२-८/२



सत्यप्रत

कमलेश्वरप्रपाल सावतवाडी

True copy
01/12/2023
Shankarad

अहवाल दिनांक : 06/10/2024



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३.५६ आणि ७।

गाव :- वांदा (566923)
PU-ID : 21090967408

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 218/1

शेताचे स्थानिक नाव : सट

भू-धारणा पध्दती : भोगवटादार वर्ग -1

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्र एकक ह. आर. चौ.मी	305	विजय शांताराम कुडव	1.25.00	0.39	0.29.00	(9641)	कुळचे नाव व खंड
अ) लागवड योग्य क्षेत्र		अशिमि विजय कुडव	1.25.00	0.39	0.29.00	(9980)	इतर अधिकार
जिरापत		दिवा दिपक असोतकर				(10864)	[योजना सहकारी सोसायटी इकरार] (10908)
वागापत		कामिनी चंद्रकांत कुडव				(10864)	[वांदा ग्राम विकास म. मोवा. सट मंडळी लि]
एकूण ता.पो.		मंदार चंद्रकांत कुडव				(10864)	[वांदा ग्राम व. 2.00.0000 व. 30 योजना] (10908)
क्षेत्र		सामाईक क्षेत्र	0.00.00	0		(10972)	[सट मंडळकरीत कामिनी चंद्रकांत कुडव]
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)	3092	रिनु गुप्त				(10972)	[यांच्या हिश्यावर वांदा ग्राम विकास सोसायटीच्या इकरार रु 2,00,000/ इकरार म. मोवा. दि. 14.5.2014] (10908)
वर्ग (अ)		वर्षा आगरबाव	0.00.00	0		(11035)	[इकरार] (10908)
वर्ग (ब)		सामाईक क्षेत्र				(11035)	[श्रीम. कामिनी चंद्रकांत कुडव यांच्या हिश्यावर वांदा ग्राम विकास मंडळी लि. मोवा. हांगा नमुना न. निगम ४८ खातीत प्रतिशतमनुसार इकरार मोला रक्कम रुपये ६०००००/ (अंदाजी रूपये मूल मूल्य मूल्य) दस्तऐवज] (10908)
एकूण पो.ख.		सुजन इन्फ्रा प्रायव्हेट लिमिटेड	1.15.20	0.36	0.29.00	(11035)	प्रलंबित फेरफार : नाही.
एकूण क्षेत्र		ग्रामपंचायत वांदा	0.09.80	0.03			शेवटचा फेरफार क्रमांक : 11035 व दिनांक 06/10/2024
अ-डी							सीमा आणि भूमापन विद्द
आकारणी							
मुळा किंवा वचप आकारणी							

वन फेरफार क्र (5793 Y 9072 Y 9615 Y 9980 Y 9999 Y 10511 Y 10864 Y 10972 Y 11012)

गाव नमुना वारा (पिकांची नोंदवही)

महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९।

गाव :- वांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 218/1

पिकाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा			
वष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	(१०)	(११)
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	आर. चौ.मी	(११)
2021-22	सप्टें वष	305	निंबळ	आवा							
		305	निंबळ	काज							
		305	निंबळ	नारळ							
		305	निंबळ	साग							
		305	निंबळ	चंदन							
2023-24	सप्टें वष	305*	निंबळ	काज							

टोप : * सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."
दिनांक :- 04/11/2024
सांकेतिक क्रमांक :- 27330007041698000011202419

सत्यप्रस

(नाव :- एफ. ए. खान)
गाव महसूल अधिकारी साईत :- बांदाता :-
सावंतवाडी जि :- सिंधुदुर्ग

वनक्षेत्रपाल सावंतवाडी

Elunkad
True copy
01/12/2024

अहवाल दिनांक : 06/10/2024



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३, ५६ आणि ७।

गाव :- वांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 19929377612

भूमापन क्रमांक व उपविभाग : 218/2



भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : साट

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे. आर. चौ. मी.	148	विनायक रामचंद्र ओगते				(10863)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	(648)	विनायक रामचंद्र ओगते				(10863)	इतर अधिकार
जेरायत	3092	रितु गुप्ता				(10972)	बोजा - सहकारी बँक लि
इजायत		वर्षा अंगरवात				(10972)	सिंडीकेट बँक याखा कुडाळ यांचा रक्कम
एकूण ता.पो. 6.80.00		सामाईक क्षेत्र	0.80.00	0.25			रु. ५०,०००/- चा बोजा (8949)
क्षेत्र							[बोजा - सहकारी बोगवट्टी इकरम] (10909)
ब) पाट-खराब क्षेत्र	3167	सुजेल इन्फ्रा प्रायव्हेट लिमिटेड	5.43.44	1.69	1.57.00	(11035)	[विनायक रामचंद्र ओगते योग्य] (10909)
(लागवड अयोग्य)	3222	ग्रामपंचायत वांदा	0.56.56	0.18		(11035)	[वांदा सोसायटी बोजा रु. 100000/-] (10909)
वर्ग (अ)	1.57.00						[पोली कर्ज बोजा -] (10909)
वर्ग (ब)							[श्री. विनायक रामचंद्र ओगते यांचा वांदा मूळ
एकूण पो.ख. 1.57.00							वि.क्र.स.ने.सो.वि.चा 150000 बोजा -] (10909)
एकूण क्षेत्र 8.37.00							प्रलंबित फेरफार : नाही.
अ.म.ब.							शेवटचा फेरफार क्रमांक - 11035 व दिनांक -
आकारणी	2.11						06/10/2024
सुट्टी किंवा							
विरोध							
आकारणी							
जून फेरफार क्र. (1) (673) (998) (1619) (3136) (3536) (3695) (4895) (4929) (5060) (5674) (5748) (5951) (7323) (8736) (8850) (10843) (10863) (10972) (11012)							सीमा आणि भुमापन चिन्हे

गाव नमुना वारा (पिकांची नोंदवही)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९।

गाव :- वांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 218/2

पिकाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन		शरा	
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर. चौ.मी		हे.आर. चौ.मी			हे.आर. चौ.मी
2023-24	सप्टेंबर	148						डांगर पड	4.1850	

टीप : * सदरची नोंद मोबाइल अॅप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 04/11/2024

सांकेतिक क्रमांक :- 27330007041698000011202417

सत्यप्रत

वनक्षेत्रपाल सावंतवाडी

(नाव :- एफ. ए. खान)

ग्राम महसूल अधिकारी सांडा :- बांदाता :-

सावंतवाडी जि :- सिंधुदुर्ग

Elunkad
True Copy
01/12/2025



अहवाल दिनांक : 06/10/2024

महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३,५६ आणि ७।

गाव :- वांदा (566923)

PU-ID : 32043875932

भूमापन क्रमांक व उपविभाग : 218/4

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग



भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : फर्मानवडा कडील भरड

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	14481	कमिनीनाथ कामरु ओयते				(10862)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	30091	विठ्ठल कामरु				(10972)	इतर अधिकार
जेरायत	2.27.50	सामाईक क्षेत्र	0.00.00	0		(10972)	[इतर :- (10722)]
नागायत	-	पुजेन इन्फ्रा प्रायव्हेट लिमिटेड	2.03.22	0.63	0.52.50	(11035)	[कमिनीनाथ कामरु ओयते सिंडिकेट रॉड यांच्या कुळाच्या रकमचा र.प.प.प.चा खोला :- (10722)]
एकुण ला पो 2.27.50	3167	ग्रामपंचायत वांदा	0.24.28	0.07		(11035)	कुळ कायदा कलम
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)	3222						जमिनीच्या आकारणीच्या ४० पट रकम शासकीय कोषागारात भरणा केली. युवई कुळवहिवाट व शेताजमीन अधि.१९४८ च्या पोट कलम (१) (ख) (ग) व (घ) मधील तरतुदीस अधिन राहून शेताजमिनीची विक्री देणगी. अदलाबदल. गहाण ठेवणे पट्ट्याने देणे किंवा अभिहस्तांतरण करणेस बंधनकारक राहतील. (10781)
एकुण पो.ख. 0.52.50							प्रतवित फेरफार : नाही.
एकुण क्षेत्र 2.50.00							शेवटचा फेरफार क्रमांक : 11035 व दिनांक : 06/10/2024
आकारणी 0.70							
नुडा कियो -							
वनाप							
आकारणी							
नवन फेरफार क्र (1) 4895 (5068) (5748) (8949) (9522) (10722) (10781) (10862) (10972) (11012)							सीना आणि भूमापन चिन्ह

गाव नमुना वारा (पिकांची नोंदवही)

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९।

गाव :- वांदा (566923)

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 218/4

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा
वच	हगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					ह.आर. चौ.मी	ह.आर. चौ.मी			ह.आर. चौ.मी
2020-21	खरीप		निभळ	काज		1.2750			

टीप : * सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 04/11/2024

सांकेतिक क्रमांक :- 27330007041698000011202415

(नाव :- एफ. ए. खान)

ग्राम महसूल अधिकारी सांडा :- सावंतवाडी जि :- सिंधुदुर्ग

अ.नं. २०
 अ.नं. २०
 अ.नं. २५
 अ.नं. २५
 काज. २७०
 खान. ७०
 मो. १२५
 अ.नं. १३०
 अ.नं. १२०
 अ.नं. ५०

सत्यप्रत

वनक्षेत्रपाल सावंतवाडी

True copy
 01/12/2024

2024-25

गाव नमुना आठ-अ
धारण जमिनीची नोंदवही (कृषिक)
(आसामीवार खतावणी -- जमावदी पत्रक)

04/11/2024

गाव: बांदा
तालुका: सावंतवाडी
जिल्हा: सिंधुदुर्ग

गाव नमुना सहा मधील नोंद	भूमापन क्रमांक व उपविभाग क्रमांक	क्षेत्र	क्षेत्र	क्षेत्र	वसुलीसाठी	एकूण	लागवडी योग्य क्षेत्र	एकूण क्षेत्र	आकारणी किंवा जुडी	दुमाला जमिनीवरील नुकसान.	स्थानिक उपकर	जि.प. ग्रा. प.
(१)	(२)	(३अ)	(३ब)	(३क)	(४)	(५)	(६अ)	(६ब)	(७)	(८)	(९)	(१०)
खाते क्रमांक 3167	युजेन इन्फ्रा प्रायव्हेट लिमिटेड .											
व्यक्तिगत खातेदार	218/1	1.15.20	0.29.00	1.44.20	0.36	0	2.52	0.36	3.24			
	218/2	5.43.44	1.57.00	7.00.44	1.69	0	11.83	1.69	15.21			
	218/4	2.03.22	0.52.50	2.55.72	0.63	0	4.41	0.63	5.67			
एकूण		8.61.86	2.38.50	11.00.36	2.68	0	18.76	2.68	24.12			

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."
दिनांक :- 04/11/2024
सांकेतिक क्रमांक :- 273300070416980000112024227

(नाव :- एफ. ए. खाते) बांदा
ग्राम सहसल अधिकारी साहा :- बांदा ता :-
सावंतवाडी जि :- सिंधुदुर्ग

सत्यप्रत

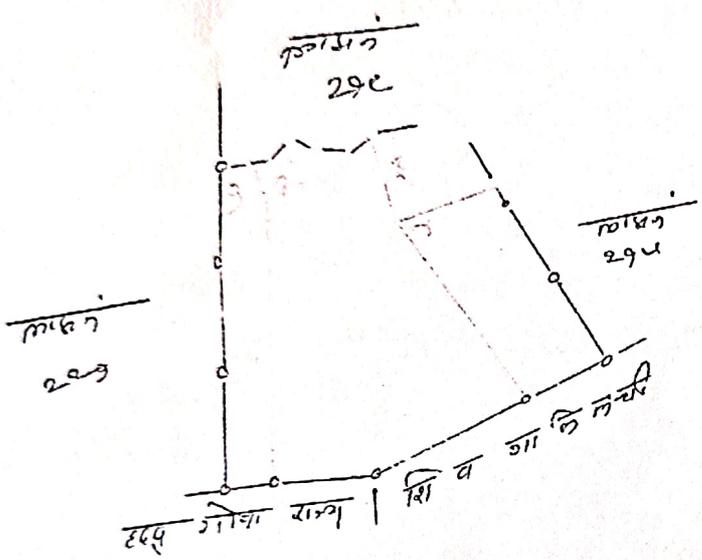
सहायक तालुकाधिकारी सावंतवाडी

Elunkad
True copy
01/12/2024

PHS त्रिभुज २००३

पिंजरा बाँटा
सावतवा - सावतवा
जिम्मा - विद्युत्

सा. नं. २९८
२९८



रु. १:१०००

१५
१६



सर्वेक्षण विभाग
सं. १०८५
२०७३/१२

सर्वेक्षण विभाग
सं. १०८५
सर्वेक्षण विभाग

सत्यप्रत

सर्वेक्षण विभाग
सावतवादी

elunkad
True copy
01/12/2073

FOREST CIRCLE OFFICER BANDA'S OFFICE BANDA

Outward No 173/25.26
Banda dated 10/11/2025

To

Forest Ranger
Savantwad Forest Area

Sub: About the tremendous trees cutting done by Ugain
Company

Ref: Your office letter No B/Gunha-Takarar-421/25.26 dated
8/10/2025

Sir,

In the above-mentioned reference matter, in accordance with the complaint application filed by Shri Sai Prasad Kalyankar staying at Banda regarding the felling of 600 trees in the area of Survey No 218/1, 218/2 and 218/4 owned by Union Infra Private Limited Company at village Banda, on 03.11.2025, along with Forest Guard Tamboli and Arbiters, visited the area of Survey No 218/1, 218/2 and 218/4 owned by Union Infra Private Limited Company at village Banda, inquired about the complaint application and submitted it to the Manager of the company, Shri Mandar Chandrakant Kudav staying at Banda, who was informed about the area of each survey number as per the map. When he visited the area of ownership with the name of his company shown, he found that unpaved roads have been prepared for movement in the said area. Also, in some places, it was seen that the low-lying areas were levelled by filling in soil. When asked about this, Shri Kudav informed

slunkad
True copy
01/12/2025

that 30 trees of the Purples species coming in the middle of the road were cut down within the given time limit by taking permission from the Forest Department under the permission number 11/2024.25 dated 14.12.2024. Accordingly, first Shri Kudav was asked to show the area and its boundaries of the ownership survey number 218/4. Accordingly, he himself inspected the area of the shown area, Banda M S. No. 218/4 as per the map. In this area, a cement concrete retaining wall was built on the left side of the road in the north direction and soil was filled in the low-lying areas and some of the adjacent areas were levelled. Also, on the left side of the road, small plants of mango, cashew, jackfruit, kokum, Amla, tamarind, bahwa etc were seen planted. Also, in the said area, a nursery of many types of ornamental flowers and trees was seen prepared in a shade net. Similarly, in the said area, 4 purple trees were cut down and felled over a period of about 8 to 10 months. When the company manager was asked about the cutting of the said trees, he said that permission had been taken for the cutting of the said trees and the said tree cutting permit was shown. A leaf shed was found in the said area. After that, the arbiters inspected the said area and made sure of the standing trees where species-wise measurement was done when in this area total 343 trees have been found and on the trees serial numbers have been scratched in yellow oil colours and their GO Tags Photos have been taken. In this regard requisite papers of Panchanama are prepared that are being submitted herewith.

On 04/11/2025, in the presence of Forest Guard Tamboli and arbiters, the Manager of Union Infra Private Limited

elunkad
True copy
01/12/2025

Company, Shri Mandar Kudav, was asked to show the area and boundaries of the property survey number 218/2 in the area of village Banda, according to which he himself inspected the area of village Banda, M S. No. 218/2 as per the map and prepared a road for movement in the said area. The purple trees obstructing the said road were cut down with due permission. Shri Kudav also said that 16 trees in the area and adjacent to M S. No 218/1 and 2 and 07 trees in the area were cut down without permission. In this case, the Forest Officer took punitive action under the case of unauthorized tree felling No 30/24.25 dated 25/10/2024 and a fine of Rs.14000/- was imposed in the case of unauthorized tree felling. The fine has been recovered from the person who cut down the trees under receipt number 0526981 and 82 dated 4/11/2025. There is a well-equipped office in the central place in the south direction in the said area. In front of this office, ornamental trees were seen planted on the right and left sides. A solid cement concrete wall has been built in the west direction and soil has been filled in and some adjacent areas have been levelled. After that, a walk-through inspection was conducted in the said area in the presence of the arbiters and the standing trees were confirmed, species-wise counting and measurements were taken. A total of 181 trees were found in the said area and yellow oil-coloured chalk serial numbers have been given on the said trees. Geo-tagged photos have been taken in this regard. Necessary Panchanama documents have been prepared in this regard and are being submitted along with this.

Shri Kudav
True copy
01/12/2025

In the area of village Banda M Survey No 218/1, the Manager of Union Infra Private Limited Company, Shri Mandar Kudav, was asked to show the area and boundaries of the M Survey No 218/1. Accordingly, he himself inspected the area of village Banda M No 218/1 as per the map and prepared a road for the movement of people in the said area. The purple trees obstructing the said road were cut down with due permission. Shri Kudav also said that 16 trees in the area and adjacent M No. 218/1 and 2 and 07 trees in the area were cut down without permission. In this case, the Forest Officer has taken punitive action under the Unlicensed Tree Felling Serial No 30/24.25 dated 25/10/2024. A fine of Rs.14000/- has been imposed in the case of unlicensed tree felling. The fine was paid by the person who cut the trees 0526981 and 82 dated 4/11/2025 have been recovered. A shed of leaves was found in the said area. The arbiters inspected the said area and confirmed the standing trees, counted them species-wise and took measurements. A total of 112 trees were found in the said area and the said trees have been given yellow oil-coloured chalk serial numbers. And geo-tagged photos have been taken in this regard. Necessary Panchanama documents have been prepared in this regard and are being submitted herewith. No new tree felling was found during the inspection. A separate measurement list of the counted trees has been prepared and is being submitted herewith. The details of the trees in the said area are as follows.

Elunkad
True copy
01/12/2025

Village	M S No	Trees as per the certificate of Tahasildar Savantwadi	Trees felled by way of taking permission of Tree Officer Savantwadi	Trees felled without permission	Actually trees available	Remark
Banda	218/4, 218/2 & 218/1	585	30	23	636	The area has newly planted seedlings, nurseries, planted ornamental trees, and there are small thorny vines and various types of shrubs throughout the area.

This is humbly submitted for information.

SD
Circle Forest Officer
Banda

Encl: Panchanama, list of trees, statement, photo

slunkad
True copy
01/12/2025

PANCHANAMA

Arbiters:

1. Shri Suraj Suresh Manjrekar, Age 29, staying at Banda, occupation-agriculture
2. Shri Laxman Dattatray Gadkari, Age 58, staying at Banda, occupation-agriculture

We, the above five persons, have been summoned before the Forest Officer Banda and Forest Guard Tamboli and, as per the complaint filed by the complainant Shri Sai Prasad Kalyankar staying at Banda regarding the felling of trees in the area of Banda M No 218/1, 2 and 4 owned by Eugene Infra Pvt. Ltd in village Banda, in accordance with the complaint filed by the complainant Shri Sai Prasad Kalyankar staying in Banda, in accordance with the order given by the Forest Officer Sawantwadi to visit the area of Banda M No. 218/1, 2 and 4 to ascertain whether the felling has occurred or not and to count all the trees in the said area species-wise and submit a report. As per the order given, we are giving our five-point opinion of the facts on the spot as follows:

As mentioned above, we, the arbiters, as well as the above forest officers and employees, have gathered at M No. 218/4, Banda. After gathering at the said place, Eugene Infra Pvt. Ltd Manager Shri Mandar Chandrakant Kudav staying at Banda was present and before us the above Forest Officer told us that Shri Sai Prasad Kalyankar staying

elunkad
True copy
01/12/2025

at Banda had a complaint regarding the felling of 600 trees by Eugene Infra Pvt. Ltd in Banda M No 218/1, 2 and 4. In accordance with the said prepared application, as per the order given by the Chief Forest Officer Sawantwadi to visit the said area and ascertain whether there has been any deforestation or not and to submit a report by counting all the forest areas species-wise, we, the arbiters, the above Forest Officers and employees, have gathered at Banda M No 218/4 and the Manager of the company, Shri Mandar Chandrakant Kudava staying at Banda, showed us the documents such as 7/12, 8A and map of the area Banda M No. 218/1, 2 and 4. Accordingly, after inspecting the boundaries of the area of Banda M No 218/4 as per the map, it is seen that roads have been prepared to move around the said area and Mr Kudav is stating in person that he has taken permission from the Revenue Department for this work. Mr. Kudav is stating that he has obtained permission for felling 30 restricted purple trees coming along the road in the said area in the year 2024-25 and he showed the said felling permit to us the arbiters. Both the names of Eugene Infra Pvt. Ltd. are visible. Also, when examining the boundary of the said area as per the map, it is seen that a solid cement concrete wall has been erected in the north direction and soil has been filled in it. It is seen that it has been leveled in some places. On the left side of the road, a nursery of many ornamental flower trees is seen. Similarly, fruit trees like mango, jackfruit, cashew, kokum, amla are seen planted on the left side of the road. On the east side the tin shed is appearing as erected. Similarly, while inspecting the area of Banda M No 218/4 in front of our Panchayat, we Panchayats have ensured that there is green

Shunkad
True copy
01/12/2024

grass, trees, bushes, and vines, and that no new trees have been cut down in the said area. In this area, it appears that the purple trees were cut down and cleared over a period of 4 to 8 to 10 months. When we asked the company manager, Mr. Kudav, about the cutting of these trees, he said that he had obtained proper permission for the cutting of these purple trees and showed us the cutting permit. Similarly, cashew tree 1 is seen to have fallen. All the trees standing in the said area have been measured species-wise with yellow oil-colored chalk and serial numbers have been given on them before our panel and the measurement list is attached herewith. Geo-talk photos have been taken in this regard.

In presence of us the arbiters doing inspection after moving in the area of Village Banda M S No 218/4 new trees cutting is not appearing about which we arbiters have got confirmed. Similarly in this area total ___ prohibited trees are appearing as planted.

We arbiters have made this Panchanama as per the factual situation and after reading it is found as correct hence we have made our signatures thereon.

Place: Banda

SD

Date: 3/11/2025

Suraj Suresh Manjrekar

SD

SD

Mandar Chandrakant Kudav

Forest Guard Tamboli

SD

Forester

Elunkad
True copy
01/12/2025

STATEMENT

Before Forester Banda

The statement giver I Shri Mandar Chandrakant Kudav, staying at Banda, age 39, occupation Manager of Eugene Infra Pvt. Ltd hereby giving the statement that:

I am resident of Village Banda Sarmatwadi and working as Manager of the Company named Eugene Infra Pvt. Ltd. As per the complaint application given by Shri Saiprasad Kalyankar staying at Banda today I have come before you arbiters and after perusing the factual situation on the spot has shown by moving in the entire area of Village-Banda M S No 218/4. For walking in this area raw road has been prepared and after obtaining permission from Forest Dept I have removed the trees coming in the way and for that I have obtained permission of Revenue Department. Similarly by way of erecting solid concrete wall in that I have put soil and at some place flattening has been done. Similarly in this area new mango, cashew, jackfruit, kokum, amla etc fruit trees have been planted. Similarly I have made flowers garden of different types. These fruit and flowers trees in this area water is being given in time and for the workers stay rough tin shed has been made. Similarly in this area when you have done inspection with the arbiters there is no any new tree found as planted. In this area you have done measurement of trees as per the species and has prepared Panchanama of factual situation which is acceptable to me and it is as per the factual situation. Hence the complaint application give by Shri Saiprasad Kalyankar staying at

elunkad
True copy
01/12/2025

Banda is mischievous as in this area new trees planting has not been made about which the arbiters have got confirmation.

This statement has been written as told by me and after reading it is found correct hence I have made my signature thereon.

Place: Banda
Date: 3/11/2025

SD
Mandar Chandrakant Kudav

Before
SD
Forester Banda

elunkad
True copy
01/12/2025

LIST OF MEASUREMENT OF THE TREES IN M S NO 218/4 OF VILLAGE BANDA

Sr. No	Caste (Nature)	Siege cm	Approx height meter
1	Purple	110	15.00
2	Kinal	99	14.00
3	Purple	120	14.00
4	Mango	130	9.00
5	Purple	110	14.00
6	Mango	117	15.00
7	Mango	36	5.50
8	Mango	111	15.00
9	Purple	135	14.50
10	Purple	195	15.00
11	Purple	90	10.00
12	Purple	70	18.00
13	Purple	120	19.00
14	Purple	200	18.30
15	Purple	70	10.00
16	Purple	95	14.00
17	Purple	145	18.00
18	Cashew	102	6.00
19	Purple	130	12.00
20	Jackfruit	130	17.00
21	Chaal	55	9.00
22	Cashew	45	4.00
23	Purple	80	17.00
24	Purple	95	14.00
25	Guava	43	5.00
26	Cashew	100	7.00

slunkad
True copy
01/12/2024

27	Purple	100	14.00
28	Chaal	56	7.00
29	Purple	115	18.00
30	Purple	55	7.00
31	Mango	70	8.00
32	Chaal	60	8.00
33	Chaal	61	8.00
34	Purple	94	12.00
35	Jackfruit	72	15.00
36	Purple	97	18.00
37	Purple	85	14.00
38	Cashew	55	4.00
39	Naava	35	6.00
40	Naava	70	9.00
41	Purple	100	13.00
42	Cashew	38	4.00
43	Purple	90	14.00
44	Cashew	80	7.00
45	Bhetadamad	78	Dried
46	Bhetadamad	30	10.00
47	Kinkal	28	4.00
48	Bhirand	30	7.00
49	Jackfruit	71	15.00
50	Cashew	61	5.00
51	Jackfruit	99	11.00
52	Jackfruit	45	7.00
53	Jackfruit	100	9.00
54	Jackfruit	72	11.00
55	Cashew	33	3.00
56	Cashew	35	4.00

slunkad
True copy
01/12/2025

57	Cashew	60	5.50
58	Cashew	80	7.00
59	Purple	110	18.00
60	Ain	106	14.00
61	Mango	30	5.00
62	Cashew	60	Fallen down
63	Purple	102	19.00
64	Purple	100	15.00
65	Cashew	100	8.00
66	Kumbha	84	12.00
67	Kalri	70	15.00
68	Cashew	55	7.00
69	Cashew	44	4.50
70	Ain	104	14.00
71	Cashew	45	5.00
72	Kinal	102	12.00
73	Purple	95	14.00
74	Cashew	105	8.00
75	Cashew	60	7.00
76	Kinal	83	9.00
77	Bhetadamad	101	18.00
78	Bhetadamad	117	21.00
79	Bhetadamad	125	23.00
80	Bhetadamad	120	22.00
81	Bhetadamad	120	22.00
82	Cashew	45	4.00
83	Cashew	70	6.00
84	Cashew	30	4.00
85	Cashew	110	6.50
86	Kinal	85	11.00

Elunkad
True copy
01/12/2024

87	Purple	107	14.00
88	Cashew	30	4.00
89	Cashew	90	6.00
90	Mango	101	11.00
91	Mango	130	12.00
92	Ain	97	12.00
93	Purple	94	14.00
94	Kinal	45	11.00
95	Mango	100	12.00
96	Cashew	43	5.00
97	Cashew	40	4.00
98	Purple	128	18.00
99	Purple	137	21.00
100	Mango	53	8.00
101	Purple	105	13.00
102	Mango	98	8.00
103	Purple	89	12.00
104	Bhirand	97	15.00
105	Kinal	60	11.00
106	Cashew	87	8.00
107	Purple	115	14.00
108	Chaal	55	7.00
109	Jackfruit	94	13.00
110	Mango	74	12.00
111	Purple	126	19.00
112	Purple	65	11.00
113	Cashew	50	7.00
114	Cashew	60	6.00
115	Purple	122	18.00
116	Purple	120	19.00

slunkad
True copy
01/12/2025

117	Purple	99	16.00
118	Cashew	43	6.00
119	Cashew	82	7.00
120	Purple	106	14.00
121	Cashew	57	6.00
122	Cashew	71	7.50
123	Purple	134	21.00
124	Cashew	60	7.00
125	Cashew	30	4.00
126	Cashew	30	4.00
127	Cashew	125	9.00
128	Cashew	116	7.00
129	Cashew	99	8.00
130	Cashew	70	7.00
131	Purple	130	12.00
132	Cashew	56	7.00
133	Purple	160	22.00
134	Cashew	70	5.00
135	Cashew	45	4.00
136	Cashew	45	4.00
137	Cashew	50	4.00
138	Cashew	81	7.00
139	Purple	105	13.00
140	Cashew	85	8.00
141	Ain	75	12.00
142	Ain	97	12.00
143	Cashew	43	5.00
144	Cashew	45	4.00
145	Cashew	26	4.00
146	Cashew	90	8.00

Elumkaad
True copy
01/12/2025

147	Chaal	82	12.00
148	Purple	128	14.00
149	Kinal	30	5.00
150	Cashew	64	7.00
151	Cashew	44	5.00
152	Cashew	103	8.00
153	Cashew	30	4.00
154	Purple	107	14.00
155	Kinal	65	9.00
156	Bhetadamad	110	17.00
157	Kavri	81	14.00
158	Kavri	86	15.00
159	Cashew	41	Dead 5.00
160	Purple	145	15.00
161	Purple	127	18.00
162	Cashew	57	5.00
163	Kinal	110	9.00
164	Cashew	80	9.00
165	Cashew	40	6.00
166	Cashew	30	5.00
167	Cashew	45	7.00
168	Cashew	40	5.00
169	Cashew	106	8.00
170	Cashew	134	9.00
171	Cashew	94	7.00
172	Cashew	70	8.00
173	Cashew	65	7.00
174	Chaal	68	7.00
175	Jackfruit	115	14.00
176	Cashew	68	7.00

elunkad
True copy
01/12/2024

177	Purple	123	18.00
178	Purple	152	21.00
179	Nrm	80	15.00
180	Nrm	92	16.00
181	Nrm	80	14.00
182	Cashew	60	7.00
183	Cashew	75	7.50
184	Cashew	50	7.00
185	Cashew	45	4.00
186	Cashew	70	7.00
187	Bhetadamad	120	17.00
188	Purple	115	13.00
189	Mango	45	8.00
190	Mango	30	5.00
191	Purple	152	19.00
192	Kumbha	55	8.00
193	Cashew	50	4.00
194	Cashew	67	7.00
195	Cashew	93	9.00
196	Cashew	46	5.00
197	Cashew	48	5.00
198	Cashew	55	5.00
199	Cashew	87	7.00
200	Purple	150	18.00
201	Mango	110	9.00
202	Purple	80	14.00
203	Kokam	65	11.00
204	Kokam	115	14.00
205	Nak	111	13.00
206	Purple	152	17.00

elunkad
True copy
01/12/2024

207	Purple	152	14.00
208	Mango	145	10.00
209	Mango	50	7.00
210	Nak	154	19.00
211	Cashew	33	4.00
212	Cashew	95	7.00
213	Cashew	45	4.00
214	Kinal	132	13.00
215	Cashew	57	7.00
216	Cashew	47	6.00
217	Cashew	76	7.00
218	Cashew	102	8.00
219	Cashew	91	7.00
220	Cashew	54	6.00
221	Cashew	54	6.00
222	Purple	120	14.00
223	Cashew	30	4.00
224	Kinal	85	11.00
225	Purple	100	13.00
226	Purple	126	7.00
227	Cashew	58	7.00
228	Cashew	94	8.00
229	Cashew	58	7.00
230	Purple	145	18.00
231	Cashew	43	5.00
232	Purple	132	18.00
233	Bhetadamad	40	10.00
234	Mango	50	10.00
235	Bhetadamad	115	17.00
236	Purple	90	14.00

slunkad
True copy
01/12/2025

237	Mirad	45	Died
238	Purple	70	12.00
239	Mirad	50	8.00
240	Purple	55	7.00
241	Cashew	35	3.00
242	Mango	55	6.00
243	Kavri	65	Died
244	Akeria	55	7.00
245	Purple	65	9.00
246	Kateasun	60	8.00
247	Purple	65	9.00
248	Cashew	75	7.00
249	Purple	100	13.00
250	Cashew	80	7.00
251	Cashew	50	5.00
252	Cashew	45	5.00
253	Cashew	60	6.00
254	Cashew	50	7.00
255	Cashew	65	6.00
256	Kinal	50	7.00
257	Cashew	65	7.00
258	Cashew	60	6.00
259	Cashew	70	7.00
260	Cashew	65	6.00
261	Cashew	55	6.00
262	NL	95	12.00
263	Cashew	145	7.00
264	Cashew	98	8.00
265	Cashew	60	6.00
266	Kinal	60	7.00

slunkad
True Copy
01/12/2025

267	Cashew	75	7.00
268	Cashew	65	6.00
269	Cashew	60	6.00
270	NL	95	13.00
271	Cashew	60	6.00
272	Kinal	78	12.00
273	Cashew	60	6.00
274	Purple	124	21.00
275	Kumbha	55	7.00
276	Purple	70	11
277	Kinal	50	6.00
278	Cashew	60	6.00
279	Cashew	65	6.00
280	Kumbha	70	8.00
281	Kumbha	90	10.00
282	Cashew	70	7.00
283	Cashew	75	7.00
284	Cashew	86	8.00
285	Cashew	60	5.00
286	Purple	120	17.00
287	Cashew	65	6.00
288	Cashew	45	4.00
289	Cashew	85	7.00
290	Cashew	80	7.00
291	Cashew	78	7.00
292	Purple	134	18.00
293	Cashew	80	7.00
294	Cashew	65	4.00
295	Cashew	70	8.00
296	Cashew	92	8.00

elunkad
True copy
01/12/2024

297	Cashew	60	7.00
298	Purple	145	19.00
299	Cashew	97	8.00
300	PLS	70	8.00
301	Cashew	65	7.00
302	Kateasun	65	8.00
303	Purple	124	18.00
304	NK	83	15.00
305	NK	85	13.00
306	Cashew	75	7.00
307	Cashew	65	7.00
308	Cashew	75	7.00
309	Kinal	30	5.00
310	Kinal	40	4.00
311	Kinal	50	5.00
312	Kinal	35	4.00
313	Cashew	60	7.00
314	Cashew	85	7.00
315	Cashew	70	7.00
316	Cashew	85	8.00
317	Purple	145	19.00
318	Kinal	90	9.00
319	Cashew	70	6.00
320	Cashew	90	7.00
321	Kumbha	175	13.00
322	Cashew	70	7.00
323	Cashew	75	6.00
324	Cashew	72	7.00
325	Kinal	95	10.00
326	Purple	90	11.00

elunkad
True copy
01/12/2025

327	Cashew	70	7.00
328	Cashew	98	8.00
329	Cashew	95	8.00
330	Cashew	98	8.00
331	Cashew	80	7.00
332	NS	280	14.00
333	Cashew	105	7.00
334	Cashew	90	8.00
335	Cashew	72	7.00
336	Kumbha	85	9.00
337	Kinal	92	11.00
338	PLS	45	6.00
339	Cashew	90	7.00
340	Mango	138	12.00
341	Cashew	30	4.00
342	KTK	125	9.00
343	NRM	97	11.00

The measurement of the trees is as shown above. This measurement has been taken in presence of us the arbiters. Hence we have given our signatures.

Place: Banda SD
Date: 3/11/2025 Suraj Suresh Manjrekar

SD
Mandar Chandrakant Kudav

elunkad
True copy
01/12/2025

PANCHANAMA

Arbiters:

1. Shri Suraj Suresh Manjrekar, Age 29, staying at Banda, occupation-agriculture
2. Shri Laxman Dattatray Gadkari, Age 58, staying at Banda, occupation-agriculture

We, the above five persons, have been summoned before the Forest Officer Banda and Forest Guard Tamboli and, as per the complaint filed by the complainant Shri Sai Prasad Kalyankar staying at Banda regarding the felling of trees in the area of Banda M No 218/1, 2 and 4 owned by Eugene Infra Pvt. Ltd in village Banda, in accordance with the complaint filed by the complainant Shri Sai Prasad Kalyankar staying in Banda, in accordance with the order given by the Forest Officer Sawantwadi to visit the area of Banda M No. 218/1, 2 and 4 to ascertain whether the felling has occurred or not and to count all the trees in the said area species-wise and submit a report. As per the order given, we are giving our five-point opinion of the facts on the spot as follows:

As mentioned above, we, the arbiters, as well as the above forest officers and employees, have gathered at M No. 218/1, Banda. After gathering at the said place, Eugene Infra Pvt. Ltd Manager Shri Mandar Chandrakant Kudav staying at Banda was present and before us the above Forest Officer told us that Shri Sai Prasad Kalyankar staying

elunkad
True copy
01/12/2025

at Banda had a complaint regarding the felling of 600 trees by Eugene Infra Pvt. Ltd in Banda M No 218/1, 2 and 4. In accordance with the said prepared application, as per the order given by the Chief Forest Officer Sawantwadi to visit the said area and ascertain whether there has been any deforestation or not and to submit a report by counting all the forest areas species-wise, we, the arbiters, the above Forest Officers and employees, have gathered at Banda M No 218/1 and the Manager of the company, Shri Mandar Chandrakant Kudava staying at Banda, showed us the documents such as 7/12, 8A and map of the area Banda M No. 218/1, 2 and 4. Accordingly, after inspecting the boundaries of the area of Banda M No 218/1 as per the map, it is seen that roads have been prepared to move around the said area and Mr Kudav is stating in person that he has taken permission from the Revenue Department for this work. Mr. Kudav is stating that he has obtained permission for felling 30 restricted purple trees coming along the road in the said area in the year 2024-25 and he showed the said felling permit to us the arbiters. Both the names of Eugene Infra Pvt. Ltd. are visible. Similarly Shri Kudav is saying that the trees of purple coming in the road are felled by us by obtaining its permission. Other than this the trees coming in the way Mango Trees 2, Purple 3, Kinal-01 and NN-1 total 7 trees and unrestricted 16 trees have been felled by us without permission for which we have paid the fine and we have obtained its official receipt. By way of moving in this area with the arbiters we have seen green grass, trees and bushes and vines and in western side tin shed is appearing as erected. Similarly, after perusing in this area new tree planting is not appearing about which we arbiters have

slunkad
True copy
01/12/2025

made confirmation. Thereafter, all the trees standing in the said area have been measured species-wise with yellow oil-colored chalk and serial numbers have been given on them before our panel and the measurement list is attached herewith. Geo-talk photos have been taken in this regard.

In presence of us the arbiters after doing inspection in the area of M S No 218/1 new trees felling is not appearing about which we arbiters have made confirmation. Similarly in this area restricted and unrestricted total 112 trees are appearing as planted.

We arbiters have written said Panchanama as per the factual situation on the spot and as it was found correct we have made our signatures thereon.

Place: Banda

SD

Date: 3/11/2025

Suraj Suresh Manjrekar

SD

Mandar Chandrakant Kudav

SD

Forest Guard Tamboli

SD

Forester

elunkad
True copy
01/12/2025

STATEMENT

Before Forester Banda

The statement giver I Shri Mandar Chandrakant Kudav, staying at Banda, age 39, occupation Manager of Eugene Infra Pvt. Ltd hereby giving the statement that:

I am resident of Village Banda Sarmatwadi and working as Manager of the Company named Eugene Infra Pvt. Ltd. As per the complaint application given by Shri Saiprasad Kalyankar staying at Banda today I have come before you arbiters and after perusing the factual situation on the spot has shown by moving in the entire area of Village-Banda M S No 218/1. For walking in this area rough road has been prepared and the trees coming in the way are felled with the official permission of Forest Department. Similarly for this road by way of doing soil filling the rough road has been prepared. Regarding this excavation I have officially obtained permission of Revenue Department. Similarly while preparing the road the trees coming in middle of the road Mango-2, Purple 3, Kinal-1, NN-1 total 7 trees and unrestricted trees 16, as they were coming in M S No 218/1 and 2 the unrestricted 16 trees have been felled by us without permission for which we have paid the fine and we have obtained its official receipt. In this area, by moving with the arbiters when inspection done new trees planting is not appearing. Thereafter, all the trees standing in the said area have been measured species-wise with yellow oil-colored chalk and serial numbers have been given on them before our panel and the measurement list is prepared. The

Elunkad
True copy
01/12/2025

Panchanama made is acceptable to me and as per factual situation it is true and correct. Hence the application given by Shri Saiprasad Kalyankar is mischievous and in this area new planting of trees has not been done about which you and the arbiters have made confirmation.

We arbiters have written said Panchanama as per the factual situation on the spot and as it was found correct we have made our signatures thereon.

Place: Banda

Date: 3/11/2025

SD

Suraj Suresh Manjrekar

SD

Mandar Chandrakant Kudav

SD

Forest Guard Tamboli

SD

Forester

Elunkad
True copy
01/12/2025

LIST OF MEASUREMENT OF THE TREES IN M S NO 218/1 OF VILLAGE BANDA

Sr. No	Caste (Nature)	Siege cm	Approx height meter
1	Hela	72	14.00
2	Kinal	100	9.00
3	Cashew	103	Died
4	Avalon	45	7.00
5	Avalon	30	6.00
6	Hela	68	8.00
7	Purple	135	14.00
8	Hela	109	12.00
9	Chandivada	100	12.00
10	Kinal	92	9.00
11	Kinal	84	8.00
12	Chandivada	30	Died
13	Kinal	40	7.00
14	Kinal	71	9.00
15	Chandivada	65	8.00
16	Chandivada	60	8.00
17	Kinal	105	9.00
18	Kinal	90	11.00
19	Cashew	85	7.00
20	Hela	145	18.00
21	Cashew	80	Died
22	Kinal	65	8.00
23	Kinal	60	7.00
24	Kinal	110	11.00
25	Kinal	68	8.00
26	Chandivada	35	5.00

elunkad
True copy
01/12/2025

27	Ktrm	52	6.00
28	Purple	106	12.00
29	Kumbha	75	7.00
30	Cashew	65	6.00
31	Cashew	70	7.00
32	Cashew	80	8.00
33	Kinal	30	4.00
34	Kinal	30	4.00
35	Cashew	65	6.00
36	Kinal	70	6.00
37	Kinal	70	7.00
38	Kinal	85	7.00
39	Cashew	50	7.00
40	Mango	140	9.00
41	Purple	132	17.00
42	Purple	165	18.00
43	Cashew	103	7.00
44	Cashew	60	6.00
45	Kinal	65	8.00
46	NRM	60	7.00
47	Kinal	70	8.00
48	Cashew	55	5.00
49	Cashew	65	6.00
50	Purple	80	11.00
51	Purple	90	12.00
52	Chaal	42	7.00
53	Purple	110	12.00
54	Purple	55	6.00
55	Kinal	70	7.00
56	Purple	110	13.00

Elunkad
True Copy
01/12/2025

57	Kinal	107	11.00
58	Kinal	60	6.00
59	Purple	140	13.00
60	Purple	45	5.00
61	Kinal	70	8.00
62	Cashew	30	3.00
63	Purple	145	18.00
64	Purple	120	14.00
65	Purple	125	14.00
66	Purple	90	10.00
67	Cashew	45	4.00
68	Kinal	75	8.00
69	Cashew	58	7.00
70	Chaal	82	8.00
71	Kumbha	65	7.00
72	Purple	65	7.00
73	Purple	45	7.00
74	Purple	130	13.00
75	Sets	150	14.00
76	Kinal	70	9.00
77	Kumbha	130	10.00
78	Kinal	85	8.00
79	Kinal	60	7.00
80	Cashew	35	4.00
81	Kinal	38	4.00
82	Cashew	76	7.00
83	Cashew	58	5.00
84	Cashew	55	4.00
85	Chaal	70	7.00
86	Kinal	65	7.00

Slunkad
True copy
01/12/2024

87	Purple	180	18.00
88	Cashew	35	4.00
89	Cashew	20	3.00
90	Cashew	65	6.00
91	Purple	170	
92	Kinal	80	9.00
93	Purple	135	17.00
94	Purple	78	11.00
95	Purple	160	14.00
96	Purple	130	13.00
97	Purple	130	15.00
98	Purple	188	17.00
99	Purple	120	14.00
100	Purple	140	18.00
101	Cashew	57	5.00
102	Purple	143	14.00
103	Purple	150	17.00
104	Cashew	92	7.00
105	Purple	140	17.00
106	Purple	110	16.00
107	Purple	120	14.00
108	Kinal	45	5.00
109	Vd	130	14.00
110	Purple	85	14.00
111	Cashew	11	9.00
112	Jackfruit	120	16.00

The measurement of the trees is as shown above. This measurement has been taken in presence of us the arbiters. Hence we have given our signatures.

Elunkod
True copy
01/12/2024

Place: Banda SD
Date: _/11/2025 Suraj Suresh Manjrekar

SD
Mandar Chandrakant Kudav

elunkad
True copy
01/12/2025

PANCHANAMA

Arbiters:

1. Shri Suraj Suresh Manjrekar, Age 29, staying at Banda, occupation-agriculture
2. Shri Laxman Dattatray Gadkari, Age 58, staying at Banda, occupation-agriculture

We, the above five persons, have been summoned before the Forest Officer Banda and Forest Guard Tamboli and, as per the complaint filed by the complainant Shri Sai Prasad Kalyankar staying at Banda regarding the felling of trees in the area of Banda M No 218/1, 2 and 4 owned by Eugene Infra Pvt. Ltd in village Banda, in accordance with the complaint filed by the complainant Shri Sai Prasad Kalyankar staying in Banda, in accordance with the order given by the Forest Officer Sawantwadi to visit the area of Banda M No. 218/1, 2 and 4 to ascertain whether the felling has occurred or not and to count all the trees in the said area species-wise and submit a report. As per the order given, we are giving our five-point opinion of the facts on the spot as follows:

As mentioned above, we, the arbiters, as well as the above forest officers and employees, have gathered at M No. 218/2, Banda. After gathering at the said place, Eugene Infra Pvt. Ltd Manager Shri Mandar Chandrakant Kudav staying at Banda was present and before us the above Forest Officer told us that Shri Sai Prasad Kalyankar staying

Shunkad
True copy
01/12/2025

at Banda had a complaint regarding the felling of 600 trees by Eugene Infra Pvt. Ltd in Banda M No 218/1, 2 and 4. In accordance with the said prepared application, as per the order given by the Chief Forest Officer Sawantwadi to visit the said area and ascertain whether there has been any deforestation or not and to submit a report by counting all the forest areas species-wise, we, the arbiters, the above Forest Officers and employees, have gathered at Banda M No 218/2 and the Manager of the company, Shri Mandar Chandrakant Kudava staying at Banda, showed us the documents such as 7/12, 8A and map of the area Banda M No. 218/1, 2 and 4. Accordingly, after inspecting the boundaries of the area of Banda M No 218/2 as per the map, it is seen that roads have been prepared to move around the said area and Mr Kudav is stating in person that he has taken permission from the Revenue Department for this work. Mr. Kudav is stating that he has obtained permission for felling 30 restricted purple trees coming along the road in the said area in the year 2024-25 and he showed the said felling permit to us the arbiters. Both the names of Eugene Infra Pvt. Ltd. are visible. Similarly Shri Kudav is saying that the trees of purple coming in the road are felled by us by obtaining its permission. Other than this the trees coming in the way Mango Trees 2, Purple 3, Kinal-01 and NN-1 total 7 trees and unrestricted 16 trees have been felled by us without permission for which we have paid the fine and we have obtained its official receipt. By way of moving in this area with the arbiters we have seen green grass, trees and bushes and vines and in western side tin shed is appearing as erected. Similarly, after perusing in this area new tree planting is not appearing about which we arbiters have

Shankar
True copy
01/12/2025

made confirmation. Thereafter, all the trees standing in the said area have been measured species-wise with yellow oil-colored chalk and serial numbers have been given on them before our panel and the measurement list is attached herewith. Geo-talk photos have been taken in this regard.

In presence of us the arbiters after doing inspection in the area of M S No 218/1 new trees felling is not appearing about which we arbiters have made confirmation. Similarly in this area restricted and unrestricted total 112 trees are appearing as planted.

We arbiters have written said Panchanama as per the factual situation on the spot and as it was found correct we have made our signatures thereon.

Place: Banda

SD

Date: 4/11/2025

Suraj Suresh Manjrekar

SD

SD

Mandar Chandrakant Kudav

Forest Guard Tamboli

SD

Forester

elunkod
True copy
01/12/2025

STATEMENT

Before Forester Banda

The statement giver I Shri Mandar Chandrakant Kudav, staying at Banda, age 39, occupation Manager of Eugene Infra Pvt. Ltd hereby giving the statement that:

I am resident of Village Banda Sarmatwadi and working as Manager of the Company named Eugene Infra Pvt. Ltd. As per the complaint application given by Shri Saiprasad Kalyankar staying at Banda today I have come before you arbiters and after perusing the factual situation on the spot has shown by moving in the entire area of Village-Banda M S No 218/2. For walking in this area rough road has been prepared and the trees coming in the way are felled with the official permission of Forest Department. Similarly for this road by way of doing soil filling the rough road has been prepared. Regarding this excavation I have officially obtained permission of Revenue Department. Similarly while preparing the road the trees coming in middle of the road Mango-2, Purple 3, Kinal-1, NN-1 total 7 trees and unrestricted trees 16, as they were coming in M S No 218/1 and 2 the unrestricted 16 trees have been felled by us without permission for which we have paid the fine and we have obtained its official receipt. In this area, by moving with the arbiters when inspection done new trees planting is not appearing. Thereafter, all the trees standing in the said area have been measured species-wise with yellow oil-colored chalk and serial numbers have been given on them before our panel and the measurement list is prepared. The

Shunkad
True copy
01/12/2025

Panchanama made is acceptable to me and as per factual situation it is true and correct. Hence the application given by Shri Saiprasad Kalyankar is mischievous and in this area new planting of trees has not been done about which you and the arbiters have made confirmation.

We arbiters have written said Panchanama as per the factual situation on the spot and as it was found correct we have made our signatures thereon.

Place: Banda

Date: 4/11/2025

SD

Suraj Suresh Manjrekar

SD

Mandar Chandrakant Kudav

SD

Forest Guard Tamboli

elunkad
True copy
01/12/2025

**LIST OF MEASUREMENT OF THE TREES IN M S NO
218/2 OF VILLAGE BANDA**

Sr. No	Caste (Nature)	Siege cm	Approx height meter
1	Mango	250	12.00
2	Mango	165	11.00
3	Purple	160	18.00
4	Cashew	99	8.00
5	Cashew	40	7.00
6	Cashew	35	4.00
7	Kinal	150	19.00
8	Cashew	110	8.00
9	Cashew	60	7.00
10	Cashew	65	6.00
11	Cashew	70	6.00
12	Cashew	110	7.00
13	NP	95	9.00
14	NP	155	12.00
15	NP	160	13.00
16	Cashew	107	7.00
17	NP	120	11.00
18	Purple	130	17.00
19	Cashew	95	8.00
20	Umbar	105	7.00
21	Cashew	60	6.00
22	Cashew	80	7.00
23	Purple	165	18.00
24	Purple	150	19.00
25	Cashew	60	4.00
26	Kumbha	75	9.00

slunkad
True copy
01/12/2025

27	Purple	115	18
28	Cashew	110	7.00
29	NP	120	11.00
30	Cashew	70	7.00
31	Cashew	110	7.00
32	Cashew	65	6.00
33	SLI	80	9.00
34	Cashew	120	8.00
35	Kinal	125	17.00
36	Cashew	60	7.00
37	Cashew	65	7.00
38	Cashew	25	3.00
39	Purple	170	18.00
40	Kinal	70	9.00
41	Kinal	85	9.00
42	Kinal	85	9.00
43	Kumbha	135	8.00
44	Cashew	70	7.00
45	Kinal	80	8.00
46	Cashew	120	8.00
47	Kinal	85	11.00
48	Purple	230	19.00
49	Purple	125	17.00
50	Purple	165	18.00
51	Cashew	60	7.00
52	NRM	79	12.00
53	NRM	66	10.00
54	NRM	72	12.00
55	Chaal	87	9.00
56	NRM	30	7.00

Elunkad
True Copy
01/12/2025

57	Cashew	70	7.00
58	Purple	145	19.00
59	Cashew	60	5.00
60	Chaal	110	13.00
61	NRM	38	5.00
62	Cashew	60	7.00
63	Cashew	50	7.00
64	Chaal	90	8.00
65	Cashew	100	8.00
66	Chaal	60	8.00
67	Kvri	110	13.00
68	Mango	138	12.00
69	Cashew	115	8.00
70	Jackfruit	90	14.00
71	Cashew	65	7.00
72	Cashew	72	8.00
73	Biba	79	7.00
74	Purple	113	12.00
75	Purple	109	11.00
76	Kinal	104	9.00
77	Purple	60	8.00
78	Purple	120	14.00
79	Purple	122	17.00
80	Cashew	80	7.00
81	Cashew	69	8.00
82	Purple	99	13.00
83	Purple	104	11.00
84	Purple	105	10.00
85	Chandivada	66	5.00
86	Kinal	60	8.00

Elunkad
True copy
01/12/2024

87	Chandivda	60	8.00
88	Bhetadamad	65	11.00
89	Chandivda	70	12.00
90	Chandivda	45	8.00
91	Bhetadamad	80	12.00
92	Chandivda	68	11.00
93	Purple	170	14.00
94	NP	25	6.00
95	Chandivda	50	7.00
96	Purple	65	9.00
97	Purple	68	9.00
98	Purple	95	11.00
99	Purple	50	7.00
100	Jackfruit	65	8.00
101	Nagalkuda	25	5.00
102	Purple	90	12.00
103	Purple	35	5.00
104	Purple	60	7.00
105	Purple	70	9.00
106	Purple	68	7.00
107	Purple	65	8.00
108	Purple	70	8.00
109	Bhetadamad	45	10.00
110	Bhetadamad	35	9.00
111	Kinal	38	6.00
112	Purple	90	12.00
113	Purple	105	13.00
114	Purple	110	12.00
115	Cashew	70	7.00
116	Cashew	50	6.00

Elunkad
True copy
01/12/2025

117	Mango	75	8.00
118	Bhetadamad	110	12.00
119	Purple	115	14.00
120	Purple	125	18.00
121	Purple	95	11.00
122	Purple	120	17.00
123	Bhetadamad	70	13.00
124	Purple	85	11.00
125	Cashew	70	8.00
126	Cashew	110	8.00
127	Hela	135	18.00
128	KRML	77	11.00
129	Cashew	100	8.00
130	Kinal	79	9.00
131	Kinal	75	10.00
132	SRS	100	10.00
133	SRS	95	11.00
134	SRS	90	9.00
135	SRS	150	12.00
136	SRS	170	11.00
137	SRS	60	8.00
138	SRS	88	9.00
139	Kumbha	110	9.00
140	Cashew	105	8.00
141	Hela	130	16.00
142	Cashew	75	7.00
143	Hela	140	18
144	Cashew	77	6.00
145	Cashew	76	7.00
146	Cashew	98	8.00

elunkad
True copy
01/12/2025

147	Cashew	46	4.00
148	Cashew	90	7.00
149	Cashew	60	7.00
150	Cashew	90	8.00
151	Mango	120	13.00
152	Cashew	60	7.00
153	Mango	93	Died
154	Cashew	70	7.00
155	Cashew	35	4.00
156	Mango	120	14.00
157	Chandivda	30	5.00
158	Chandivda	30	5.00
159	Ktk	20	4.00
160	Chandivda	40	4.00
161	Chandivda	38	5.00
162	Chandivda	35	7.00
163	Chandivda	30	3.00
164	Chandivda	30	4.00
165	Chandivda	45	5.00
166	Chandivda	32	6.00
167	Chandivda	30	5.00
168	Mango	45	8.00
169	Chandivda	50	9.00
170	Chandivda	60	9.00
171	Cashew	70	7.00
172	Cashew	75	7.00
173	Cashew	68	6.00
174	Mango	125	14.00
175	Cashew	120	7.00
176	NRM	80	9.00

Sluunkod
True Copy
01/12/2025

177	NRM	75	8.00
178	NRM	50	8.00
179	NRM	55	9.00
180	NRM	65	6.00
181	Chaal	88	9.00

The measurement of the trees is as shown above. This measurement has been taken in presence of us the arbiters. Hence we have given our signatures.

Place: Banda SD
Date: 4/11/2025 Suraj Suresh Manjrekar

SD
Mandar Chandrakant Kudav

elunkad
True copy
01/12/2025

Village Specimen-7
Right Record Document

[Under 3, 5, 6, 7 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda
(566923)

Taluka-Savantwadi

District-Sindhudurg

PU ID: 21090967408 Survey number and subdivision 218/1

Gat No & Sub-Division	Land Holding Method	Name of the Occupier
	Occupier Class-1	

Local name of Agriculture		Area Cess Ane-Pai Defective-Mutation					Account No	
Unit of Area	H Are Sq Metres	A/c No	Name of the Occupant	Area	Cess	Def. Area	Mut. No	Name of Tenant Other Rights
Dry farming	1.25.0	[305]	[Vijay Shantaram Kudav	1.25.0	0.39	0.29.0	(9641)	[Charge: Co-Op Society (10908)
Garden farming			[Ashwini Vijay Kudav	1.25.0	0.39	0.29.0		Banda-Group-VKS Seva-Co-Op-Soci
Standard			[Divya-Deepak Asolkar					Ltd Banda's charge Of Rs.200000/-
Low grade			[Kamini-Chandra-Kant-Kudav					(10908) of 11/5/2014
Other			Mandar-Chandra-Kant-Kudav					On the share of Smt. Kamini Chandrakant Kudv Of Banda-Group
Total Area	1.25.0		Common area					
Uncultivable Class-A	0.29.0							
Class-B								
Total Uncultivable	0.29.0							
Total area	1.54.0	[3092]	[Ritu-Gupta					VKS-Co-Op-Soc-Ltd Sp-L-Rule-48 Affidavit charge Rs.600000/- (10908)
Special assessment	0.39		[Varha-Agarwal					No pending Mutation
			Common area					Last Mut No 11035 Dt 6/10/2024
		3167	Yugen Infra Pvt. Ltd	1.15.2	0.36	0.20.0	(11035)	
		3232	Grampanchayat Banda	0.09.8	0.03		(11035)	
								Boundary and measurement

Elunkad
True Copy
01/12/2025

Village Specimen-12
Right Record Document

[Under 29 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda
(566923)

Taluka-Savantwadi

District-Sindhudurg

Survey number and subdivision 218/1

Years	Season	Account No	Details of area under crop					Land not available for cultivation		Re-mark
			Type of crop	Name of crop	Irrigated	Non-Irrigated	Means for Irrigation	Nature	Area	
1	2	3	4	5	6	7	8	9	10	11
					Are Sq m	Are Sq m			Are Sq m	
2021-22	Total Year	305	Pure	Mango		0.2000				
		305	Pure	Cashew		0.5000				
		305	Pure	Coconut		0.3000				
		305	Pure	Saga		0.1500				
		305	Pure	Sandal-wood		0.1000				
2023-24	Total Year	305	Pure	Cashew		1.5400				

slunkad
True copy
01/12/2024

Village Specimen-7
Right Record Document

[Under 3, 5, 6, 7 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda
(566923)

Taluka-Savantwadi

District-Sindhudurg

PU ID: 19929377612 Survey number and subdivision 218/2

Gat No & Sub-Division	Land Holding Method	Name of the Occupier
	Occupier Class-1	

Local name of Agriculture		Area Cess Ane-Pai Defective-Mutation						Account No
Unit of Area	H Are Sq Metres	A/c No	Name of the Occupant	Area	Cess	Def. Area	Mut. No	Name of Tenant Other Rights
Dry farming	6.80.0	[118]	Kashinath Waman Ogle				(10863)	Charge Co-Op Bk Ltd Syndicate Bk Br Kudal amount Rs.50000/-charge (8949) Charge Co-Op Society (10909) Of Vinayak Ramchandra Ogle (10909) Charge of Banda Soci Rs.100000 (10909) Shri Vinayak Ramchandra Ogle Charge of Banda Soci Rs.150000 (10909) No pending Mutation Last Mut No 11035 Dt 6/10/2024
Garden farming		[618]	Vinayak Ram-Chandra Ogle				(10863)	
Standard		[3092]	[Ritu Gupta				(10972)	
Low grade			[Varha Agarwal Common area	0.80.0	0.25		(10972)	
Other			Yugen Infra Pvt. Ltd	5.43.44	1.69	1.57.0	(11035)	
Total Area	6.80.0		Grampanchayat Banda	0.56.56	0.18		(11035)	
Uncultivable Class-A	1.57.0							
Class-B								
Total Uncultivable	1.57.0							
Total area	8.37.00							
Special assessment	2.11	3222						
		(1)(673)(998)(1619)(3136)(3536)(3695)(4895)(4929)(5060)(5674)(5748)(5951)(7323)(8736)(8850)(10843)(10863)(10972)(11012)						Boundary and measurement

Slunkad
True copy
01/12/2024

Village Specimen-12
Right Record Document

[Under 29 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda Taluka-Savantwadi District-Sindhudurg
(566923)
Survey number and subdivision 218/2

Years	Season	Account No	Details of area under crop					Land not available for cultivation		Re-mark
			Type of crop	Name of crop	Irrigated	Non-Irrigated	Means for Irrigation	Nature	Area	
1	2	3	4	5	6	7	8	9	10	11
					Are Sq m	Are Sq m			Are Sq m	
2023-24	Full year	148						Hilly fallow	4.1850	

Elunkod
True copy
01/12/2024

Village Specimen-7
Right Record Document

[Under 3, 5, 6, 7 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda
(566923)

Taluka-Savantwadi

District-Sindhudurg

PU ID: 32043875932 Survey number and subdivision 218/4

Gat No & Sub-Division	Land Holding Method	Name of the Occupier
	Occupier Class-1	

Local name of Agriculture		Area Cess Ane-Pai Defective-Mutation						Account No
Unit of Area H Are Sq Metres		A/c No	Name of the Occupant	Area	Cess	Def. Area	Mut. No	Name of Tenant Other Rights
Dry farming	6.80.0	[118]	Kashinath Waman Ogle				(10862)	(10722)
Garden farming		[3092]	Ritu Gupta				(10972)	Charge of Kashinath Waman Ogle of Syndicate
Standard			Varsha Agarwal				(10972)	Bk Br Kudal for Rs-50000-(10722)
Low grade			Common area	0.00.0	0			Tenancy Act
Other								Sec
Total Area	6.80.0							40 times amount Of land assessmt
Uncultivable Class-A	1.57.0	3167	Yugen Infra Pvt. Ltd	2.03.22	0.63	0.52.5	(11035)	Deposited in Govt Treasury subject to Mum Ten Ease &
Class-B								
Total	1.57.0							
Uncultivable	1.57.0	3222	Grampanchayat Banda	0.24.28	0.07		(11035)	Agri Land Act 1948 Of sub sec (1)(kh) (g) & (Gh) sale, Donation, exchange Mortgage of land Would be binding (10781)
Total area	8.37.00							No pending Mutation Last Mut No 11035 Dt 6/10/2024
Special assessment	2.11							
		(1)(4895)(5068)(5748)(8949)(9522)(10722)(10781)(10862)(10972)(11012)						Boundary and measurement

Elunkad
True copy
01/12/2024

Village Specimen-12
Right Record Document

[Under 29 of Maharashtra Land Revenue Record and Notebooks
(Preparation & Maintenance) Rule 1971]

Village-Banda
(566923)

Taluka-Savantwadi

District-Sindhudurg

Survey number and subdivision 218/4

Years	Season	Account No	Details of area under crop					Land not available for cultivation		Re-mark
			Type of crop	Name of crop	Irrigated	Non-Irrigated	Means for Irrigation	Nature	Area	
1	2	3	4	5	6	7	8	9	10	11
					Are Sq m	Are Sq m			Are Sq m	
2020-21	Full year		Pure	Cashew		1.2750				

elunkad
True copy
01/12/2025

Year 2024-25

Village specimen 8A

4/11/2024

Land holding register (Agriculture)
(Party-wise Ledger - Mobilization sheet)

Village-Banda

Taluka-Savantwadi

Dist. Sindhudurg

Entry in village speci- men 6	Survey No & Sub- Div No	Area			For recovery				Total
		Culti- vable area	Defec- tive area	Total area	Charge	Loss on dumala land	Local cess		
							ZP	GP	
1	2	3a	3b	3c	4	5	6a	6b	7
A/c No	Yujen Infra Pvt. Ltd								
3167									
Individual account Holder	218/1	1.15.20	0.29.0	1.44.20	0.36	0	2.52	0.36	3.24
	218/2	5.43.44	1.57.0	7.00.44	1.69	0	11.83	1.69	15.21
	218.4	2.03.22	0.52.50	2.55.72	0.63	0	4.41	0.63	5.67
	Total	8.61.86	2.38.50	11.00.36	2.68	0	18.76	2.68	24.12

SD

F.A. Khan

Village Revenue Officer Saza Banda

Taluka-Savantwadi, Dist. Sindhudurg

Savantwadi
True copy
01/12/2024